

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI (SZ)**

APPEAL NO.79 OF 2022

IN THE MATTER OF:

M/s. Tumkunta Narsa Reddy,
Telangana State and ors.

...Applicant(s)

- Vs -

SEIAA,
Through the Member Secretary,
Telangana and Ors.

...Respondent(s)

**COMPILATION REPORT FILED BY THE R3 TELANGANA STATE INDUSTRIAL
INFRASTRUCTURE CORPORATION LIMITED (TSIIC)**

Place: Chennai

Date: 13.06.2025



Mrs. H. Yasmeen Ali,
counsel for 3rd Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH AT CHENNAI

APPEAL NO. 79 OF 2022

IN THE MATTER OF:

Tumkunta Narsa Reddy & Ors.

...Appellants

-Versus-

SEIAA, Telangana & Ors.

...Respondents

**CONVENIENCE COMPILATION ON BEHALF OF RESPONDENT NO. 3,
TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
LIMITED ('TSIIC')**

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S.No.	Date	Particulars	Reference in Pleadings	Pg. No.
1.	14.09.2006	EIA Notification, 2006 was issued under the Environment (Protection) Act, 1986 wherein Item 7(c) of the Schedule pertains to "Industrial Estate/Park/Complex" and Item 8(b) of the Schedule pertains to "Township and Area Development". Pertinently, the Note to Item 7 clarifies that <i>Industrial Estate of area below 500 ha. and not</i>	Annexure- I/Pg. 7-78 of Reply of MoEF&CC dated 01.05.2023	21-65

		<i>housing any industry of category A or B does not require clearance.'</i>		
2.	01.12.2009	<p>Amendment to the EIA Notification</p> <p>whereby Item 7, Column 5 of the Schedule was amended. However, there was no change in the non-requirement of Environmental Clearance for Industrial Estate of area below 500 ha and which did not house any industry of Category A or B. Further, it was also this amendment which clarified that if the area is less than 500 ha but contains buildings and construction projects > 20,000 sq. mts and/ or development area more than 50 ha., it will be treated as activity listed at Serial No. 8(a) or 8(b) in the Schedule to the EIA Notification, 2006.</p>	I.A. No. ---of 2024 by TSIIC dated 11.2024 for Additional Documents	67-79
3.	01.01.2014	<p>Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013</p> <p>Section 23 pertains to, 'Enquiry and land acquisition award by Collector'. Specifically, the Collector shall proceed</p>	N/A	80

		<p>to enquire into any objection which any person interested has stated and into the value of the land at the date of publication of Notification, and into respective interests of persons claiming compensation and rehabilitation and resettlement, shall make an award under his hand of:</p> <p>a. true acre of land;</p> <p>b. compensation determined u/s 27 & u/s 31 & according to his opinion;</p> <p>c. apportionment of the said compensation among all the persons known or believed to be interested in the land, or whom, or of whose claims, he has information, whether or not they have respectively appeared before him.</p>		
4.	29.11.2014	<p>Government Order Ms. No. 28, Industries & Commerce (IP&INF) Department – Clause No. 4.7.0: 10% of water is reserved for industrial use from the existing projects as well as future projects.</p>	<p>Pg. 56-64 of Counter Affidavit of TSIIC dated 19.07.2023</p>	81-88

		<i>(this is why TSIIC has not taken a specific permission for water consumption)</i>		
5.	30.06.2017	<p>The Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump sum Payment towards Rehabilitation and Resettlement) Rules, 2017</p> <p>Section 23 A pertains to a ‘Consent Award’ and it is stipulated that the District Collector shall issue Notification and may at any stage of land acquisition proceedings invoke provisions of Act for settlement of proceedings by negotiation, which shall be carried out by Negotiation Committee. The settlement reached in negotiation shall be recorded as an Agreement, which shall be called as award.</p>	N/A	89
6.	28.01.2020	<p>TSIIC wrote to the District Collector, Siddipet filing requisition for acquisition of government/assigned land at Wargal, Siddipet District to a total extent of Acs. 972.05 Gts. In parts</p>	<p>Pg. 15-24 of Counter Affidavit of TSIIC dated 19.07.2023</p>	90-94

		of Sy. Nos. 845 (Acs. 114.23 Gts.), 1209 (Acs. 248.36 Gts.), 1495 (Acs. 304.10 Gts.) & 1510 (Acs. 304.16 Gts.). This is as under Rule 5 of the Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Limp-sum payment towards Rehabilitation and Resettlement) Rules, 2017.		
7.	05.01.2021	Relevant extracts of Judgment of Supreme Court in the case of Rajeev Suri vs. Delhi Development Authority & Ors. reported in [2021] 15 SCR 283 wherein it was, inter alia, clarified that the word ‘cumulative’ is to be read in conjunction with the word ‘project’ and idea behind examination of cumulative impact is to assess the impact of the project including all its functional components, and not of all development activities going on in a region.	N/A	95
8.	14.06.2021	TSIIC wrote to the District Collector, Siddipet filing requisition for acquisition of government/assigned land at Mulugu, Siddipet District to a total extent of Acs. 325.06 Gts. in Sy.	Pg. 25-30 of Counter Affidavit of TSIIC dated 19.07.2023	96-100

		No. 557. This is as under Rule 5 of the Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Limp-sum payment towards Rehabilitation and Resettlement) Rules, 2017.		
9.	22.07.2021	Communication by the Industries & Commerce [IP & INF] Department, Government of Telangana exempting the industrial park at Wargal, Siddipet District to an extent of Acs. 972.05 gts in Sy. No. 845 (Acs. 11423 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) of government assigned land from the application of the provisions of Chapters II & III of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. Further, this is in accordance with the Section 10(A) of the said Act in its application to the State of Telangana and the decision has been made in public interest, after having made all efforts in finalizing the	Annexure A2/Pg. 62-63 of Appeal	97-98

		<p>minimum extent of land required for the project.</p> <p>Accordingly, a Notification has been directed to be issued in the next issue of the Telangana Gazette.</p>		
10.	07.08.2021	<p>Letter from District Collector, Siddipet to the Commissioner, Information and Public Relations regarding Land Acquisition in Wargal to an extent of Ac. 421.23 gts for establishment of industrial park. It is specified that a copy of the approved Preliminary Notification under Section 11(1) of RFCTLARR Act, 2013, has been submitted.</p>	Annexure A-2/Pg. 61-66 of Appeal	101-102
11.	12.10.2021	<p>Paper Notification by Revenue Divisional Officer, Gajwel Division, Siddipet stating that an extent of Ac 972.05 guntas/393.03 ha at Survey nos. 845, 1209, 1266, 1495 and 1510 at Wargal Village have been acquired in public purpose for establishment of industrial park. Further, directions have been issued for removal of any structures within 3 days.</p>	Annexure 3/ Pg. 68 of Appeal	103

12.		Requisition for Land Acquisition letter from TSIIC addressed to the District Collector, Siddipet to acquire Acres 325.06 guntas in Mulugu. Along with Form B1 and B2		104-108
13.	11.02.2022	Letter addressed by TSIIC to SEIAA submitting Form-1 and Prefeasibility Report for appraisal by SEAC.	Annexure 1/Pg. 9 of Reply Affidavit to Report of MoEF&CC by TSIIC dated 19.09.2024	109
14.	26.02.2022	Minutes of SEAC Meeting - 152 nd Meeting wherein Agenda Item No. 13 concerns TSIIC's project – TSIIC was directed to prepare EIA Report as per Standard TOR of MoEF&CC for “Industrial Estates /parks /complexes /area, export processing zones, SEZs, Biotech Parks, Leather Complexes”.	Pg. 64 of Reply Affidavit of MoEF&CC dated 20.08.2024; also at Annexure 2/ Pg. 10-21 of Reply Affidavit to	110-121

			MoEF&CC by TSIIC dated 19.09.2024	
15.	28.03.2022	152 nd Minutes of SEIAA wherein Agenda Item No. 19 is the TSIIC's project. It is noted that the list of projects proposed in the food processing park do not fall either in Category A or Category B of EIA Notification 2006.	Pg. 65-67 of Reply Affidavit of MoEF&CC dated 20.08.2024; also at Annexure 3/ Pg. 22-28 of Reply Affidavit to MoEF&CC by TSIIC dated 19.09.2024	122-128
16.	06.04.2022	157 th SEAC Meeting wherein Agenda Item No. 08 is the TSIIC's project. SEAC deferred considering the TSIIC's proposal upon noting that the TSIIC would clarify whether any Category A/B industries are proposed in the Park. If	Pg. 68 of Reply Affidavit of MoEF&CC dated 20.08.2024;	129-140

		not, TSIIC will submit an undertaking that the proposed Food Park will not house any Category A/B industries in the premises.	also at Annexure 4/ Pg. 29-39 of Reply Affidavit to MoEF&CC by TSIIC dated 19.09.2024	
17.	02.06.2022	TSIIC's Undertaking to the Chairman, SEAC in terms of the Minutes of SEAC held on 06.04.2022.	Pg. 69-70 of Reply Affidavit of MoEF&CC dated 20.08.2024; also at Annexure 5/ Pg. 40-41 of Reply Affidavit to MoEF&CC by TSIIC dated 19.09.2024	141-142

18.	18.06.2022	Minutes of 174 th Meeting by SEAC. Wherein the Proposal of the Applicant herein has been discussed at Agenda Item No. 18. Specifically, the SEAC has noted that the Project Proponent has submitted an undertaking stating that no Category A or B industries would be housed within the Special Food Processing Park at Wargal Village and Mandal at Siddipet District.	IA dated --- for Additional Documents by TSIIC	143-157
19.	01.07.2022	Acknowledgement of Application for ToR for Proposal No. SIA/TG/MIS/79363/2022 – Project Category 8(b) by TSIIC.	Pg. 78 of Reply Affidavit of MoEF&CC dated 20.08.2024	158
20.	02.07.2022	TOR granted to TSIIC by SEIAA, Telangana for Category 8(b) projects.	Pg. 80-84 of Reply Affidavit of MoEF&CC dated 20.08.2024	159-162
21.	22.07.2022	TSIIC wrote to Member Secretary, SEIAA to withdraw EC Proposal No. SIA/TG/NCP/72266/2022 dt.	Pg. 76 of Reply Affidavit of	163

		14.02.2022 for the reason that the project falls under Category 8(b).	MoEF&CC dated 20.08.2024	
22.	22.07.2022	187 th SEAC Meeting that first considered the project of TSIIC and the nearest human habitation was noted as Wargal existing at a distance of 0.82 km from the proposed site. Further, nearest water body (Wargal Village Pond) exists at a distance of 1.15 km from the boundary of the site and the nearest Reserve Forest exists at a distance of 2.18 km from the boundary of the site. Additionally, water requirement of 2126 KLD would be sourced from Konda Pochamma Reservoir intake point canal.	Pg. 86-87 of Reply Affidavit of MoEF&CC dated 20.08.2024	164-173
23.	27.07.2022	SEIAA examined the proposal at Agenda Item No. 1 along with the recommendations of the SEAC.	Pg. 89 of Reply Affidavit of MoEF&CC dated 20.08.2024	174-178
24.	29.07.2022	Environmental Clearance accorded by SEIAA, Telangana, to TSIIC for Project under 8(b), 'Townships and Area	Annexure A1, Pg. 50-60 of Appeal	179-189

		Development projects’, specifically for development of special food processing park at Wargal Village, Wargal Mandal, Siddipet District, Telangala by M/s TSIIC at Survey Nos. 1495 and 1510 in an area of about 466.17 acres or 188.65 Ha with 190 plots. Para II @Pg. 2 of EC, it is mentioned that the proposed Special Food Processing Park does not house any category A & B industries.	No. 79 of 2022; also at Pg. 31-41 of Counter Affidavit of TSIIC dated 19.07.2023; also at Pg. 91-101 of Reply Affidavit of MoEF&CC dated 20.08.2024.	
25.	28.09.2022	Certificate of Accreditation by the NABET to Sri Sai Manasa Nature Tech (P) Ltd., Hyderabad as ‘Category-A’ for sectors such as “Industrial estates/parks/complexes, export processing zones, special economic zones, biotech parks, leather complexes” as well as for “Townships and Area Development Projects”.	Pg. 65 of Counter Affidavit of TSIIC dated 19.07.2023	190
26.	09.12.2022	CTE for ‘Red Category’ granted by TSPCB under Water Act and Air Act to	Pg. 42-49 of Counter	191-200

		TSIIC for Special Food Processing Park at Sy. No. 1495 and 1510 in Wargal Village & Mandal, Siddipet District (Validity – Five Years).	Affidavit of TSIIC dated 19.07.2023	
27.	28.04.2023	Site Inspection Report on proposed development of special food processing park at Wargal Village, Wargal Mandal prepared upon the request of MoEF&CC dt. 21 st and 22 nd April, 2023. Observations tabulated at Pg. 80 and Findings at Pg. 81 which begin with the caveat that the exact extent of the land could not be ascertained in view of non-furnishing of documents such as layout plans of entire project area and field demarcation of proposed lands. However, findings are as per the inferences drawn based on factual details provided by TSIIC. [This Report is largely inconclusive]	Pg. 78-79 of Reply Affidavit of MoEF&CC dated 01.05.2023	201-204
28.	01.11.2023	Show Cause Notice issued to EIA Consultant M/s Sri Sai Manasa Nature Tech Pvt. Ltd. and TSIIC under Section 5 of the EPA, 1986 owing to alleged concealment of facts. This is in view of	Pg. 47-49 of Reply Affidavit of MoEF&CC	205-206

		Order dated 17.10.2023 of the Hon'ble NGT directing MoEF&CC to initiate appropriate action based on its Affidavit dated 01.05.2023.	dated 20.08.2024	
29.	28.11.2023	Reply by TSIIC to Show Cause Notice dated 01.11.2023 by Regional Office, MoEF&CC.	Pg. 20-46 of Reply Affidavit of MoEF&CC dated 20.08.2024	208-211
30.	29.11.2023	Reply by EIA Consultant M/s Sri Sai Manasa Nature Tech Pvt. Ltd. to Show Cause Notice dated 01.11.2023 by Regional Office, MoEF&CC.	Pg. 50-101 of Reply Affidavit of MoEF&CC dated 20.08.2024	212-263
31.	02.07.2024	Letter from TSIICL to MoEF&CC submitting the KML File indicating actual area under possession of TSIICL which is 1114.13 ½ acrs or 450 Ha	Pg. 140-146 of Reply Affidavit of MoEF&CC dated 20.08.2024	264-269
32.	11.07.2024	Inspection conducted by Regional Office, Hyderabad whereby it was concluded that the size of land is below	Pg. 7- 19/Annexure- R/1 of Reply	271-285

		<p>500 ha, which is almost identical to the KML file provided by TSIIC on 03.07.2024 (with a deviation of +17 ha). However, TSIIC deducted the land meant for schools, main roads among others while revising the KML file. However, TSIIC is still owner of those lands as per notifications dated 22.07.2021 and 08.12.2021 which account for 523.93 ha because TSIIC has not provided documentary evidence to reflect revising the areas of land holding.</p> <p>It was also concluded that, due to TSIIC's undertaking of no category A and B units in the project, the project is automatically B1 category which has to be appraised under 8(b).</p>	<p>Affidavit of MoEF&CC dated 20.08.2024</p>	
33.		<p>Details of employment and investment as a result of TSIIC's food processing park project.</p>	<p>Pg. 42-44/Annexure 6 of the Reply Affidavit to Report of MoEF&CC</p>	286-288

			by TSIIC dated 19.09.2024	
34.	18.07.2024	Notice by TSIIC issued to M/s Minali Medicinal Plants Processing LLP to stop any developmental activities till disposal of Appeal.	Pg. 10/Annexure- 5 of Report by TSIIC dated 03.08.2024	289
35.	18.07.2024	Notice issued by TSIIC to M/s Ramanjaneya Argo Industries, Wargal to stop any developmental activities till disposal of Appeal.	Pg. 11/Annexure- 6 of Report by TSIIC dated 03.08.2024	290
36.	18.07.2024	Notice issued by TSIIC to M/s RMJ Veritable Products Ltd. to stop any developmental activities till disposal of Appeal.	Pg. 12/Annexure- 7 of Report by TSIIC dated 03.08.2024	291
37.	25.07.2024	Postal Acknowledgements to M/s Ramanjaneya Argo Industries (Wargal); Bio Slice Pvt. Ltd.; and M/s Mahadevi Argo Mills Pvt. Ltd.,	Pg. 6/Annexure-1 of Report by	292

			TSIIC dated 03.08.2024	
38.	27.07.2024	TSIIC addressed a letter to the District Collector and Magistrate, Siddipet providing details of land actually acquired by TSIIC as opposed to the requisition notice which is 805.051/2 gnts of land in sy. 845,1266,1209,1495 & 1510 of Wargal against the requisitioned land of 972.05 gts; and acs 309.08 gts in sy no. 557 of mulgu agasint the requisitioned land of acs 325.06 guntas.	Pg. 45-46/Annexure 7 of the Reply Affidavit to Report of MoEF&CC by TSIIC dated 19.09.2024	293-294
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40.	29.07.2024	Online tracking status of Notice issued to M/s Bio Slice Pvt. Ltd.	Pg. 8/Annexure-3 of Report by TSIIC dated 03.08.2024	296
41.	29.07.2024	Online tracking status of Notice issued to M/s Mahadevi Agro Mills Pvt. Ltd.	Pg. 9/Annexure-4	297

			of Report by TSIIC dated 03.08.2024	
42.	30.07.2024	The Office of the District Collector and Magistrate replied to the communication addressed by TSIIC dated 27.07.2024 and confirmed that out of 972.05 acres in Wargal only 805.05 ½ acre were acquired and out of 325.06 acres in Mulugu only 309.08 acres were acquired. Thus, bringing it to a total of 1114 Acres or 450.8 Ha. (Which is less than 500 ha)	Pg. 47- 50/Annexure 8 & 9 of the Reply Affidavit to Report of MoEF&CC by TSIIC dated 19.09.2024	298-301
43.	31.07.2024	Mail from TSIIC to the Regional Office of MoEF&CC at Hyderabad whereby TSIIC has forwarded the documents which confirmed that out of 972.05 acres in Wargal only 805.05 ½ acre were acquired and out of 325.06 acres in Mulugu only 309.08 acres were acquired. Thus, bringing it to a total of 1114 Acres or 450.8 Ha.	Annexure 10 of the Reply Affidavit to Report of MoEF&CC by TSIIC dated 19.09.2024	302
44.	Undated	Survey Nos and Project Site as reflected in Google Maps.	Pg. 66 of Counter Affidavit of	303

			TSIIC dated 19.07.2023	
45.	Undated	Statement showing the details of land deductions in Wargal and Mulugu of Siddipet District.	Pg. 139 of Reply Affidavit of MoEF&CC dated 20.08.2024	304

Date: 21.11.2024

Place: Chennai

**(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS
New Delhi 14th September, 2006
Notification**

S.O. 1533(E). - Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- (iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- ¹(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:
Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF."

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. " "In the absence of a duly constituted SEIAA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form 1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub-group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

- (ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities. If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.
- (iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

- (i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of Irrigation projects (item 1(c) (ii) of the Schedule).

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- iii "(cc) maintenance dredging provided the dredged material shall be disposed within port limits.";
- iii "(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."
- e) all Category 'B2' projects and activities.
- f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
 - (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
- (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
- (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.
- (vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- (i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.
- (ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

- ^{iv} (i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.
- (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.
- (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.
- (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.”;
- ^{iv} (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
- ^{iv} (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
v-1(a)	(i) Mining of minerals. (ii) Slurry pipelines (coal lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	≥ 50 ha. of mining lease area in respect of non-coal mine lease. > 150 ha of mining lease area in respect of coal mine lease. Asbestos mining irrespective of mining area All projects.	<50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease. ≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease.	General Condition shall apply Note: Mineral prospecting is exempted.”;
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	v “General Condition shall apply. Note: Irrigation projects not involving submergence or interstate domain shall be appraised by the SEIAA as Category ‘B’ Projects.”;

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
1(d)	Thermal Power Plants	^v " ≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel).";	< 500 MW (coal / lignite / naphtha & gas based); <50 MW ≥ 5MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel).";	^v "General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.";
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i) All toxic and heavy metal producing units <20,000 tonnes /annum ii) All other non-toxic secondary metallurgical processing industries >5000 tonnes/annum	v "General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted."
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	$\geq 25,000$ tonnes/annum	<2,50,000 & $\geq 25,000$ tonnes/annum	v "General Condition shall apply."
4(c)	Asbestos milling and asbestos based products	All projects	-	-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes /annum	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units <20,000 tonnes /annum ii.) All other non-toxic secondary metallurgical processing industries >5000 tonnes/annum	v "General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted."
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	$\geq 25,000$ tonnes/annum	<2,50,000 & $\geq 25,000$ tonnes/annum	v "General Condition shall apply."
4(c)	Asbestos milling and asbestos based products	All projects	-	-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
4(d)	Chlor-alkali industry	≥300 TPD production Capacity or a unit located out side the notified industrial area/ estate	√ "(i) All projects Irrespective of the size, if located in a Notified Industrial Area/ Estate. (ii) <300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate."	√ "General as well as specific condition shall apply. No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this notification."
4(e)	Soda ash industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	√ "General as well as specific condition shall apply."
5		Manufacturing / Fabrication		
5(a)	Chemical fertilizers	√ "All projects except Single Super Phosphate."	√ "Single Super Phosphate."	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-
5(c)	Petro-chemical complexes (Industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibers manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	√ "General as well as specific condition shall apply."

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	^v "General as well as specific condition shall apply."
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥30 KLD	All Cane juice / non-molasses based distilleries – <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp & Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	^v Omitted			
6	Service Sectors			
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries / coral reefs / ecologically sensitive areas including LNG Terminal	All projects		-

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7	Physical Infrastructure including Environmental Services			
7(a)	Air ports	^v "All projects including airstrips, which are for commercial use."	-	^v "Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted."
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	^v "General as well as special conditions shall apply. Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be."
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
7(e)	v "Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	v "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	v " i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	v(xvi)(a) "(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	v(xvi)(b) "All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

i; ii; iii (i), (ii); iv (a), (b); v (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); vi (a), (b); vii & viii of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

Note:-**V(xvii) "General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above."

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-JA-II (I)]
(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX I
(See paragraph – 6)
FORM 1

VI(a) "(I) Basic Information

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in schedule	
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. 'A' or 'B'	
7.	Does it attract the general condition? If Yes, please specify.	
8.	Does it attract the specific condition? If Yes, please specify.	
9.	Location	
	Plot/Survey/Khasra No.	
	Village	
	Tehsil	
	District	
	State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence:	
	Name	
	Designation (Owner/Partner/CEO)	
	Address	
	Pin Code	
	E-mail	
	Telephone No.	
	Fax No.	
16	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3.
17.	Interlinked Projects	
18	Whether separate application of interlinked project has been submitted?	

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

19.	If yes, date of submission	
20.	If no, reason	
21.	Whether the proposal involves approval/ clearance under: If yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z. Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/ relating to the site ?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ? (a) Name of the Court. (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

(II) Activity

1. **Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of Information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHIC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii) (a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment.		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006



(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, esting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce Resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental Problems (<i>earthquakes, subsidence, landslides, erosion, Flooding or extreme or adverse climatic conditions</i>)		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(IV). Proposed Terms of Reference for EIA studies

^{vi(b)} "I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

Date: _____

Place: _____

Signature of the applicant
With Name and Full Address
(Project Proponent/Authorised Signatory)

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturries, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including submission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project."

I: II; III (6); (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX II
(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

- 1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.
- 1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.
- 1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).
- 1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).
- 1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)
- 1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 1.7. Give details regarding water supply, waste handling etc during the construction period.
- 1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)
- 1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

- 2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.
- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging In any way?

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)
- 3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)
- 3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

- 4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.
- 4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

- 5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)
- 5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.
- 5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.
- 5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.
- 5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.
- 5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

- 6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?
- 6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?
- 6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.
- 6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

- 7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (d), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

creation of heat island & inversion effects?

- 9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.
- 9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.
- 9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.
- 9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.
- 9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

		<ul style="list-style-type: none"> • Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A

(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX IV

(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District-wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official language of the state/local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/District collector/Deputy commissioner/s
- (b) Zila Parishad or Municipal Corporation or Panchayats Union
- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

4.0 Supervision and Presiding over the Hearing:

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall Supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. Simultaneously, a copy will also be provided to the project proponent. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns."

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX -V

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (iv), (v), (vi), (vii) (a), (b), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.

3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance."

4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14th September, 2006 and amended vide S.O. 1737 (E), dated the 11th October, 2007.

APPENDIX VI

(See paragraph 5)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT`

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- **Environmental Economics Expert with experience in project appraisal**
 - 3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.
 - 4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.
 - 5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.
 - 6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.
 - 7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.
 - 8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.
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I; II; III (b); (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 1st December, 2009

S.O. 3067(E)— Whereas, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment notification, 2006 issued vide no. S.O. 1533 (E), dated the 14th September, 2006, was published under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, vide number S.O. 195 (E), dated the 19th January, 2009, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of 60 days from the date of publication of the said notification in the Gazette of India;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:-

In the said notification, -

I in para 3, for sub-para (7), the following shall be substituted, namely:—

“(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and a copy thereof sent to MoEF.”

II in para 4, in sub-para (iii), for the words and letters “In the absence of a duly constituted SEIAA or SEAC, a Category ‘B’ project shall be treated as a Category ‘A’ project”, the words and letters “In the absence of a duly constituted SEIAA or SEAC, a Category ‘B’ project shall be considered at the Central Level as a Category ‘B’ project” shall be substituted.

III in para 7(i), in sub-para III relating to Stage (3) - Public Consultation, in clause (i),—

(i) after item (c), the following item shall be inserted, namely:—

"(cc) maintenance dredging provided the dredged material shall be disposed within port limits.";

(ii) for item (d), the following item shall be substituted, namely:—

"(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."

IV In para 10 relating to Post Environmental Clearance Monitoring,-

(a) the existing sub-para (i) shall be renumbered as sub-para (ii) and before sub-para (ii) as so re-numbered, the following sub-para shall be inserted namely;

"(i) (a) In respect of Category 'A' projects, it shall be mandatory for the project proponent to make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently. (b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of MoEF website where it is displayed. (c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Government portal. (d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.";

(b) existing sub-para (ii) shall be renumbered as sub-para (iii).

V in the Schedule,—

(i) for item 1(a) and the entries relating thereto, the following item and entries shall be substituted, namely:—

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(1)	(2)	(3)	(4)	(5)
"1(a)	(i) Mining minerals. of	<p>≥50 ha of mining lease area in respect of non-coal mine lease.</p> <p>>150 ha of mining lease area in respect of coal mine lease.</p> <p>Asbestos mining irrespective of mining area.</p>	<p><50 ha ≥5 ha of mining lease area in respect of non-coal mine lease.</p> <p>≤150 ha ≥5 ha of mining lease area in respect of coal mine lease.</p>	<p>General Condition shall apply.</p> <p>Note: Mineral prospecting is exempted.”;</p>
	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks/ sanctuaries/ coral reefs, ecologically sensitive areas.	All projects.		

(ii) against item 1(c), for the entries in column (5), the following entries shall be substituted, namely:—

“General Condition shall apply.

Note: Irrigation projects not involving submergence or inter-state domain shall be appraised by the SEIAA as Category 'B' Projects.”;

(iii) against item 1(d),—

(a) in column (3), for the entries, the following entries shall be substituted, namely—

- “≥ 500 MW (coal/lignite/naphtha and gas based);
- ≥ 50 MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass);

≥ 20 MW (based on biomass or non hazardous municipal solid waste as fuel).”;

(b) in column (4), for the entries, the following entries shall be substituted, namely:—

“<500MW (coal/lignite/naphtha and gas based);
<50 MW ≥ 5 MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass);
<20MW > 15MW (based on biomass or non hazardous municipal solid waste as fuel).”;

(c) in column (5), for the entries, the following entries shall be substituted, namely:—

“General Condition shall apply.

Note:

- (i) Power plants up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt.
- (ii) Power plants up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt.
- (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.”;

(iv) against item 3(a), in column (5), for the entries, the following entries shall be substituted, namely:—

“General condition shall apply.

Note:

- (i) The recycling industrial units registered under the HSM Rules, are exempted.
- (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electric arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance.
- (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted.”.

- (v) against item 4(b), in column (5), for the entry, the following entry shall be substituted, namely:—**

"General conditions shall apply.";

- (vi) against item 4(d),—**

- (a) in column (4), for the entry, the following entry shall be substituted, namely:—**

- "(i) All projects irrespective of the size, if it is located in a Notified Industrial Area/Estate.
(ii) < 300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate.";

- (b) in column (5), for the entry, the following entry shall be substituted, namely:—**

"General as well as specific conditions shall apply.

No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempt from the notification.";

- (vii) against item 4(f), in column (5), for the existing entry, the following entry shall be substituted, namely:—**

"General as well as specific conditions shall apply.";

- (viii) against item 5(a),—**

- (a) in column (3), for the existing entry, the following entry shall be substituted, namely:—**

"All projects except Single Super Phosphate.";

- (b) in column (4), for the entry, the following entry shall be substituted, namely:—**

"Single Super Phosphate.";

(ix) against item 5(e), in column (5), for the existing entry, the following entry shall be substituted, namely:—

"General as well as specific conditions shall apply.";

(x) against item 5(f), in column (5), for the existing entry, the following entry shall be substituted, namely:—

"General and specific conditions shall apply." ;

(xi) item 5(k) and the entries relating thereto shall be omitted;

(xii) against item 7(a),—

(a) in column (3), for the entry, the following entry shall be substituted, namely:—

"All projects including airstrips, which are for commercial use.";

(b) in column (5), for the entry, the following entry shall be substituted, namely:—

"Note:

Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted.";

(xiii) against item 7(c), in column (5), for the entry, the following entry shall be substituted, namely:—

"General as well as specific conditions shall apply.

Note:

1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance.
2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mtr. and or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be.";

(xiv) against item 7(e),—

(a) in column (2), for the entry, the following entry shall be substituted, namely:—

“Ports, harbours, break waters, dredging.”

(b) in column (5), for the entry, the following entry shall be substituted, namely:—

“General Condition shall apply.

Note:

1. Capital dredging inside and outside the ports or harbors and channels are included;
2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained.”;

(xv) against item 7(f),

(a) in column (4), for the entry, the following entry shall be substituted namely:-

- “(i) All State Highway Projects; and
- (ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas.”;

(b) in column (5) for the existing entry, the following entry shall be substituted, namely:-

“General Condition shall apply.

Note:

Highways include expressways.”;

(xvi) against item 7(g),—

(a) in column (3), for the entry, the following entry shall be substituted, namely:—

- "(i) All projects located at altitude of 1,000 mtr. and above.
(ii) All projects located in notified ecologically sensitive areas."

(b) In column (4), for the entry, the following entry shall be substituted, namely:—

"All projects except those covered in column (3).";

(xvii) after the Schedule, in the 'Note', for sub-heading relating to 'General Condition (GC)', the following shall be substituted, namely:—

"General Condition (GC):

Any project or activity specified in Category 'B' will be treated as Category 'A', if located in whole or in part within 10 km from the boundary of: (i) Protected areas notified under the Wildlife (Protection) Act, 1972; (ii) Critically polluted areas as identified by the Central Pollution Control Board from time to time; (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at Item (i), (ii) and (iii) above."

VI in the Appendix I, in Form I,—

(a) for item (I) relating to the Basic Information, the following shall be substituted, namely:—

"(I) Basic Information

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in the schedule	

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3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. 'A' or 'B'	
7.	Does it attract the general condition? If yes, please specify.	
8.	Does it attract the specific condition? If yes, please specify.	
9.	Location	
	Plot/Survey/Khasra No.	
	Village	
	Tehsil	
	District	
	State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence :	
	Name	
	Designation (Owner/Partner/CEO)	
	Address	
	Pin Code	
	E-mail	
	Telephone No.	
	Fax No.	
16.	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3. ";
17.	Interlinked Projects	
18.	Whether separate application of interlinked project has been submitted?	
19.	If yes, date of submission	
20.	If no, reason	

21.	Whether the proposal involves approval/clearance under: if yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/relating to the site?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

(b) the following shall be inserted at the end, namely:—

"I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost.

Date: _____
Place: _____

Signature of the applicant
With Name and Full Address
(Project Proponent / Authorised Signatory)

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the

recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC)."

3. All correspondence with the Ministry of Environment & Forests including submission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being an authorized signatory for the specific project."

VII for Appendix IV, the following shall be substituted, namely:—

**"APPENDIX IV
(See paragraph 7)**

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District-wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and **in the official language of the state/local language**, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/**District collector/Deputy commissioner/s**
- (b) Zila Parishad or Municipal Corporation or **Panchayats Union**

- (c) District Industries Office
- (d) Urban Local Bodies (ULBs) / PRIs Concerned/**Development authorities**
- (e) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7 (seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in ~~one~~ major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30 (thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District

Magistrate/**District Collector/Deputy Commissioner** and notified afresh as per procedure under 3.1 above.

4.0 **Supervision and Presiding over the Hearing:**

4.1 The District Magistrate / District Collector / Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 **Videography**

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 **Proceedings**

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the **local/vernacular** language and the agreed minutes shall be signed by the District Magistrate/**District Collector/Deputy Commissioner** or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate / **District collector / Deputy Commissioner**, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings, may be sent directly to the concerned regulatory authorities and the applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of forty five days from date of receipt of the request letter from the applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within eight days of the completion of the public hearing. ***Simultaneously, a copy will also be provided to the project proponent.*** The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns."

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45 (forty five) days, the Central government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this Notification."

VIII in Appendix V, for para 3, the following para shall be substituted, namely:—

"3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance."

[No. J-11013/56/2004-IA. II(T)]

G. K. PANDEY, Advisor

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O. 1737(E), dated the 11th October, 2007.

SECTION 23, RIGHT TO FAIR COMPENSATION AND REHABILITATION ACT, 2013:

23. Enquiry and land acquisition award by Collector.—On the day so fixed, or on any other day to which the enquiry has been adjourned, the Collector shall proceed to enquire into the objections (if any) which any person interested has stated pursuant to a notice given under section 21, to the measurements made under section 20, and into the value of the land at the date of the publication of the notification, and into the respective interests of the persons claiming the compensation and rehabilitation and resettlement, shall make an award under his hand of—

(a) the true area of the land;

(b) the compensation as determined under section 27 along with Rehabilitation and Resettlement Award as determined under section 31 and which in his opinion should be allowed for the land; and

(c) the apportionment of the said compensation among all the persons known or believed to be interested in the land, or whom, or of whose claims, he has information, whether or not they have respectively appeared before him.

GOVERNMENT OF TELANGANA ABSTRACT

Industries & Commerce Department – Incentives for setting up of New Industrial Enterprises in Telangana State– T-IDEA (Telangana State Industrial

Development and Entrepreneur Advancement) Incentive Scheme 2014 - Orders – Issued

INDUSTRIES AND COMMERCE (IP&INF) DEPARTMENT

G.O.MS.No. 28

Dated:29.11.2014

Read the following:-

1. G.O.Ms.No.61, Industries & Commerce (IP) Department, Andhra Pradesh, Dated 29-06-2010
2. G.O.Ms.No.42, Industries & Commerce (IP) Department, Andhra Pradesh, Dated:05-05-2011

>><< ORDER:

Government is extending various Incentives for encouraging establishment of new industrial Enterprises in the State since 1961. In the reference 1st read above, Government has issued certain incentives to Micro, Small, Medium, Large & Mega industries under Industrial Investment Promotion Policy 2010- 2015, including the policy for promotion of Scheduled Caste/Scheduled Tribe entrepreneurs. This policy was stated to conclude by 31.03.2015.

2. In order to bring out an attractive new industrial policy by the Government of Telangana, extensive consultations were also held with Industrial Associations i.e., CII, FICCI, FAPSIA, FAPCCI, ALEAP, COWE, DICCI, TIF Cherlapally, Telangana Spinning Mills Association, ASSOCHAM, etc to elicit their views in formulation of the New Industrial Policy.

3. Series of meetings were conducted with number of industrial associations, line departments and Heads of Departments concerned and finalized the draft Industrial Investment Promotion Policy 2014. A detailed study was made on the Draft Industrial Investment Promotion Policy 2014, covering the incentives being offered under the existing policy. After careful examination, the Government approved the NEW INDUSTRIAL POLICY FRAMEWORK FOR STATE OF TELANGANA 2014 giving major emphasis for Creation of Quality Infrastructure, promotion of Manufacturing Investment Zones and Industrial Corridors, special focus on MSMEs, growth enabling incentives to create a level playing field, to tap the potential of ever expanding service sector related to industrial activity, fostering industrial clusters, promotion of anchor industries for creation of ancillary base, Capacity building and skill upgradation, inclusive development to build competency in Women and Scheduled Caste & Scheduled Tribe Entrepreneurs, Quality Competitiveness, Export Promotion, promotion of cleaner technology, leveraging existing strengths for value addition, special focus on thrust sectors, revitalization of MSMEs.

4. Under the NEW INDUSTRIAL POLICY FRAMEWORK FOR STATE OF TELANGANA 2014, the Government approve the following fiscal benefits covering the categories of **(a)** Micro/Small Enterprises **(b)** Medium Enterprises & Large Industries **(c)** Women Entrepreneurs and **(d)** Mega Projects under the T-IDEA (Telangana State Industrial Development and Entrepreneur Advancement) incentive scheme

4.1.0 Micro and Small Enterprises (MSE's)

Small Enterprise means a Unit having the investment on plant and machinery up to limit as defined by the Government of India from time to time.

Micro Enterprise means a Unit in which Investment on plant and machinery up to limit as defined by the Government of India from time to time.

- 4.1.1 100% reimbursement of Stamp duty and transfer duty paid by the industry on purchase of land meant for industrial use.
- 4.1.2 100% reimbursement of Stamp duty for Lease of Land/Shed/ Buildings and also mortgages and hypothecations.
- 4.1.3 25% rebate in land cost limited to Rs.10.00 Lakhs in Industrial Estates/ Industrial Parks.
- 4.1.4 25% Land conversion charges for industrial use limited to Rs.10.0 lakhs.
- 4.1.5 Fixed power cost reimbursement @ Rs. 1.00 per unit for 5 years from the date of commencement of commercial production.
- 4.1.6 15% investment subsidy on fixed capital investment subject to a maximum of Rs.20.00 lakhs.
- 4.1.7 Reimbursement of 100% net VAT/CST or State Goods and Services Tax (SGST) for a period of 5 years from the date of commencement of commercial production.
- 4.1.8 Interest subsidy under Pavala Vaddi Scheme on the term loan taken on the fixed capital investment by New Micro and Small Enterprises in excess of 3% per annum subject to a maximum reimbursement of 9% per annum for a period of 5 years from the date of commencement of commercial production.
- 4.1.9 Seed capital assistance to First Generation Entrepreneurs to set-up Micro Enterprises @10% of the Machinery cost, which will be deducted from the eligible investment subsidy.
- 4.1.10 50% Reimbursement of cost involved in skill upgradation and training the local manpower limited to Rs.2000 per person.
- 4.1.11 50% subsidy on the expenses incurred for quality certification/ patent registration limited to Rs. 2.00 Lakhs.
- 4.1.12 25% subsidy on specific cleaner production measures limited to Rs.5.00 Lakhs.
- 4.1.13 To extend investment subsidy to the **identified service activities** related to industries setup in all Municipal Corporation limits in the state as per the list appended as **Annexure - I**.

4.2.0 Medium Enterprises & Large Industries

Medium Enterprise means an industry in which Investment on plant and machinery up to limit as defined by the Government of India from time to time.

Large Industry means an industry in which investment on plant and machinery is less than Rs 200 crores except Micro, Small and Medium Enterprises.

- 4.2.1 100% reimbursement of Stamp duty and transfer duty paid by the industry on purchase of land meant for industrial use.
- 4.2.2. 100% reimbursement of Stamp duty for Lease of Land/Shed/ Buildings and also mortgages and hypothecations.
- 4.2.3 25% rebate in land cost limited to Rs.10.00 Lakhs in Industrial Estates/Industrial Parks.
- 4.2.4 25% Land conversion charges for industrial use limited to Rs.10.0 lakhs only for **Medium Enterprises**.
- 4.2.5 Fixed power cost reimbursement @ Rs.1.00 per unit for a period of 5 years from the date of commencement of commercial production.
- 4.2.6 Reimbursement of 75% net VAT/CST or State Goods and Services Tax (SGST) for a period of 7 years from the date of commencement of commercial production for **Medium Scale Enterprises or up to realization of 100% fixed capital investment, whichever is earlier**.
- 4.2.7 Reimbursement of 50% net VAT/CST or State Goods and Services Tax (SGST) for a period of 7 years from the date of commencement of commercial production for **Large Scale Industries or up to realization of 100% fixed capital investment, whichever is earlier**.
- 4.2.8 50% Reimbursement of cost involved in skill upgradation and training the local manpower limited to Rs.2000 per person. 50% subsidy on the expenses incurred for quality certification/ patent registration limited to Rs. 2.00 Lakhs only for **Medium Enterprises**.
- 4.2.9 25% subsidy on specific cleaner production measures limited to Rs.5.00 Lakhs.
- 4.2.10 Infrastructure like roads, power and water will be provided at door step of the industry for standalone units by contributing 50% of the cost of infrastructure from IIDF with a ceiling of Rs.1.00 Crore, subject to (a) the location should be beyond 10 kms from the existing Industrial Estates/IDA's having vacant land/shed for allotment and (b) cost of the infrastructure limited to 15% of the eligible fixed capital investment made in the industry.

4.3.0 Women owned Enterprises

(Units established as sole Proprietress or invariably having 100% share in Partnership/Private Limited Companies)

4.3.1 Additional 10% investment subsidy on fixed capital investment subject to a maximum of Rs. 10.00 lakhs to **MSE's**.

4.3.2 All other benefits as per para No.4.1.0 (Micro & Small Enterprises).

4.4.0 **Mega Projects**

4.4.1 Mega Project means the Industrial unit, which sets up with a capital investment of Rs.200 Crores and above or a project that creates employment to more than 1000 persons.

4.4.2 The Government will also extend tailor-made benefits to Mega Projects to suit to a particular investment requirements on case to case basis.

4.5.0 **Existing Micro/Small/Medium Enterprises Industries**

50% subsidy on the expenses incurred for quality certification limited to Rs. 2.00 Lakh.

4.6.0 **Infrastructure support:**

4.6.1 To provide Rs.100.00 crores of budget every year for promotion of quality infrastructure like roads, power, water, waste management etc. under Industrial Infrastructure Development Fund (IIDF) Scheme.

4.6.2 Promotion of National Manufacturing Investment Zone (NMIZ) along National Highways to capitalize the strengths in line with Government of India initiatives for value addition within the State.

4.6.3 Promotion of Industrial Corridors to leverage the existing strengths for optimum utilization of resources

4.6.4 Reservation of 30-40% of the land for MSMEs in the upcoming industrial estates developed by Telangana Industrial Infrastructure Corporation (TSIIC).

4.6.5 TSIIC shall allocate 15.44% of number of plots to Scheduled Caste Entrepreneurs and 9.34% of number of plots to Scheduled Tribe Entrepreneurs in new Industrial Estate and preferential allotment to SC/ST entrepreneurs in Existing Industrial Estates

4.6.6 Telangana Industrial Infrastructure Corporation (TSIIC) shall allocate

10% of number of plots to Women Entrepreneurs in the new Industrial Estates.

4.7.0 Other benefits (to all categories)

10% of water is reserved for industrial use from the existing projects as well as future projects.

4.8.0 Facilitation of Industries

4.8.1 Strengthening of existing Single Window Clearance System by the Telangana State Industrial Project Approval and Self Certification System (TS-iPASS).

4.8.2 Creation of “Investment Promotion Cell”

A Cell would be created in the Commissionerate of Industries to facilitate the investors in effective manner with adequate infrastructure and outsourcing the support services to facilitate investors by providing pre-investment services and also to facilitate them to get requisite clearances under the TS-iPASS till the project is commissioned.

4.9.0 Textile Sector

Government is contemplated to promote Textile Industry for sustainable growth of the sector.

- a) The State will provide reimbursement of Interest Subsidy to **Spinning / Textile** industries in addition to the TUF Scheme (Technology Upgradation Fund Scheme of Ministry of Textile, Government of India).
 - b) Reimbursement of interest subsidy @ 4% for spinning activity (excluding Ginning) for period of (5) years from the Date of Commencement of Commercial Production.
 - c) Reimbursement of interest subsidy @ 6% for Industries involved in composite activities i.e., Spinning and Weaving/Knitting/Dyeing/ Garmenting (excluding ginning) for a period of (5) years from the Date of Commencement of Commercial Production.
 - d) The total interest subsidy including under TUF Scheme should not exceed the rate of interest levied by Financial Institutions on the sanctioned and disbursed term loan to the unit.
5. 27% of incentive amount shall be earmarked for Backward Classes and 12% for minorities.
6. To promote Telangana as the best investment destination for investors in India, the State Government have offered various incentives/benefits to all eligible new industrial enterprises set up in the State except in the Municipal Corporation limit of Greater Hyderabad Municipal Corporation excluding existing Industrial Estates/Parks, Industrial Estates **notified/ to be notified** and commence commercial production on or after 1/1/2015 but before 31-3-2019. However, the Industrial Enterprises **located in** Sanathnagar, Azamabad, Chandulal Baradari and Kattedan Industrial Estates of Hyderabad and Rangareddy Districts are not eligible for any incentives/concessions. However, the service activities set up in all Municipal Corporation limits as appended in Annexure-I are eligible only for investment subsidy and all other service / Business activities are not eligible for any incentives set up anywhere in the State. Projects involving substantial Expansion / Diversification of existing industries in the eligible lines of activities are also entitled for benefits offered under the policy. The list of ineligible Industries/ activities will be notified separately.

7. The activities indicated in the Annexure-I will be reviewed from time to time for any revisions required.
8. Necessary amendments/ Orders will be issued by the Commissioner of Industries. Detailed operational guidelines will be issued by the Commissioner of Industries separately.
9. Government may review and modify the incentives from time to time.
10. This order is issued with the concurrence of Finance Department, vide their No.454/PFS/14, dt.25.11.2014.
11. Copy of this order is available on Internet and can be accessed at address <http://goir.telangana.gov.in>.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

**K. PRADEEP CHANDRA
SPECIAL CHIEF SECRETARY TO GOVERNMENT AND
COMMISSIONER FOR INDUSTRIAL PROMOTION**

To

The Commissioner of Industries, Telangana, Hyderabad

The Vice Chairman & Managing Director, Telangana State Industrial
Infrastructure Corporation, Hyderabad

The Managing Director, AP State Finance Corporation, Hyderabad

Copy to:

The Principal Secretary to Government, Social Welfare department

The Principal Secretary to Government, Tribal Welfare Department

The Revenue (CT/LA) Department

The Irrigation & CAD (Reforms) Department

The Energy Department

The LET & F (Employment) Department

The Law Department

The Finance (Expr. Inds & Com.) Department

The Accountant General, Telangana, Hyderabad

The Convener, State Level Banker's Committee

The GM, Small Industry Development Bank of India, (SIDBI), Hyderabad The Pay and Accounts Officer,
Hyderabad.

All District Collectors through Commissioner of Industries, Hyderabad

All Heads of Departments through Commissioner of Industries, Hyderabad

All Departments of Secretariat

All Government Companies/Corporations through Commissioner of Industries,

Hyderabad

The P.S. to Prl. Secretary to Chief Minister

The P.S. to Chief Secretary to Government

All Private Secretaries to the Ministers

All General Managers, District Industries Centre in the State through Commissioner of Industries, Hyderabad.

All Sections in the Department

S F/Sc

//Forwarded::By order//

SECTION OFFICER

**(G.O.Ms.No.28 , Industries & Commerce (IP&INF) Department, dated.29. 11.2014)
List of Service Enterprises related to industry, Eligible for Investment subsidy**

S. No	Activity
1	Industrial/Material Testing Laboratories
2	R&D Centers relating to Industry
3	Printing presses offset printing press, Flexi/Vinyl Printing, Flexo printing
4	Machine operated Seed grading services
5	Industrial Training Centres with necessary machinery and equipment
6	Power Laundries
7	Ready-made Garments units with investment more than 5.00 lakhs on Plant & Machinery
8	Auto servicing and /or repairing units with investment more than 5.00 lakhs on Plant and Machinery
9	Packaging activity with investment more than 10.00 lakhs on Plant & Machinery
10	General Engineering and Fabrication
11	Machine operated Book binding Enterprises and Note Books with investment more than 5.00 lakhs on Plant & Machinery
12	Any other Service Enterprises notified by the State Level Committee for inclusion in this list from time to time.

Note:

- 1) Service Sector projects set up by the entrepreneurs will be limited to 50% of the Budget Provision in order to encourage the remaining 50% for the manufacturing sector.
- 2) The above service activities set up in all Municipal Corporation limits are eligible only for investment subsidy and all other service/ Business activities are not eligible **for any incentives**.

K. PRADEEP CHANDRA
SPECIAL CHIEF SECRETARY TO GOVERNMENT AND
COMMISSIONER FOR INDUSTRIAL PROMOTION

//Forwarded::By order//

SECTION OFFICER

The Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump sum Payment towards Rehabilitation and Resettlement) Rules, 2017

SECTION 23A:

Award of Collector " without enquiry in case of agreement of interested persons.

23A. (1) Notwithstanding anything contained in section 23, if at any stage of the proceedings, the Collector is satisfied that all the persons interested in the land who appeared before him have agreed in writing on the matters to be included in the award of the Collector in the form prescribed by rules made by the State Government, he may, without making further enquiry, make an award according to the terms of such agreement.

(2) The determination of compensation for any land under sub-section (1) shall not in any way affect the determination of compensation in respect of other lands in the same locality or elsewhere in accordance with the other provisions of this Act.

(3) Notwithstanding anything contained in the Registration Act, 1908, no agreement made under sub- section (1) shall be liable to registration under that Act."

Central Act 16 of 1908



Paichanaru

TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED
(An undertaking of Government of Telangana State)

MADHAVI.B
ZONAL MANAGER

Industrial Park, Jeedimetla
Hyderabad - 500 055.

Lr.No. ZO/MDCL-SDPT/Land/Wargal/2020

Date: 28.01.2020

To
The District Collector,
Siddipet District.

Respected Sir,

Sub:- TSIIC Limited - Medchal-Siddipet Zone - Siddipet District - Acquisition of Government/Assigned land to a total extent of Acs. 972-05 Gts. in parts of Sy.Nos. 845 (Acs.114-23 Gts.), 1209 (Acs. 248-36 Gts.), 1495 (Acs.304-10 Gts.) & 1510 (Acs.304-16 Gts.) within the limits of Wargal Village & Mandal for establishment of Industrial Park - Requisition under Telangana State (Consent Award, Voluntary Acquisition and Lump-sum payments towards Rehabilitation and Resettlement) Rules - 2017 - Submitted - Reg.

Ref:- 1) Amendment Act.No. 21/2017.
2) G.O.Ms.No. 120, Revenue (JA & LA) Department, Dtd: 30.06.2017.

-oOo-

With reference to the subject cited above, TSIIC has identified Government Assigned Land to a total extent of Acs. 972-05 Gts. in parts of Sy.Nos. 845 (Acs. 114-23 Gts.), 1209 (Acs. 248-36 Gts.), 1495 (Acs.304-10 Gts.) & Sy.No. 1510 (Acs.304-16 Gts.) of Wargal Village and Mandal of Siddipet District and is suitable for establishment of Industrial Park. It is to further submit that the TSIIC will submit a report to the Government seeking exemption from application of the provision of Chapter-II and Chapter-III of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act. 21 of 2017).

Further this office was permitted to file requisition proposal with the District Collector, Siddipet for acquisition of the subject land in Format prescribed under Rule-5 Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 for establishment of Industrial Park vide reference 3rd cited.

In view of the above, I submit herewith a requisition in the format prescribed under New L.A.Rules framed under G.O.Ms.No. 120, Revenue (JA&LA) Department, Dtd: 30.06.2017 for acquisition of Government Assigned land to a total extent of Acs. 972-05 Gts. in parts of Sy.Nos. 845 (Acs. 114-23 Gts.), 1209 (Acs. 248-36 Gts.), 1495 (Acs. 304-10 Gts.) & 1510 (Acs.304-16 Gts.) of Wargal Village & Mandal of Siddipet District as prescribed in triplicate under Provision of Rule-5 Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 for establishment of Industrial Park.

Contd..2..

: 2 :

It is requested to kindly arrange to process the acquisition of the above said land as provided under provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 (Amended Act.No. 21/2017) at the earliest.

Yours faithfully,

ZONAL MANAGER

Encl: (Form-B, B (1) & B (2) along with its enclosures and Sketches)

Copy submitted to the Commissioner, Rehabilitation & Re-settlement, Telangana State, Budha Bhavan, Hyderabad for kind information.

Copy submitted to the Vice Chairman and Managing Director, TSIIC Limited, Hyderabad for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Gajwel Division, Siddipet District for favour of kind information.

Copy submitted to the Chief General Manager (Lands), TSIIC Limited, Hyderabad for favour of kind information.

Copy to the Tahsildar, Wargal Mandal, Siddipet District for information and necessary action.

ZONAL MANAGER

Copy submitted to the Commissioner, Rehabilitation & Re-settlement, Telangana State, Budha Bhavan, Hyderabad for kind information.	Commissioner, Rehabilitation & Re-settlement, Telangana State, Budha Bhavan, Hyderabad
Copy submitted to the Vice Chairman and Managing Director, TSIIC Limited, Hyderabad for favour of kind information.	Vice Chairman and Managing Director, TSIIC Limited, Hyderabad
Copy submitted to the Revenue Divisional Officer, Gajwel Division, Siddipet District for favour of kind information.	Revenue Divisional Officer, Gajwel Division, Siddipet District
Copy submitted to the Chief General Manager (Lands), TSIIC Limited, Hyderabad for favour of kind information.	Chief General Manager (Lands), TSIIC Limited, Hyderabad
Copy to the Tahsildar, Wargal Mandal, Siddipet District for information and necessary action.	Tahsildar, Wargal Mandal, Siddipet District

FORM-B
(See rule-4(11))
Requisition for Land Acquisition

From:

MADHAVI.B
ZONAL MANAGER, TSIIC Limited,
Medchal-Siddipet Zone.

To

The District Collector
Siddipet District.

It is requested to acquire total extent of Acs. 972-05 Gts. of Government Assigned land in Sy.No. 845 (Acs. 114-23 Gts.), Sy.No. 1209 (Acs. 248-35 Gts.), Sy.No. 1495 (Acs. 304-10 Gts.) and in Sy.No. 1510 (Acs. 304-16 Gts.) of Wargal Village & Mandal of Siddipet District for establishment of Industrial Park and the details are furnished in Appendix enclosed along with three copies of Combined sketch showing the lands to be acquired. It is certified that the land to be acquired was demarcated on field and all further necessary information and assistance will be provided on the date / time appointed / stipulated by you.

It is requested to acquire land as per provisions of Section 23 and 30A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act No. 30 of 2013) as amended by the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21 of 2017).

Requisite cost of acquisition including R & R will be deposited in your office as and when required.

Yours faithfully

Madhavi B

Requisitioning Agency
ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-500 055

Copy to Commissioner, LA and R & R, Hyderabad.

Appendix to Form - B (1)

- (i) Name of the District : SIDDIPET
- (ii) Name of the Project : Establishment of Industrial Park

(iii) Details of Land proposed for Acquisition :

Name of the Mandal (i)	Name of the Village (ii)	Survey No. (iii)	Extent (iv)	
			Acs	Gts
Wargal	Wargal	845	114	23
		1209	248	36
		1495	304	10
		1510	304	16
		Total :	972	05

(iv) Total area under Requisition (in acres) : Acs. 972-05 Gts

(v) (a) Are any religious structures, grave yard or tomb etc proposed for acquisition (Yes/ No) : - NO -

(v) (b) If yes, reasons for inclusion : Not applicable

Co

Requisitioning Agency
 ZONAL MANAGER
 T.S.I.I.C. LTD.
 MEDCHAL-SIDDIPET ZONE
 I P JEEDIMETLA
 MEDCHAL DISTRICT-500 055.

Appendix to Form - B (2)

Certificate to be furnished along with the requisition

Name of the Project: Establishment of Industrial Park

- (1) Certified that the project for which the land is sought to be acquired in **Wargal Village & Mandal of Siddipet District** has been accorded administrative approval vide department letter No. VC&MD, TSIIC Ltd, Hyderabad IOM No. 731/A3/Wargal/Lands/2008 for acquisition under the Act.
- (2) The estimated cost of the project is of Rs. 200-00 Crores and necessary budget has been sanctioned and funds are available towards cost of Land acquisition and R & R.
- (3) The Department undertakes to pay the full amount in case of decree / award by the Land Acquisition, Rehabilitation and Resettlement Authority/ High Court/ Supreme Court as and when asked to do so by the Collector / District Collector.

CP

Requisitioning Agency
ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
1 P JEEDIMETLA
MEDCHAL DISTRICT-500 055.

Rajeev Suri vs. Delhi Development Authority & Ors. reported in [2021] 15 SCR 283 (Para 348). It is true that the 2006 Notification prescribes for a cumulative impact assessment. We are in agreement with the proposition that the basic purpose of an environmental impact assessment is to determine and mitigate the cumulative impact of a project - if the project proponent intends to commence development together or within reasonable time space. However, the meaning of the expression “cumulative impact/ effect’ is not to be understood as an expression of art. It does not shun segregating an independent project. In an examination of this nature, the foremost requirement is to identify the precise expanse of a project. For this purpose, the first source is the information supplied by the project proponent in Form I as it expressly requires information on any interlinked projects. Upon the receipt of that information, it falls upon the EAC to check and scrutinize whether there is more to the project which has been left out of its scrutiny. This latter scrutiny is dependent upon the nature of the project as it would involve collective consideration of all operational aspects of a project. It does not mean connecting independent projects upon a subjective notion that it is necessary to do so for a collective appraisal merely because such projects fall in the same region. The word ‘cumulative’ is to be read in conjunction with the word ‘project’ and idea behind examination of cumulative impact is to assess the impact of the project including all its functional components, and not of all development activities going on in a region.



TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED
 (An undertaking of Government of Telangana State)

MADHAVI.B
ZONAL MANAGER

Industrial Park, Jeedimetla
Hyderabad - 500 055.

Lr.No. ZO/MDCL-SDPT/Acquisition/557/Mulugu/2021

Date: 14.06.2021

To
 The District Collector,
 Siddipet District.

Respected Sir,

Sub:- TSIIC Limited – Medchal-Siddipet Zone – Siddipet District – Acquisition of Government Assigned land to a total extent of Acs. 325-06 Gts. in Sy.No. 557 of Mulugu Village & Mandal, Siddipet District for establishment of Industrial Park – Requisition under Telangana State (Consent Award, Voluntary Acquisition and Lump-sum payments towards Rehabilitation and Resettlement) Rules – 2017 – Submitted – Reg.

Ref:- 1) Amendment Act.No. 21/2017.
 2) G.O.Ms.No. 120, Revenue (JA & LA) Department, Dtd: 30.06.2017.

-o0o-

I invite kind attention to the reference cited and it is to submit that TSIIC Limited in coordination with Revenue authorities have identified Government assigned land to a total extent of Acs. 325-06 Gts. in Sy.No. 557 of Mulugu Village & Mandal of Siddipet District. Since the said land parcel is feasible for establishment of Industries, TSIIC is in view of developing Industrial Park in the said identified lands. It is to further submit that, the TSIIC has submitted a report to the Government seeking exemption from application of the Provision of Chapter-II and Chapter-III of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Re-settlement (Telangana Amendment) Act, 2018 (Act 21 of 2017).

In view of the above, I submit herewith requisition in the format prescribed under New L.A.Rules framed under G.O.Ms.No. 120, Revenue (JA&LA) Department, Dtd: 30.06.2017 for acquisition of Government Assigned land to a total extent of Acs. 325-06 Gts. in Sy.No. 557 of Mulugu Village & Mandal, Siddipet District as prescribed in triplicate under Provision of Rule-5 Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 for establishment of Industrial Park.

Contd...2...

: 2 :

It is requested to kindly arrange to process the acquisition of the above said land as provided under provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 (Amended Act.No. 21/2017) at the earliest.

Yours faithfully,

Encl: (Form-B, B (1) & B (2) along with its enclosures
and Sketches)



ZONAL MANAGER

Copy submitted to the Commissioner, Rehabilitation & Re-settlement, Telangana State, Budha Bhavan, Hyderabad for kind information.

Copy submitted to the Vice Chairman and Managing Director, TSIIC Limited, Hyderabad for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Gajwel Division, Siddipet District for favour of kind information.

Copy submitted to the Special Deputy Collector, Lands Wing, TSIIC Limited, Hyderabad for favour of kind information.

Copy to the Tahsildar, Mulugu Mandal, Siddipet District for information and necessary action.

FORM-B
(See rule-4(11))
Requisition for Land Acquisition

From:
 MADHAVI.B
 ZONAL MANAGER, TSIIC Limited,
 Medchal-Siddipet Zone.

To
 The District Collector
 Siddipet District.

It is requested to acquire extent of Acs. 325-06 Gts. of Government Assigned land in Sy.No. 557 in Mulugu Village & Mandal, Siddipet District for establishment of Industrial Park and the details are furnished in Appendix enclosed along with three copies of combined sketch showing the lands to be acquired. It is certified that the land to be acquired was demarcated on field and all further necessary information and assistance will be provided on the date / time appointed / stipulated by you.

It is requested to acquire land as per provisions of Section 23 and 30A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act No. 30 of 2013) as amended by the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21 of 2017).

Requisite cost of acquisition including R & R will be deposited in your office as and when required.

Yours faithfully

CoR

Requisitioning Agency
ZONAL MANAGER
 T.S.I.C LTD.
 MEDCHAL SIDDIPET ZONE
 IPJ EEDIMETLA
 MEDCHAL DISTRICT-500055

Copy to Commissioner, LA and R & R, Hyderabad.

Appendix to Form- B (1)

- (i) Name of the District : SIDDIPET
(ii) Name of the Project : Establishment of Industrial Park
(iii) Details of Land Proposed for Acquisition:

Name of the Mandal (i)	Name of the Village (ii)	Survey No. (iii)	Extent (iv)	
			Acs.	Gts.
Mulugu	Mulugu	557	325	06
Total:			325	06

- (iv) Total area under Requisition : Acs. 325-06 Gts.
(v) a) Are any religious structures, Grave yard or tomb etc., proposed for Acquisition (Yes/No) : - No-
b) If yes, reasons for inclusion : Not applicable

Govt

Requisitioning Agency
ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDEMETLA
MEDCHAL DISTRICT-200004

Appendix to Form - B (2)

Certificate to be furnished along with the requisition

Name of the Project: Establishment of Industrial Park

- (1) Certified that the project for which the land is sought to be acquired in Bandh Mallaram Village, Mulugu Mandal of Siddipet District has been accorded administrative approval vide department letter No. VC&MD, TSIIC Ltd, Hyderabad.
- (2) The estimated cost of the project is of Rs. 200-00 Crores and necessary budget has been sanctioned and funds are available towards cost of land acquisition and R & R.
- (3) The Department undertakes to pay the full amount in case of decree / award by the Land Acquisition, Rehabilitation and Resettlement Authority/ High Court/ Supreme Court as and when asked to do so by the Collector / District Collector.


 Requisitioning Agency
 ZONAL MANAGER
 T.S.I.I.C LTD.
 MEDCHAL-SIDDIPET ZONE
 IP JEEDIMETLA
 MEDCHAL DISTRICT-500055

**GOVERNMENT OF TELANGANA
INDUSTRIES & COMMERCE [IP & INF] DEPARTMENT**

Memò: No.1597/P & INF/A2/2021

Dated.22.07.2021.

Sub:- Industries and Commerce Department - TSIC Ltd., - Acquisition of Govt. Assigned land - Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) situated at Wargal (V) & (M), Siddipet District for establishment of Industrial Park in favour of TSIC - Request for Exemption of the Project from the application of provisions of Chapter- II & III under section 10A Act No.21 of 2017 - Orders Issued.

- Ref:-1. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21/2017).
2. from the VC & MD, TSIC Ltd., Lr.No.731/A3/Wargal/Lands/2008, dt:11.05.2021.

&&&&

In the reference 1st cited, the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013 has been amended and named as the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21/2017) in its Application to the State of Telangana.

2 In the reference 2nd cited, the Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited (TSIC) has requested to exempt the industrial Park at Wargal (V) & (M), Siddipet District to an extent of Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) of Govt. Assigned land for acquisition of the land from the application of the provisions of Chapter II and III of the RFCTLA&RR Act, 2013 in accordance with the provisions contained in Section 10A (d)&(e) in Chapter III-A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment), 2016 (Act No.21 of 2017).

3. After careful examination in the matter and after taking into consideration of the facts that, Land Acquisition is very important for implementation of the Industrial Park at Wargal (V) & (M), Siddipet District. The Government, in accordance with the provisions contained in Section 10A (d)&(e) in Chapter III-A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment), 2016 (Act No.21 of 2017), hereby, exempt the Industrial Park at Wargal (V) & (M), Siddipet District to an extent of Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) of Govt. Assigned land for acquisition of land from the application of the provisions of Chapter II and III of the RFCTLA&RR Act, 2013.

4. Accordingly, the following Notification shall be published in the next extraordinary issue of the Telangana Gazette.

NOTIFICATION

"In accordance with the provisions contained in Sec 10(A) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 in its application to the state of Telangana, the Government have decided and accordingly hereby, in the public interest, exempt the Industrial Park at Wargal (V) & (M), Siddipet District to an extent of Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) of Govt. Assigned land for acquisition of land from the application of provisions of the Chapter -II and Chapter -III of the Act. It is also certified that the all efforts have been made in finalizing the minimum extent of land required for the said project."

(PTO)

EX-12
63

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5. Accordingly, the District Collector, Siddipet and the Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited, Hyderabad shall take further necessary action in the matter.

JAYESH RANJAN
PRINCIPAL SECRETARY TO GOVERNMENT & CIP(FAC)

To

The Commissioner of Stationery & Printing, Government of Telangana, Hyderabad (with a request to publish the notification in extraordinary issue of Telangana Gazette and furnish (10) copies of Gazette to this Department).

The District Collector, Siddipet District.

✓ The Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Hyderabad

The Chief Commissioner of Land Administration, Telangana, Hyderabad.

The Commissioner, R&R and Land Acquisition, Telangana Buddha Bhavan, Rangunj, Secunderabad

The Commissioner of Industries, Hyderabad

Copy to:

The P.S. to Principal Secretary to Hon'ble Chief Minister

The P.S. to Hon'ble Minister (I&C)

The P.S. to Principal Secretary to Government & CIP, Industries & Commerce Department.

SF/SC

//FORWARDED::BY ORDER//


SECTION OFFICER

PAPER NOTIFICATION:

It is hereby informed to all that the lands in Sy.No.845, 1209, 1266, 1510, total extent Ac:972-05 guntas, situated at Wargal village, Wargal, Siddipet District are acquired for public purpose means for the establishment of Industries by Telangana State Industrial Infrastructure Corporation. In the land, if any structures means Bore Motors, pipe line, Trees and other constructions situated, within (03) days from the date of this paper publication, the same are hereby directed to remove the same.

Yours

Sd/- 12-10-2021

Revenue Divisional Officer

Gajwel Division, Siddipet



TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION LIMITED
(An undertaking of Government of Telangana State)

MADHAVI B
ZONAL MANAGER

Industrial Park, Jeedimetla
Hyderabad - 500 055.

Lr.No. ZO/MDCL-SDPT/Acquisition/557/Mulugu/2021

Date: 14.06.2021

To
The District Collector,
Siddipet District.

Respected Sir,

Sub:- TSIIC Limited – Medchal-Siddipet Zone – Siddipet District – Acquisition of Government Assigned land to a total extent of Acs. 325-06 Gts. in Sy.No. 557 of Mulugu Village & Mandal, Siddipet District for establishment of Industrial Park – Requisition under Telangana State (Consent Award, Voluntary Acquisition and Lump-sum payments towards Rehabilitation and Resettlement) Rules – 2017 – Submitted – Reg.

Ref:- 1) Amendment Act.No. 21/2017.

2) G.O.Ms.No. 120, Revenue (JA & LA) Department, Dtd: 30.06.2017.

-o0o-

I invite kind attention to the reference cited and it is to submit that TSIIC Limited in coordination with Revenue authorities have identified Government assigned land to a total extent of Acs. 325-06 Gts. in Sy.No. 557 of Mulugu Village & Mandal of Siddipet District. Since the said land parcel is feasible for establishment of Industries, TSIIC is in view of developing Industrial Park in the said identified lands. It is to further submit that, the TSIIC has submitted a report to the Government seeking exemption from application of the Provision of Chapter-II and Chapter-III of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Re-settlement (Telangana Amendment) Act, 2018 (Act 21 of 2017).

In view of the above, I submit herewith requisition in the format prescribed under New L.A.Rules framed under G.O.Ms.No. 120, Revenue (JA&LA) Department, Dtd: 30.06.2017 for acquisition of Government Assigned land to a total extent of Acs. 325-06 Gts. in Sy.No. 557 of Mulugu Village & Mandal, Siddipet District as prescribed in triplicate under Provision of Rule-5 Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 for establishment of Industrial Park.

Contd...2...

: 2 :

It is requested to kindly arrange to process the acquisition of the above said land as provided under provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum payment towards Rehabilitation and Resettlement) Rules-2017 (Amended Act.No. 21/2017) at the earliest.

Yours faithfully,



ZONAL MANAGER

Encl: (Form-B, B (1) & B (2) along with its enclosures and Sketches)

Copy submitted to the Commissioner, Rehabilitation & Re-settlement, Telangana State, Budha Bhavan, Hyderabad for kind information.

Copy submitted to the Vice Chairman and Managing Director, TSIIC Limited, Hyderabad for favour of kind information.

Copy submitted to the Revenue Divisional Officer, Gajwel Division, Siddipet District for favour of kind information.

Copy submitted to the Special Deputy Collector, Lands Wing, TSIIC Limited, Hyderabad for favour of kind information.

Copy to the Tahsildar, Mulugu Mandal, Siddipet District for information and necessary action.

FORM-F
(See rule-4(11))
Requisition for Land Acquisition

From:

MADHAVI.B
ZONAL MANAGER, TSIC Limited,
Medchal-Siddipet Zone.

To

The District Collector
Siddipet District.

It is requested to acquire extent of **Acs. 325-06 Gts. of Government Assigned land** in Sy.No. 557 in Mulugu Village & Mandal, Siddipet District for establishment of Industrial Park and the details are furnished in Appendix enclosed along with three copies of combined sketch showing the lands to be acquired. It is certified that the land to be acquired was demarcated on field and all further necessary information and assistance will be provided on the date / time appointed / stipulated by you.

It is requested to acquire land as per provisions of Section 23 and 30A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act No. 30 of 2013) as amended by the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21 of 2017).

Requisite cost of acquisition including R & R will be deposited in your office as and when required.

Yours faithfully

Cor

Requisitioning Agency
ZONAL MANAGER
T.S.I.C LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500055

Copy to Commissioner, LA and R & R, Hyderabad.

Appendix to Form - B (2)

Certificate to be furnished along with the requisition

Name of the Project: Establishment of Industrial Park

- (1) Certified that the project for which the land is sought to be acquired in **Banda Mailaram Village, Mulugu Mandal of Siddipet District** has been accorded administrative approval vide department letter No. VC&MD, TSIIIC Ltd, Hyderabad.
- (2) The estimated cost of the project is of **Rs. 200-00 Crores** and necessary budget has been sanctioned and funds are available towards cost of Land acquisition and R & R.
- (3) The Department undertakes to pay the full amount in case of decree / award by the Land Acquisition, Rehabilitation and Resettlement Authority/ High Court/ Supreme Court as and when asked to do so by the Collector / District Collector.

CoP
Requisitioning Agency
ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500055

Appendix to Form- B (1)

- (i) Name of the District : SIDDIPET
(ii) Name of the Project : Establishment of Industrial Park
(iii) Details of Land Proposed for Acquisition:

Name of the Mandal (i)	Name of the Village (ii)	Survey No. (iii)	Extent (iv)	
			Acs.	Gts.
Mulugu	Mulugu	557	325	06
Total:			325	06

- (iv) Total area under Requisition : Acs. 325-06 Gts.
(v) a) Are any religious structures, Grave yard or tomb etc., proposed for Acquisition (Yes/No) : - No-
b) If yes, reasons for inclusion : Not applicable

CoH

Requisitioning Agency
ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500055

v

Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



Lr.No: EMP/TSIIC/15/EC-Wargal/2021-22

Date: 11.02.2022

To
The Member Secretary,
Telangana State Environmental Impact Assessment Authority (SEIAA),
O/o. Telangana State Pollution Control Board,
A3, Industrial Estate, Sanathnagar,
Hyderabad- 500 018.

Sir,

Sub: TSIIC-EMP Wing-HO- Obtaining Environmental Clearance to the Wargal (V), Wargal(M), Siddipet(Dist), Telangana – Form-I and Prefeasibility Report-Submission-regarding.

Telangana State Industrial Infrastructure Corporation Limited (TSIIC) has proposed to develop Industrial park in an area of 466.17 acres (188.65 Ha) to "Industrial Park at Wargal (V), Wargal(M), Siddipet(Dist),Telangana.

As per the EIA notification September 14th 2006, and subsequent amendments, the project falls under sector 7(C) Industrial estate/Parks/complexes/areas, export processing zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Parks in the schedule and comes under Category B. In this regard we are herewith uploading the Form-I along with the Pre Feasibility report and other documents for appraisal by SEAC.

In this connection, we request you to provide us an early date for presenting our project before appraisal committee for obtaining TOR.

Yours faithfully,

[Handwritten Signature]
11.2.22
CHIEF ENGINEER

Encl: Form-I and Prefeasibility report

**MINUTES OF THE 152nd MEETING OF
STATE EXPERT APPRAISAL COMMITTEE,
(SEAC), TELANGANA STATE
HELD ON 26.02.2022, 10.30 A.M.**

Minutes of the SEAC Meeting held on 26.02.2022**MINUTES OF THE 152nd MEETING OF STATE EXPERT APPRISAL COMMITTEE (SEAC) HELD ON 26.02.2022 AT TSPCB, PARYAVARAN BHAVAN, A-3, I.E., SANATHNAGAR, HYDERABAD.**

The following members were present:

S. No.	Name of the Expert	Position
1.	Prof.Ch.Krishna Reddy, Villa No. 25, Senor Valley, Filmnagar, Shaikpet, Hyderabad -- 500 096 Ph: 9866629265	Chairman.
2.	Shri Ravindra Samaya Mantri H.No: 3-5-44/1, Flat No. 301, Areadia Apartments, Edengarden Road, Hyderabad- 500 001. Ph:9491145160	Member
3.	Dr.K.Shivakumar, Plot No. 328, Flat No: 302, Mehar Ninan, KPHB 6 th phase, Kukatpally, Hyderabad-500 072 Ph: 9951701067	Member
4.	Prof.A.Panasa Reddy, H.No. 4-7-17/5/1, Ragharendra Nagar, Nacharam, Hyderabad-500 076. Ph: 9849957268	Member
5.	Prof.C.Venkateshwar, Department of Botany, University College of Science. OU. Hyd. Flat No. 117, 'C' Block, Janapria castle, Ramnagar, Vidyanagar – Hyderabad Ph:9440487742 & 8096754604	Member

After general introductory remarks by the Chairman, SEAC, the Committee took up items agenda-wise. The decisions of the SEAC on each case are recorded below.

Minutes of the SEAC Meeting held on 26.02.2022

DECLARATION

It is hereby declared that the Chairman and members of SEAC, T.S., do not have conflict of interest with any project proponent pertaining to the items discussed in the SEAC meeting held on 26.02.2022.

S. No.	Name of the Expert	Signature
1.	Prof.Ch.Krishna Reddy	Sd/-
2.	Shri Ravindra Samaya Mantri	Sd/-
3.	Dr.K.Shivakumar	Sd/-
4.	Prof.A.Panasa Reddy	Sd/-
5.	Prof.C.Venkateshwar	Sd/-

Minutes of the SEAC Meeting held on 26.02.2022

Agenda Item No. 01	1.08 Ha. Black Granite Mine of M/s. Gayatri Granite Industries, Sy. No. 1121 & 1123, Cheruvumadharam (V), Nelakondapally (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254537/2022 (EC)

The representative of the project proponent attended on video call and Sri Chandrasekar Reddy of M/s. Space Enviro Solutions, Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 18.10.2021 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 17.01.2022 of ADMG, Khammam District informing that there are 3 existing quarry leases falling within 500m from the proposed quarry lease. It is observed from the letter that out of 3 existing quarry leases, 2 leases were granted before 09.09.2013 and remaining 1 lease (2.55 Ha. – lease granted after 09.09.2013). The SEAC noted that the mine lease area is 1.08 Ha. It is further noted that the total Cluster area is 13.4 Ha. and Net cluster area is 3.63 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Rajarampet (V) which is existing at a distance of 0.26 km; nearest water body i.e., Palleru River exists at 1.25 km; Nearest RF i.e., Gandrayi RF exists at 8.13 km from the boundary of the site.

It is proposed to mine 6,001 m³/annum of Black Granite and the life of mine is reported as 7 years.

The total cost of the project is Rs. 45.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 5.77 lakhs and recurring cost: Rs. 3.85 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 02	1.110 Ha. Black Granite Mine of M/s. Gayatri Granite Industries, Sy. No. 1144 & 1146, Cheruvumadharam (V), Nelakondapally (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254392/2022 (EC)

The representative of the project proponent attended on video call and Sri Chandrasekar Reddy of M/s. Space Enviro Solutions, Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 18.10.2021 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 17.01.2022 of ADMG, Khammam District informing that there are 3 existing quarry leases falling within 500m from the proposed quarry lease. It is observed from the letter that out of 3 existing quarry leases, 2 leases were granted before 09.09.2013 and remaining 1 lease (2.55 Ha. – lease granted after 09.09.2013). The SEAC noted that the mine lease area is 1.110 Ha. It is further noted that the total Cluster area is 13.43 Ha. and Net cluster area is 3.66 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Rajarampet (V) which is existing at a distance of 0.72 km; nearest water body i.e., Palleru River exists at 0.95 km; Nearest RF i.e., Gandrayi RF exists at 8.17 km from the boundary of the site.

It is proposed to mine 6,001 m³/annum of Black Granite and the life of mine is reported as 6 years.

Minutes of the SEAC Meeting held on 26.02.2022

The total cost of the project is Rs. 45.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 5.23 lakhs and recurring cost: Rs. 3.19 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 03	3.00 Ha. Black Granite Mine of M/s. Gayatri Granite Industries, Sy. No. 122, 128 & 129, Pandregulapally (V), Mudigonda (M), Khammam District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254469/2022 (EC)

The representative of the project proponent attended on video call and Sri Chandrasekar Reddy of M/s. Space Enviro Solutions, Hyderabad attended and made a presentation before the SEAC.

During presentation, it was observed that a small pit exists in Mine lease area. In this regard, the project proponent informed that it is an old pit earlier mined by M/s. Rajeshwari Granite Pvt. Ltd., and submitted a copy of proceedings dt. 16.06.1997 wherein it was stated that lease of M/s. Rajeshwari Granites Pvt. Ltd., was granted from 16.06.1997 to 15.06.2012.

The proponent informed that the lease was subsequently granted (in-principle) afresh on 21.10.2021 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 31.01.2022 of ADMG, Khammam District informing that there are no existing quarry leases falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 3.00 Ha. It is further noted that the total Cluster area is 3.00 Ha. and Net cluster area is 3.00 Ha. which is less than 5.0 Ha. The project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Pandregulapally (V) which is existing at a distance of 0.83 km; nearest water body exists at 0.23 km (NNW) from the boundary of the site.

It is proposed to mine 20,283.20 m³/annum of Black Granite and the life of mine is reported as 10 years (@ 20,120.36 m³/annum).

The total cost of the project is Rs. 55.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 7.36 lakhs and recurring cost: Rs. 4.32 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 04	2.01 Ha. Black Granite Mine of M/s. R.N. Granites, Sy. No. 455 & 497/P, Pallariguda (V), Sangem (M), Warangal Rural District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/253489/2022 (EC)

The representative of the project proponent attended on video call and Sri Chandrasekar Reddy of M/s. Space Enviro Solutions, Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 05.12.2021 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 06.01.2022 of ADMG, Warangal District informing that there are no existing quarry leases falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 2.01 Ha. It is further noted that the total Cluster area is 2.01 Ha. and Net cluster area is 2.01 Ha. which is less than 5.0 Ha. The project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

Minutes of the SEAC Meeting held on 26.02.2022

The nearest village to the proposed site is Pallariguda (V) which is existing at a distance of 0.32 km; nearest water body i.e., Chinthal Cheruvu exists at 0.065 km from the boundary of the site, as per the Ir.dt.03.02.2022 of the EE, I&CADD, Irrigation Division No.1, Parkal, Hanumakonda District.

It is proposed to mine 7,068 m³/annum of Black Granite and the life of mine is reported as 20 years (@ 6,548.80 m³/annum).

The total cost of the project is Rs. 45.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 6.90 lakhs and recurring cost: Rs. 4.27 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 05	M/s. Idream Sai RK Infra, Sy. No. 37/A, 37/AA, 38/A, 38/AA, 40/A, 40/AA, Bollaram (V), Jinnaram (M), Sangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255978/2022 (EC)

The representative of the project proponent attended on video call and Sri Chandrasekhar Reddy of M/s. Space Enviro Solutions, Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that total plot area is 12,899.35 Sq.m., and Net plot area is 10,152.02 Sq.m. out of which, green area is 2,747.33 Sq.m. (21.30%).

It was informed that the total built up area of the project is 32,948.78 Sq.m. The project consists of Residential Apartments Construction Project to accommodate a total No. of 200 units. Maximum No. of floors proposed in the project are S + 5 Upper Floors.

It is also noted that Parking area to be provided is 5,941.58 Sq.m., (22% against required 22%).

The total cost of the project is Rs. 35.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 78.0 lakhs and recurring cost: Rs. 18.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 06	4.576 Ha. Colour Granite Mine of M/s. Patel Granites, Sy.No.98, Thonda (V), Tirumalagiri (M), Suryapet District. - Corrigendum to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254319/2022 (MODI-EC)

The representative of the project proponent attended on video call and Sri Hari Prasad of M/s. Rightsource Industrial Solutions Private Limited, Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that earlier the SEIAA, TS issued EC to the project vide order dt.19.12.2020.

Now, the proponent informed that EC was issued mentioning Sy.No. 8 instead of Sy.No.98 and submitted a copy of Approved Mining Plan of the quarry wherein the Sy.No.98 was mentioned. Hence, it was requested to issue Corrigendum to EC w.r.t. Sy.No.98 instead of Sy.No.8.

After detailed discussions, the SEAC recommended to issue Corrigendum to EC.

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Agenda Item No. 07	12.08 Ha. Building Stone & Road Metal Mine of M/s. Sreenidhi Mining Company, Sy. No. 231, Erdhanoor (V), Kandi (M), Sangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/43666/2019 (EC)

The representative of the project proponent attended on video call and Sri Hari Prasad of M/s. Rightsource Industrial Solutions Private Limited, Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 01.12.2018 in favour of the proponent for a period of 15 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The SEAC noted that the mine lease area is 12.08 Ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category, as per provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The SEAC noted that earlier the SEIAA, TS (Auto TOR) issued TORs on 31.12.2019 for preparation of EIA Report. Accordingly, the proponent undergone the process of public hearing on 09.11.2021 and submitted Final EIA Report along with minutes of public hearing and issues emerged during public hearing. The SEAC noted the contents of Final EIA report. The SEAC observed from the minutes of Public Hearing & representation that the issues emerged during public hearing are - employment to local people; implementation of pollution abatement measures, maintenance of Roads & Vehicles to avoid accidents, plantation along the roads & periphery of mine lease area; covering vehicles carrying mineral with tarpaulin; maintain sufficient buffer from places of worship; maintain timings for blasting to avoid accidents to people as well as cattle; water sprinkling on roads; etc.,

The nearest village to the proposed site is Biatul thanda which is existing at a distance of 0.8 km; nearest water body i.e., Erdanoor Cheruvu exists at 0.7 km;

It is proposed to mine 12,17,812 TPA of Building Stone & Road Metal and the life of mine is reported as 9.3 years.

The total cost of the project is Rs. 90.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 9.19 lakhs and recurring cost: Rs. 4.38 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 08	M/s. Ramky Estates and Farms Limited (REFL), Sy. No. 27(P), Pocharam (V), Ghatkesar (M) Medchal-Malkajgiri District. - TOR - Reg.
Proposal No.	SIA/TG/MIS/72068/2022 (TOR)

The representative of the project proponent attended on video call and Sri B. Chakradhar of M/s. Ramky Enviro Services Private Limited, Hyderabad attended and made a presentation before the SEAC.

During presentation, the SEAC observed that few trees exists in the site. In this regard, the proponent informed that the intervening trees will be translocated to the boundaries of the site.

The project is proposed in a total plot area of 35,960 Sq.m., for construction of Residential Towers with total built-up area of 2,24,282 Sq.m.

The proponent informed that they have already collected the baseline data from December 2021 to February 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for Townships and Area Development projects.

Minutes of the SEAC Meeting held on 26.02.2022

The SEAC considered the request of the proponent. After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Townships and Area Development projects" considering baseline data from December 2021 to February 2022 and submit EIA report.

Agenda Item No. 09	Development of Data Center for Microsoft at HYD11, Chandenvally, Shabad (M), Rangareddy District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255979/2022 (EC)

The representative of the project proponent attended on video call and Ms. Lakshmi Rawat of M/s. AECOM, India Pvt. Ltd., Delhi attended and made a presentation before the SEAC.

The SEAC noted that total plot area is 2,13,916.83 Sq.m., out of which green area is 58,625.25 Sq.m. (27%).

It was informed that the total built-up area of the project is 51,874.15 Sq.m. The project consists of Data Center for Microsoft at HYD 11 with Main Building PH 01, Main Building PH 02, Electrical Room PH 1, Electrical Room PH 2, Substation Building 1 MV Block, Substation Building 1 GIS Block, STP+OWC, Water tank, Rainwater Tank, HSD PH1, HSD PH 2 & Guard Block.

It is also noted that Parking area to be provided is 12,144.0 Sq.m. (26.3% against required 55%).

The total cost of the project is Rs.597.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs.22.0 Crores and Recurring cost: Rs.43.50 lakhs/annum.

The SEAC also observed that the proposed EMP cost is less than 0.2% of project cost which is insufficient; earmarked Green area is insufficient; and also noted that the Parking area is insufficient as per G.O.Ms.No.168, dt.07.04.2012 of the MA&UD Dept. Hence, the proponent was requested to revise above issues accordingly and submit the details along with revised layout plan.

After detailed discussions, the SEAC deferred the project for consideration after submission of above mentioned information by the proponent.

Agenda Item No. 10	3.40 Ha. Rough Stone & Road Metal Mine of M/s Jyothirmai Stone Crusher, Sy.No. 532 of Munyanaik Thanda (V), Chivvemla (M), Suryapet District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/256575/2022 (EC)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 11	1.335 Ha. Rough Stone & Road Metal Quarry of M/s Venkata Sai Stone Crusher, Sy.No. 529, Ponugodu (V), Garidepally (M), Suryapet District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/256598/2022 (EC)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

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Agenda Item No. 12	M/s. Alpine Constructions, Sy. No. 309, 310 of Shankarpally (V), Shankarpally (M), Rangareddy District – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/256613/2022 (EC)

The representative of the project proponent attended on video call and Sri Srikanth Desi of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that total plot area is 7,873.61 Sq.m., Net Plot area is 5,981.81 Sq.m., out of which, green area is 654.25 Sq.m. (10.94%).

It was informed that the total built up area of the project is 33,315.49 Sq.m. The project consists of Residential Towers Construction Project to accommodate a total No. of 149 units. Maximum No. of floors proposed in the project are B+2S+11 Floors & Terrace.

It is also noted that Parking area to be provided is 8,743.71 Sq.m. (26.24% against required 22%).

The total cost of the project is Rs. 50 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 50.0 lakhs and recurring cost: Rs. 20.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 13	TELANGANA SPECIAL FOODPROCESSING PARK, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. – TOR- Reg.
Proposal No.	SIA/TG/NCP/72266/2022 (TOR)

The representative of the project proponent attended on video call; and Sri Shyam Sunder of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The TSIIC proposed to develop Special Food Processing Park (SFPP) in an area of Ac. 466.17 (188.65 Ha.) with the main objective to offer better price to the farmers through value addition and export of the processed food items wherever possible. The total project cost is Rs.150.50 Crores and 190 plots are proposed in the project. No category A or category B projects except CETP are proposed in the SFPP.

The nearest village to the proposed site is Wargal (V) which is existing at a distance of 0.82 km; Nearest water body is Wargal village Pond exists at 1.15 km; and Nearest RF i.e., Wargal RF exists at 2.18 km from the boundary of the site.

The SEAC observed that the TSIIC proposed greenbelt in open spaces and common areas to an extent of 18.75 Ha. (10.02%) and the area of greenbelt to be developed by individual units in their plotted area is 43.4 Ha. (23%). But, the SEAC informed the TSIIC that the greenbelt has to be developed completely by the TSIIC.

After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for “Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes” and following additional TOR, undergo the process of public hearing in consultation with TSPCB and submit final EIA report; minutes of public hearing & response of the proponent to the issues emerged in the public hearing to the SEAC for appraisal.

Additional TORs:

- Undertaking for development of greenbelt completely (atleast 33% of total site area) by the TSIIC.

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Agenda Item No. 14	10.63 Ha. Tupakulagudem Sand Reach M/s. Telangana State Mineral Development Corporation Ltd., Tupakulagudem (V), Kannaigudem (M), Mulugu District. - TOR - Reg.
Proposal No.	SIA/TG/MIN/71727/2022 (TOR)

The representative of the project proponent attended on video call; and Sri Sreekanth Desi & Sri Mohan Reddy of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

It is noted that the mine lease area is 10.63 Ha. which is more than 5.0 Ha. The project is considered under B1 Category as per provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Tekulagudem Chalk-I which is existing at a distance of 1.0 km; Nearest RF i.e., Nugur RF exists at 1.23 km from the boundary of the site.

It is proposed to mine 2,12,600 m³/annum of Ordinary Sand by manual open excavation method.

The proponent informed that the thickness of sand deposited in the proposed sand reach is 8.5 to 9.0 m and depth of proposed sand extraction is 2.0 m. and submitted Joint Inspection Report for which inspection was carried out on 29.11.2019. The SEAC observed that the proponent has submitted old joint inspection report and hence informed the proponent to submit latest joint inspection report to ascertain the thickness of sand deposited and thickness of sand extraction.

After detailed discussions, the SEAC deferred the project for consideration after submission of above mentioned information by the proponent.

Agenda Item No. 15	15.00 Ha. Stone & Metal Quarry of M/s. Rock Sand Minerals (P) Ltd., Sy. No. 157, Bathole (V), Kandi (M), Sangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/31001/2019 (EC)

The representative of the project proponent attended on video call and Sri Shyam Sunder of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 16.04.2018 in favour of the proponent for a period of 15 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The SEAC noted that the mine lease area is 15.0 Ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category, as per provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The SEAC noted that earlier the SEIAA, issued TORs (Auto generated) on 31.12.2019 for preparation of EIA Report. Accordingly, the proponent undergone the process of public hearing on 16.12.2021 and submitted Final EIA Report along with minutes of public hearing and issues emerged during public hearing. The SEAC noted the contents of Final EIA report. The SEAC observed from the minutes of Public Hearing & representation that the issues emerged during public hearing are - employment to local people; maintenance of vehicles; water sprinkling for dust suppression; laying of roads; conduct medical camps; avoid overloading of trucks to avoid accidents; plantation in surrounding areas; maintain blasting timings; implement latest drilling & blasting technology; covering vehicles with tarpaulin; & etc.,

The nearest village to the proposed site is Byathole (V) which is existing at a distance of 0.65 km; nearest water body i.e., Lakdaram Cheruvu exists at 1.27 km from the boundary of the site.

It is proposed to mine 6,07,917.52 m³/annum of Stone & Metal and the life of mine is reported as 9 years (@ 5,71,265.52 m³/annum).

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The total cost of the project is Rs. 60.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 6.0 lakhs and recurring cost: Rs. 4.50 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 16	M/s Clean Harbors India, Sy. No. 537/A1/2, Peechara (V), Velair (M), Hanumakonda District. – TOR - Reg.
Proposal No.	SIA/TG/MIS/71896/2022 (TOR)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 17	9.915 Ha. Laterite Mine of M/s. S.R. Minerals, Sy. No. 41/Part of Mirzapur (V), Pudur (M), Vikarabad District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/72171/2019 (EC)

The representative of the project proponent attended on video call and Sri Venkatesh of M/s. Global Enviro Labs, Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 10.07.2018 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 15.12.2018 of ADMG, Vikarabad District informing that there are no quarry leases falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 9.915 Ha. It is further noted that the total Cluster area is 9.915 Ha. and Net cluster area is 9.915 Ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category as per provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

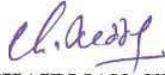
The SEAC noted that earlier the SEIAA (Auto TOR) issued on 03.02.2020 for preparation of EIA Report. Accordingly, the proponent undergone the process of public hearing on 30.12.2021 and submitted Final EIA Report along with minutes of public hearing and issues emerged during public hearing. The SEAC noted the contents of Final EIA report. The SEAC observed from the minutes of Public Hearing that the issues emerged during public hearing - employment to local people; covering vehicles carrying material with tarpaulin; water sprinkling for dust suppression; plantation; conduct health camps; etc.,

The nearest village to the proposed site is Mirzapur which is existing at a distance of 0.75 km; nearest water body i.e., Peddavagu exists at 0.2 km; Nearest RF i.e., Khandlapalli RF exists at 0.6 km from the boundary of the site.

It is proposed to mine 2,50,000.00 TPA of Laterite and the life of mine is reported as 11 years.

The total cost of the project is Rs. 90.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 13.40 lakhs and recurring cost: Rs. 5.90 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.


CHAIRMAN, SEAC

Minutes of the SEAC Meeting held on 26.02.2022

Agenda Item No. 18	13.75 Ha. Laterite Mine of Smt. Kalyanam Anitha, S.No.180, of Meenapally Kalan (V), Nawabpet (M), Vikarabad District – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/255715/2022 (MODI-EC)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 19	M/s. Greenoscale Logix Private Ltd., Sy. Nos 92/P, 94/P, 100/P & 101/P, Taramatipet (V), Abdullahpurmet (M), Rangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/254862/2022 (EC)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 20	M/s. Bhuvanteza Infra Projects Pvt. Ltd., Sy. No. 151/A, Atevelle (V), Medchal (M), Medchal Malkajgiri District – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255972/2022 (EC)

The representative of the project proponent attended on video call and Sri Vishnu Sharma of M/s. Ampl Environ Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

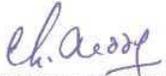
The SEAC noted that total plot area is 13,045.21 Sq.m., Out of which, green area is 1,317.57 Sq.m. (10.10%).

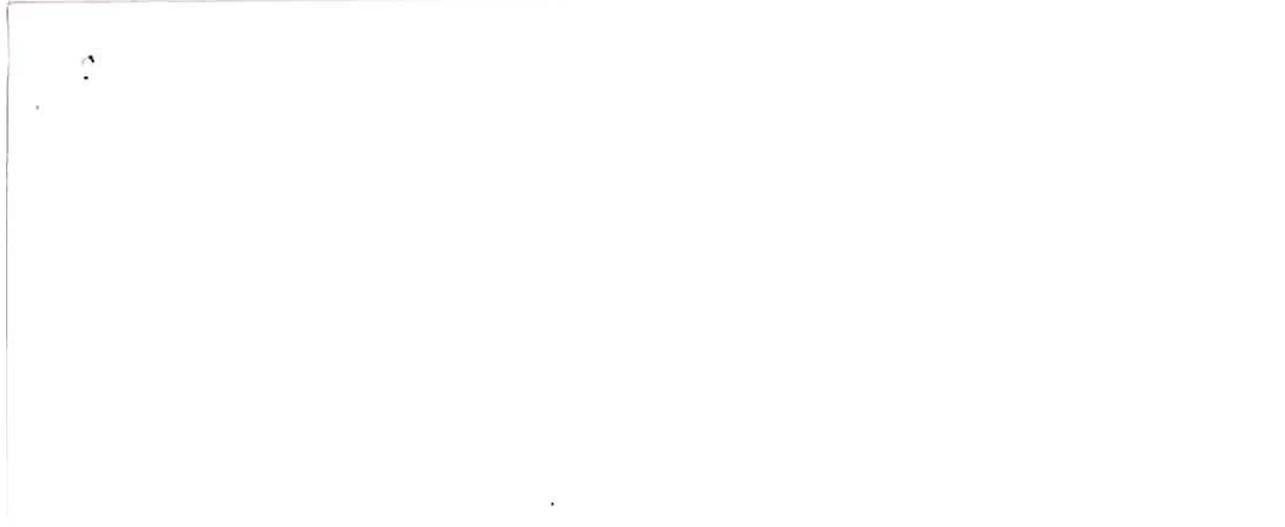
It was informed that the total built up area of the project is 41,523.61 Sq.m. The project consists of Residential Apartments Construction Project to accommodate a total No. of 275 units. Maximum No. of floors proposed in the project are C + G + 5 Floors.

It is also noted that Parking area to be provided is 9,711.34 Sq.m., (29.9% against required 22%).

The total cost of the project is Rs. 35.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 52.0 lakhs and recurring cost: Rs. 27.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.


CHAIRMAN, SEAC



**MINUTES OF THE 152nd MEETING OF THE
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY (SEIAA), TELANGANA
HELD ON 28.03.2022, 11:00 AM**



MINUTES OF THE 152nd MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), TELANGANA, HELD ON 28.03.2022 AT TSPCB, PARYAVARAN BHAVAN, A.3, I.E., SANATHNAGAR, HYDERABAD – 500 018.

The following were present:

1.	Prof.M. Ananda Rao, Chairman, SEIAA, 8-48/1, Ravidranagar, St. No. 8, Habsiguda, Hyderabad - 500 007	Chairman, SEIAA
2.	Dr.B.Narsaiah, H.No.6-3-98, 4 th Cross Hastinapuri, Sainikpuri, Secunderabad – 500 094	Member, SEIAA
3.	Sri Swargam Srinivas, IFS, Special Secretary (FAC), EFS&T, Dept., 330 A, D Block, Telangana Secretariat, Hyderabad.	Member Secretary, SEIAA

The members present declared that there are no conflicts of interest with the projects being considered in this meeting.

The Member Secretary, SEIAA welcomed the Chairman and the Member of SEIAA. After general introductory remarks by the Chairman, SEIAA, the Committee took up items agenda-wise and reviewed the recommendations of State Expert Appraisal Committee (SEAC). After detailed deliberations & discussions on recommendations of the SEAC, the SEIAA recorded their decisions on case to case basis as under.

Minutes of the SEIAA Meeting held on 28.03.2022

Agenda Item No. 01	Brigade Citadel by M/s Brigade Enterprises Limited, Survey Nos. 78 & 79, Fathenagar, Balanagar, Medchal - Malkajgiri District – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255545/2022 (MODI-EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved for issue of Amendment to Environmental Clearance.

Agenda Item No. 02	"Raidurgam Residential" by M/s. S.S. Holdings and Investments & Two Others, Sy. No. 11(P) at Raidurga Khalsa, Sy. No. 17 at Raidurga Nav Khalsa, Serilingampally (M) & Sy. Nos. 80 and 81 at Manikonda Jagir, Gandipet (M), Rangareddy District. - TOR - Reg.
Proposal No.	SIA/TG/MIS/71735/2022 (TOR)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of TORs with subject to surrender of earlier EC and shall comply with G.O.Ms.No.168, dt.07.04.2012.

Agenda Item No. 03	8.094 Ha. Laterite Mine, M/s. Lohitha Minerals, Sy. No. 1473 of Gajulaguda Village, Shankerpally Mandal, Ranga Reddy District – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254362/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 13.10.2020. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.

Agenda Item No. 04	Residential complex by M/s. Srias Life Spaces LLP, Sy. No. 643, 644 & 645, Dundigal (V) & Dundigal Gandimaisamma (M), Medchal-Malkajgiri District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/251111/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 05	M/s. Phoenix Global Spaces Pvt Ltd., Sy. No. 272/1, 273/1 Puppalguda Village, Gandipet Mandal, Rangareddy District. – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/256311/2022 (MODI-EC)

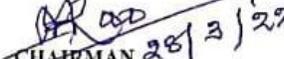
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance in lieu of old EC dt.06.08.2020.

Agenda Item No. 06	4.99 Ha. Ordinary Sand Reach, M/s. Telangana State Mineral Development Corporation Ltd., Nagaram (V), Wazeedu (M), Mulugu District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254014/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent is directed to obtain NOC from the DFO or concerned with reference to the Eco-Sensitive Zone (ESZ).


MEMBER SECRETARY
SEIAA, TS
28.03.22


MEMBER
SEIAA, TS.


CHAIRMAN 28/3/22
SEIAA, TS.

Minutes of the SEIAA Meeting held on 28.03.2022

Agenda Item No. 07	4.99 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Limited, Peruru (V), Wazeedu, (M), Mulugu District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/238413/2021 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent is directed to obtain NOC from the DFO or concerned with reference to the Eco-Sensitive Zone (ESZ).

Agenda Item No. 08	4.99 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Limited, Manaspally (V), Eturunagaram (M), Mulugu District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/252940/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent is directed to obtain NOC from the DFO or concerned with reference to the Eco-Sensitive Zone (ESZ).

Agenda Item No. 09	4.97 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Limited, Veerabhadravaram -II Reach, Veerabhadravaram (V), Venkatapuram (M), Mulugu District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/253512/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail. The proponent is directed to obtain NOC from the DFO or concerned with reference to the Eco-Sensitive Zone (ESZ).

Agenda Item No. 10	1.08 Ha. Black Granite Mine of M/s. Gayatri Granite Industries, Sy. No. 1121 & 1123, Cheruvumadharam (V), Nelakondapally (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254537/2022 (EC)

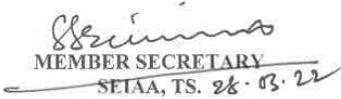
The SEIAA discussed the recommendations of the SEAC in detail and noted that there are 4 mine leases were observed instead of 3 mine leases mentioned in the ADMG lr.dt.17.01.2022. The SEAC shall ascertain the facts.

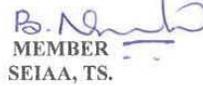
Agenda Item No. 11	1.110 Ha. Black Granite Mine of M/s. Gayatri Granite Industries, Sy. No. 1144 & 1146, Cheruvumadharam (V), Nelakondapally (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254392/2022 (EC)

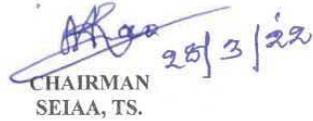
The SEIAA discussed the recommendations of the SEAC in detail and noted that there are 4 mine leases were observed instead of 3 mine leases mentioned in the ADMG lr.dt.17.01.2022. The SEAC shall ascertain the facts.

Agenda Item No. 12	3.00 Ha. Black Granite Mine of M/s. Gayatri Granite Industries, Sy. No. 122, 128 & 129, Pandregulapally (V), Mudigonda (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254469/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 21.10.2021. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.


MEMBER SECRETARY
SEIAA, TS. 28.03.22


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS. 28/3/22

Minutes of the SEIAA Meeting held on 28.03.2022

Agenda Item No. 13	2.01 Ha. Black Granite Mine of M/s. R.N. Granites, Sy. No. 455 & 497/P, Pallariguda (V), Sangem (M), Warangal Rural District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/253489/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 14	M/s. Idream Sai RK Infra, Sy. No. 37/A, 37/AA, 38/A, 38/AA, 40/A, 40/AA, Bollaram (V), Jinnaram (M), Sangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255978/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 15	4.576 Ha. Colour Granite Mine of M/s. Patel Granites, Sy.No.98, Thonda (V), Tirumalagiri (M), Suryapet District. – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/254319/2022 (MODI-EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved for issue of Corrigendum to Environmental Clearance.

Agenda Item No. 16	12.08 Ha. Building Stone & Road Metal Mine of M/s. Sreenidhi Mining Company, Sy. No. 231, Erdhanoor (V), Kandi (M), Sangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/43666/2019 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 01.12.2018. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.

Agenda Item No. 17	M/s. Ramky Estates and Farms Limited (REFL), Sy. No. 27(P), Pocharam (V), Ghatkesar (M) Medchal-Malkajgiri District. - TOR - Reg.
Proposal No.	SIA/TG/MIS/72068/2022 (TOR)

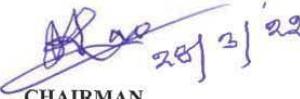
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of TORs.

Agenda Item No. 18	M/s. Alpine Constructions, Sy. No. 309, 310 of Shankarpally (V), Shankarpally (M), Rangareddy District – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/256613/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.


MEMBER SECRETARY
SEIAA, TS. 28.03.22


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.

Minutes of the SEIAA Meeting held on 28.03.2022

Agenda Item No. 19	TELANGANA SPECIAL FOODPROCESSING PARK, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. – TOR- Reg.
Proposal No.	SIA/TG/NCP/72266/2022 (TOR)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the list of projects proposed in the Food processing park are not falling either in Category-A or Category-B of EIA Notification, 2006. Further, the as per the EIA Notification, 2006 and its amendments ""Environmental Clearance for CETPs for setup or within projects or activities which do not require Environmental Clearance are exempted, and if any of the existing or proposed member units of the said CETP produces or proposes to produce any product requiring Environmental Clearance, then the CETP shall need Environmental Clearance".

The SEAC shall ascertain on the requirement of Public hearing for the project.

Agenda Item No. 20	15.00 Ha. Stone & Metal Quarry of M/s. ROCK SAND MINERALS (P) LTD, Sy. No. 157, Bathole (V), Kandi (M), Sangareddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/31001/2019 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 16.04.2018. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.

Agenda Item No. 21	9.915 Ha. Laterite Mine of M/s. S.R. Minerals, Sy. No. 41/Part of Mirzapur (V), Pudur (M), Vikarabad District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/72171/2019 (EC)

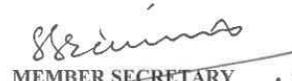
The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 15.12.2018. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.

Agenda Item No. 22	M/s Bhuvanteza Infra Projects Pvt. Ltd., Sy. No. 151/A, Atevelle (V), Medchal (M), Medchal Malkajgiri District. –Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255972/2022 (EC)

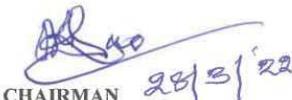
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 23	22.17 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Ltd., Akinepalli Mallaram (V), Mangapet (M), Mulugu District. –Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/32408/2019 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance with validity of One year from the date of CFO.


MEMBER SECRETARY
SEIAA, TS. 28-03-22


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS. 28/3/22

Minutes of the SEIAA Meeting held on 28.03.2022

Agenda Item No. 24	M/s. Virchow Petrochemical Pvt. Ltd., Sy. Nos. 632(P), 633(P), 636(P), 637(P), 638(P), 639, 640(P), 641(P), 642(P), 643(P), 644(P), 645(P), 648, 652(P), 653(P), 646, 647, Peddapally (V), Jadcherla (M), Mahabubnagar District. – Environmental Clearance (Expansion) - Reg.
Proposal No.	SIA/TG/IND3/244473/2021 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 25	14.0 Ha. Black Granite Mine of M/s. Shaheen Granites, Sy. No. 46 & 52 (GL), Shanabanda (V), Velgatoor (M), Jagityal District. – Change of name from Smt. Pinnoju Krishnakumari to M/s. Shaheen Granites – Reg.
Proposal No.	SIA/TG/MIN/261654/2022

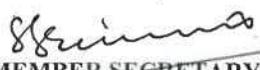
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for change of name in Environmental Clearance.

Agenda Item No. 26	3.0 Ha. Laterite Mine of Sri Gandra Arun Kumar Reddy, Sy. No. 776/2 & 777/2, Ramachandrapuram (V), Mulugu (M), Jayashankar Bhupalpally District. – Transfer of EC from Smt. Sampada Kumari to Sri Gandra Arun Kumar Reddy - Reg.
Proposal No.	SIA/TG/MIN/262492/2022

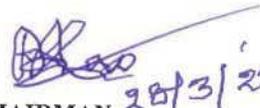
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for transfer of Environmental Clearance.

Agenda Item No. 27	M/s. Ronor Pharma Chem, Plot No. 6, Sy. No. 460, Nancherla Industrial Park, Nancherla Village, Gandeed Mandal, Mahbubnagar District. – Transfer of EC from M/s. Esskay Laboratories to M/s. Ronor Pharma Chem - Reg.
Proposal No.	SIA/TG/IND3/261978/2022

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for transfer of Environmental Clearance.


MEMBER SECRETARY
SEIAA, TS. 28/3/22


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS. 28/3/22

**MINUTES OF THE 157th MEETING OF
STATE EXPERT APPRAISAL COMMITTEE,
(SEAC), TELANGANA STATE
HELD ON 06.04.2022, 11.00 A.M.**

Minutes of the SEAC Meeting held on 06.04.2022

MINUTES OF THE 157th MEETING OF STATE EXPERT APPRISAL COMMITTEE (SEAC) HELD ON 06.04.2022 AT TSPCB, PARYAVARAN BHAVAN, A-3, I.E., SANATHNAGAR, HYDERABAD.

The following members were present:

S. No.	Name of the Expert	Position
1.	Prof.Ch.Krishna Reddy, Villa No. 25, Senor Valley, Filmnagar, Shaikpet, Hyderabad – 500 096 Ph: 9866629265	Chairman.
2.	Shri Ravindra Samaya Mantri H.No: 3-5-44/1, Flat No. 301, Arcadia Apartments, Edengaden Road, Hyderabad- 500001. Ph:9491145160	Member
3.	Dr.Vemula Vinod Goud, H.No. 6-156, Sridurga Estates, Deepthisri Nagar, Madinaguda, Hyderabad-500049. Ph:9440386945	Member
4.	Dr.K.Shivakumar, Plot No. 328, Flat No: 302, Mehar Ninan, KPHB 6 th phase, Kukatpally, Hyderabad-500072 Ph: 9951701067	Member
5.	Prof.A.Panasa Reddy, H.No. 4-7-17/5/1, Ragharendra Nagar, Nacharam, Hyderabad-500076. Ph: 9849957268	Member
6.	Prof.C.Venkateshwar, Department of Botany, University College of Science. OU. Hyd. Flat No. 117, 'C' Block, Janapria castle, Ramnagar, Vidyanagar – Hyderabad Ph:9440487742 & 8096754604	Member
7.	Dr.P.Radha Krishna, H.No. 9/40, Bahar 'B', Sahara States, Mansoorabad, LB Nagar, Hyderabad-500068 Ph:9848555242	Member

After general introductory remarks by the Chairman, SEAC, the Committee took up items agenda-wise. The decisions of the SEAC on each case are recorded below.

Minutes of the SEAC Meeting held on 06.04.2022**DECLARATION**

It is hereby declared that the Chairman and members of SEAC, T.S., do not have conflict of interest with any project proponent pertaining to the items discussed in the SEAC meeting held on 06.04.2022.

S. No.	Name of the Expert	Signature
1.	Prof.Ch.Krishna Reddy	Sd/-
2.	Shri Ravindra Samaya Mantri	Sd/-
3.	Dr.Vemula Vinod Goud	Sd/-
4.	Dr.K.Shivakumar	Sd/-
5.	Prof.A.Panasa Reddy	Sd/-
6.	Prof.C.Venkateshwar	Sd/-
7.	Dr.P.Radha Krishna	Sd/-

Minutes of the SEAC Meeting held on 06.04.2022

Agenda Item No. 01	Multi Storied Residential Building by Sri. S. Ranjeet Kumar Reddy & Others, Sy No. 166/P& 175/P, Kismatpur (V), Gandipet (M), Rangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/72809/2021 (EC)

The representative of the project proponent Sri M. Murali Krishna and Sri Laxmikanth Reddy of M/s. Vison Labs, Hyderabad, attended before the SEAC and informed that there are few modifications in the proposal after uploading documents and hence they are withdrawing the proposal.

In view of the above, the SEAC decided to return the proposal.

Agenda Item No. 02	High Raised Apartments by M/s. Anmol Constructions, Sy. No. 51/P, Kardhanoor (V), Pantacheru (M), Sangareddy District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/261598/2022 (EC)

The representative of the project proponent Sri G.V. Ashish and Sri Laxmikanth Reddy of M/s. Vison Labs, Hyderabad attended and made a presentation before the SEAC.

During presentation, the SEAC observed that the site is adjacent to Nala. In this regard, the proponent submitted a copy of letter dt. 24.01.2022 issued by the SE, Irrigation Circle, Sangareddy of I&CAD Dept. It is observed from the letter that a Nala/Stream of width more than 10 meters is passing along the southern boundary of Sy. No. 51/P and some part of applicant land in Sy. No. 51/P on South Western corner is affecting under Buffer Zone (9m) of the Nala as per the conditions stipulated under G.O.Ms.No.168 of MA&UD Dept., dt. 07.04.2012. Out of total land area AC. 04-25^{1/2} Gts the land affected under buffer zone is Ac. 0-07 Gts. The balance extent of land Ac 04-18^{1/2} Gts in Sy. No. 51/P situated at Kardanur (V), Patancheru (M), Sangareddy District is not affected in any water body/Channel and it is free from the water body as per norms stipulated in G.O.Ms.No.168 of dt. 07.04.2012 of MA&UD Department. Accordingly, the proponent proposed layout of the project.

The SEAC noted that total plot area is 18,615.33 Sq.m., Net plot area is 15,407.87 Sq.m., Out of which green area is 1,602.90 Sq.m. (10.40%)

It was informed that the total built up area of the project is 1,16,523.61 Sq.m. The project consists of High Raised Apartments Construction Project to accommodate 593 units. Maximum No. of floors proposed in the project are Basement + Ground Floor Parking (Podium Parking 1) + First Floor Parking (Podium Parking 2) + Second Floor Parking (Podium Parking 3) + 17 upper Floors.

It is also noted that parking area to be provided is 36,021.36 Sq.m. (44.75% against required 22%).

The total cost of the project is Rs. 160.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 240.0 Lakhs and recurring cost: Rs. 80.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 03	“Vihaan” by M/s. Siddharth Developers & Others, Sy. No. 230/P, 229/AA/E, 229/AA/EE, 231/RU, 229/AA/U, 230/KA/AA/A/A/A/A, 230/KA/A/A/A/E, 230/KA/AA/A/A/A/EE, 230/KA/A/A/A/EE, 230/KA/AA/A/A/A/U, 230/KA/A/A/A/U, 230/KA/A/AA, 230/KA/AA/A/A/A/AA, 230/KA/A/A/A/AA, 230/KA/AA/A/AA, 230/KA/A/A/AA, 230/KA/AA/A/A/A/A, 230/KA/A/A/A/A, 229/A/AA, 229/A/E, 229/A/EE, 229/A/U, 229/A/RU, 229/AA/AA, 230/AA, 232/AA/A, 232/AA, 230, 230/AA/2, 230/E/1, 230/E/2, 230/E/3, 230/E/4, 230/AA/1, 230/kA/AA/E, 230/KA/AA/E, 230/KA/AA/EE, 229/A, Gagillapur (V), Dundigal Gandimaisamma (M), Dundigal Municipality, Medchal Malkajgiri District – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/261215/2022 (MODI-EC)

The representative of the project proponent Sri K. Kishore Reddy and Sri Laxmikanth Reddy of M/s. Vison Labs, Hyderabad attended and made a presentation before the SEAC.

Minutes of the SEAC Meeting held on 06.04.2022

Earlier, the SEIAA, TS issued EC vide order dt. 08.06.2021 for Construction of Residential Villas with total builtup area 27,974.70 Sq.m.

The proponent also obtained CFE vide order dt. 01.12.2021 from the TSPCB.

Now, the proponent informed that they have acquired additional land. Hence, there are changes in the project profile due to increase in Site area, Built-up area, water requirement, Wastewater generation, DG Sets, EMP Cost etc. It was informed that presently construction is under progress as per EC. Hence, it was requested to issue amendment to EC with the following changes:

Project Details	Project for Which EC - Already Granted	Additions proposed	Amendment sought in EC	Remarks
Plot Area	34,280.34 Sq.m	19,674.16 Sq.m	53954.50 Sq. m	Land area increased
Green Belt	3450.99 Sq.m	1959.79 Sq.m	5410.78 Sq.m	Green Belt area increased
Total BUA Sq m	27,974.70 Sq.m	13691.14 Sq.m	41665.84 Sq.m	Increase in BUA
Dwelling Units	133	100	233	Increased
Amenities	Club House (G +3)	Increase in One floor	Club House (G +4)	Increase in One floor
Total Water Requirement	101 KLD	62 KLD	163 KLD	Additional water is requirement
Sewage generated	81 KLD	49 KLD	130 KLD	Additional sewage generated
STP capacity	97 KLD	63 KLD	160 KLD	Increase in STP capacity
MSW	390 kg/day	221.75 kg/day	611.75 kg/day	Additional MSW generated
DG. Set	2 x 125 KVA Total Capacity = 250 KVA	1 x 200 KVA 1 x 150 KVA Total Capacity = 350 KVA Change in configuration of DG set	1 x 200 KVA 1 x 150 KVA Total Capacity = 350 KVA	Additional of DG set is required Added DG Set Capacity = 100 KVA
Project Cost in (Rs.)	56 crores	23 crores	79 crores	Increase in Project Cost
EMP Budget (Rs.)	84 lakhs	34.5 lakhs	1.185 Crores	Increase in EMP Budget
Recurring Cost (Rs.)	15 lakhs	10 lakhs	25 lakhs	Increase in recurring cost Budget

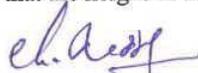
After detailed discussions, the SEAC recommended for issue of Amendment to EC.

Agenda Item No. 04	M/s. Candeur Developers & Builders, Sy. Nos. 200/A, 200/AA, 201/AA & 205/2/AA, Madeenaguda (V) & Serilingampally (M), GHMC Circle No: 21, Ranga Reddy District. – TOR - Reg.
Proposal No.	SIA/TG/MIS/73928/2022 (TOR)

The representative of the project proponent Sri Mohammed Ziauddin and Sri Laxmikanth Reddy of M/s. Vison Labs, Hyderabad attended and made a presentation before the SEAC.

During presentation, the SEAC observed that few trees exists in the site. In this regard, the proponent informed that the intervening trees will be translocated to the boundaries of the site.

During presentation, the proponent informed that they have obtained NOC dt. 13.10.2021 for height clearance from Airports Authority of India w.r.t. the proposed project and submitted a copy of the same. It is observed from the NOC that the site elevation is 586.65 mts AMSL and the permissible top elevation is restricted to 792.48 mts AMSL. The SEAC noted that the height of the building is within the permissible top elevation restricted by the AAI.


CHAIRMAN, SEAC

Minutes of the SEAC Meeting held on 06.04.2022

The project is proposed in a total plot area of 14,809.02 Sq.m., for construction of High Rise Residential Building with total built-up area of 1,70,880.40 Sq.m.

The SEAC considered the request of the proponent. After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Townships and Area Development projects" and submit EIA report.

Agenda Item No. 05	M/s. SPPT Chem Pvt. Ltd., Sy. No. 233/E, Mudwin (V), Kadthal (M), Rangareddy District. – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/IND3/260763/2022 (MODI-EC)

The representative of the project proponent Smt. Swarnalatha and Sri Y.V. Prasad & Sri M. Siva Krishna of M/s. Rightsource Industrial Solutions Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

Earlier, the SEIAA, TS issued EC vide order dt. 22.02.2022 for Active Pharmaceutical Ingredients (Bulk Drugs & Drug Intermediates).

Now, the proponent informed that EC was issued with the proposed 8.0 TPH Coal fired boiler as standby. Hence it was requested issue amendment as below:

Description	EC issued on 22.02.2022	Amendment requested
Coal Fired Boiler	8.0 TPH (Standby)	8.0 TPH.

After detailed discussions, the SEAC recommended for issue of Amendment to EC.

Agenda Item No. 06	M/s. Metrochem API Pvt. Ltd., Unit-I, Sy. Nos. 293 & 298, Pipeline Road, Phase-1, IDA Jeedimetla, Qutubullapur (M) Medchal Malkajigiri District. – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/IND3/261826/2022 (MODI-EC)

The representative of the project proponent Sri P.M. Dayakar and Sri Y.V. Prasad & Sri M. Siva Krishna of M/s. Rightsource Industrial Solutions Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

Earlier, the SEIAA, TS issued EC vide order dt. 22.02.2022 for Active Pharmaceutical Ingredients (Bulk Drugs & Drug Intermediates).

Now, the proponent is requested to change the following details and issue Amendment to EC:

1. The project type was mentioned as New instead of Expansion
2. Quantity of Ash from boiler under Solid Waste was mentioned as 10.9 TPD instead of 4.2 TPD.
3. Under General Conditions S. no. vi Page no. 6 and Last page the project name is mentioned as Metrochem API Pvt. Ltd. instead of Metrochem API Pvt. Ltd., Unit-I.

After detailed discussions, the SEAC recommended for issue of Amendment to EC.

Agenda Item No. 07	"Anmol Avalon Towers Project" by A Mirage Constructions, H.No.7-3-52/1/5, 7-3-52/1/6, 7-3-52/1/7, 7-3-52/1/8 in Sy. Nos. 62, 63 & 64, Gaganpahad (V), Rajendranagar (M), Rangareddy District – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/262718/2022 (EC)

The representative of the project proponent Sri Syed Ances Uddin and Sri Sreekanth Desi of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that total plot area is 12,814.7 Sq.m., Net plot area is 12,760.0 Sq.m., Out of which green area is 1,283.0 Sq.m. (10.05%)

Minutes of the SEAC Meeting held on 06.04.2022

It was informed that the total built up area of the project is 85,039 Sq.m. The project consists of Residential Building Construction Project to accommodate 449 units. Maximum No. of floors proposed in the project are SC + C + G + 14 Floors.

It is also noted that Parking area to be provided is 22,136 Sq.m. (35.2% against required 33%).

The total cost of the project is Rs. 90.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 90.0 lakhs and recurring cost: Rs. 40.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 08	Telangana Special Food Processing Park, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. - TOR - Reg.
Proposal No.	SIA/TG/NCP/72266/2022 (TOR)

Earlier, the SEIAA in its meeting held on 28.03.2022 noted that the list of projects proposed in the Food processing park are not falling either in Category-A or Category-B of EIA Notification, 2006. Further, the as per the EIA Notification, 2006 and its amendments "Environmental Clearance for CETPs for setup or within projects or activities which do not require Environmental Clearance are exempted, and if any of the existing or proposed member units of the said CETP produces or proposes to produce any product requiring Environmental Clearance, then the CETP shall need Environmental Clearance". The SEAC shall ascertain on the requirement of Public hearing for the project.

The SEAC noted the decision of SEIAA and decided to inform the project proponent to clarify whether any Category A/B industries are proposed in the park. If they are not proposed, the TSIIC shall submit an undertaking that the proposed Food Park will not house any Category A/B industries in the premises.

In view of the above and after detailed discussions, the SEAC deferred for consideration after submission of above mentioned clarification by project proponent.

Agenda Item No. 09	2.0 Ha. Colour Granite Mine of M/s V.R Exports & Imports, Sy.No.236 of Thimmapur (V&M), Karimnagar District. -Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/260390/2022 (EC)

The representative of the project proponent Sri Vijay Rakesh and Smt. Srilatha of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad attended and made a presentation before the SEAC.

Earlier, the SEIAA, TS issued EC vide order dt. 29.02.2016 for Colour Granite Mine with production capacity of 16,002 m³/annum which is valid for a period of 6 years i.e., upto 28.02.2022.

The proponent also obtained CFE dt. 06.04.2016 & CFO dt. 01.07.2017 from TSPCB.

The proponent informed that the lease was granted (in-principle) on 31.05.2016 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 29.01.2022 of ADMG, Karimnagar District informing that there are two existing quarry leases (leases granted before 09.09.2013) falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 2.0 Ha. It is further noted that the total Cluster area is 4.0 Ha. and Net cluster area is 2.0 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Thimmapur (V) which is existing at a distance of 572m; nearest water body i.e., Thimmapur Cheruvu exists at 151m from the boundary of the site.

Minutes of the SEAC Meeting held on 06.04.2022

It is proposed to mine 16,002 m³/annum of Colour Granite Mine and the life of mine is reported as 29 years.

The total cost of the project is Rs. 40.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 4.6 lakhs and recurring cost: Rs. 1.85 Lakhs/annum.

The proponent submitted a copy of letter dt. 16.03.2022 of the ADMG: Kamareddy District furnishing the details of year-wise production details for the period from 2016-17 to 2021-22 (April 2021 to 16.03.2022). The SEAC observed from the letter that the production was carried out during 2017-18 to 2018-19 & 2020-21 and no production was carried out during 2016-17, 2019-20 & 2021-22 (April 2021 to 16.03.2022).

The proponent informed that they have done CSR activities in the nearest village and submitted a copy of Certificate dt.31.03.2022 issued by the Head Master of M.P.U.P.S, Thimmapur (V&M), Karimnagar District informing that the proponent has provided Samsung Smart TV (Rs. 20,500/-); Sound System (Rs. 9,500/-) and Pen drives – 5 No. (Rs. 1,250/-) for development of school.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 10	1.37 Ha. Gravel Mine of M/s. N.S Minerals, Sy. No. 85, Malleamadugu (V), Khammam Urban (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/262255/2022 (EC)

The representative of the project proponent Sri N. Sateesh and Smt. Srilatha of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 26.10.2018 in favour of the proponent for a period of 5 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 14.03.2022 of ADMG, Khammam District informing that there are 5 existing quarry leases (leases granted before 09.09.2013) falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 1.37 Ha. It is further noted that the total Cluster area is 20.3 Ha. and Net cluster area is 1.37 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Koyachalaka (V) which is existing at a distance of 1.41 km; nearest water body i.e., Malleamadugu Cheruvu exists at 1.48 km; Nearest RF i.e., Gobbagurti RF exists at 9.35 km from the boundary of the site.

It is proposed to mine 24,720 m³/annum of Gravel and the life of mine is reported as 7 years (@15,104 m³/annum).

The total cost of the project is Rs. 25.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 3.60 lakhs and recurring cost: Rs. 1.60 Lakhs/annum.

The proponent submitted a copy of letter dt. 04.04.2022 of the ADMG: Khammam District informing that as on date no permits were issued infavor of M/s. N.S. Minerals and also no further grant orders were received from DDMG: Warangal.

During presentation, the SEAC observed that vegetation exists in the North & North East corner of the Mine Lease Area. In this regard, the project proponent submitted the undertaking for the same as follows:

- Buffer zone of 7.5 mts will be left around the mine area.
- They will not disturb the existing greenery in the North East corner of the site. They will not carry out the quarry operations in the existing green area.

After detailed discussions, the SEAC recommended for issue of EC.

Minutes of the SEAC Meeting held on 06.04.2022

It is proposed to mine 16,002 m³/annum of Colour Granite Mine and the life of mine is reported as 29 years.

The total cost of the project is Rs. 40.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 4.6 lakhs and recurring cost: Rs. 1.85 Lakhs/annum.

The proponent submitted a copy of letter dt. 16.03.2022 of the ADMG: Kamareddy District furnishing the details of year-wise production details for the period from 2016-17 to 2021-22 (April 2021 to 16.03.2022). The SEAC observed from the letter that the production was carried out during 2017-18 to 2018-19 & 2020-21 and no production was carried out during 2016-17, 2019-20 & 2021-22 (April 2021 to 16.03.2022).

The proponent informed that they have done CSR activities in the nearest village and submitted a copy of Certificate dt.31.03.2022 issued by the Head Master of M.P.U.P.S, Thimmapur (V&M), Karimnagar District informing that the proponent has provided Samsung Smart TV (Rs. 20,500/-); Sound System (Rs. 9,500/-) and Pen drives – 5 No. (Rs. 1,250/-) for development of school.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 10	1.37 Ha. Gravel Mine of M/s. N.S Minerals, Sy. No. 85, Mallemadugu (V), Khammam Urban (M), Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/262255/2022 (EC)

The representative of the project proponent Sri N. Sateesh and Smt. Srilatha of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 26.10.2018 in favour of the proponent for a period of 5 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 14.03.2022 of ADMG, Khammam District informing that there are 5 existing quarry leases (leases granted before 09.09.2013) falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 1.37 Ha. It is further noted that the total Cluster area is 20.3 Ha. and Net cluster area is 1.37 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Koyachalaka (V) which is existing at a distance of 1.41 km; nearest water body i.e., Mallemadugu Cheruvu exists at 1.48 km; Nearest RF i.e., Gobbagurti RF exists at 9.35 km from the boundary of the site.

It is proposed to mine 24,720 m³/annum of Gravel and the life of mine is reported as 7 years (@15,104 m³/annum).

The total cost of the project is Rs. 25.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 3.60 lakhs and recurring cost: Rs. 1.60 Lakhs/annum.

The proponent submitted a copy of letter dt. 04.04.2022 of the ADMG: Khammam District informing that as on date no permits were issued infavor of M/s. N.S. Minerals and also no further grant orders were received from DDMG: Warangal.

During presentation, the SEAC observed that vegetation exists in the North & North East corner of the Mine Lease Area. In this regard, the project proponent submitted the undertaking for the same as follows:

- Buffer zone of 7.5 mts will be left around the mine area.
- They will not disturb the existing greenery in the North East corner of the site. They will not carry out the quarry operations in the existing green area.

After detailed discussions, the SEAC recommended for issue of EC.

Minutes of the SEAC Meeting held on 06.04.2022

Agenda Item No. 11	3.035 Ha. Quartz & Feldspar Mine of M/s DMRL Mines & Minerals, Sy. No. 111/U1, 111/E2, 111/AA11 (Patta Land) of Nizamabad (V), Vangoor (M), Nagar Kurnool District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/262280/2022 (EC)

The representative of the project proponent Sri A. Mahipal Reddy and Smt. Srilatha of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 23.08.2018 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 18.01.2022 of ADMG, Nagarkurnool District informing that there are no existing quarry leases falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 3.035 Ha. It is further noted that the total Cluster area is 3.035 Ha. and Net cluster area is 3.035 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Koratikal (V) which is existing at a distance of 1.45 km; nearest water body i.e., Dindi Reservoir exists at 600m; Nearest RF i.e., Cherukupalli Forest exists at 7.2 km from the boundary of the site.

It is proposed to mine 33,993 TPA of Quartz & 45,324 TPA of Feldspar and the life of mine is reported as 17.974 years (@50,962.8 TPA).

The total cost of the project is Rs. 30.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 4.20 lakhs and recurring cost: Rs. 1.80 Lakhs/annum.

During presentation, the SEAC observed from the site photographs and KML file that no mining is started in the Mine Lease Area since 2018 and the same was verified in google timelines.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 12	0.809 Ha. (Ac. 2.0 Gts.) Limestone Slabs of Sri Rahmath Ali Sy.No.68, Oqipur (V), Tandur (M), Vikarabad District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/232502/2021 (EC)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 13	7.284 Ha. Laterite Mine of Sri. P. Raghunath Reddy, Sy. No. 381, Cheelapur (V), Pudur (M), Vikarabad District. – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/263121/2022 (MODI-EC)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 14	“Commercial” Project by M/s. Cybercity Tattva LLP, Sy.No 68, Madhapur (V), Serlingampally (M), Rangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/70847/2021 (EC)

The representative of the project proponent Sri Arrul Kumar and Smt. Lochana of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad, attended before the SEAC and informed that there are changes in Total Builtup area due to reduction in no. of Floors. Hence, they are withdrawing the proposal.

In view of the above, the SEAC decided to return the proposal.

Minutes of the SEAC Meeting held on 06.04.2022

Agenda Item No. 15	1.52 Ha. Building Stone, Road Metal & Gravel Mine of Sri. Banoth Ravinder, Sy.No 451/1, Gowraram (V), Penubally (M), Khammam District. – Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/250714/2022 (EC)

Earlier, the SEIAA in its meeting held on 26.02.2022 decided to refer back the proposal to the SEAC, to ascertain the status of mining projects including the cluster and EC's as the two leases were granted after 09.09.2013.

Accordingly, the proponent submitted a copy of Ir. dt. 03.03.2022 of ADMG, Khammam District furnishing following details of quarry leases falling within 500 mts from proposed mine lease area.

S. No.	Name of the Mine	Extent in Hects	Quarry lease granted Procs. No and Date	ADM&G, Khammam work order No & Date	Environmental Clearance order and Date	Status of Mine
1	Sri Soyam Dharma Raju (transferred from G. Mangamma)	1.00 Hect	Procs. No. 3657/Q3/2015, dt. 17.12.2015	4923/Q/2015, dt. 11.03.2016	Nil	Working
2	Sri B. Jamalaiah	5.00 Hects	Procs. No. 2724/Q-3/2015 29/06/2015	2724/Q/2015, dt. 28.09.2015	Nil	Non working for more than 03 years

The SEAC noted that, the total cluster area is 7.52 Ha. & Net cluster area is 2.0 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 category.

In view of the above and after detailed discussion the SEAC again recommended the project for issue of EC.

Agenda Item No. 16	M/s. Anokha Intercontinental LLP, Sy.No. 177/A, 177/B, 179/B, 179/C, Thumkunta (V), Shamirpet (M), Medchal- Malkajgiri District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/260948/2022 (EC)

The representative of the project proponent Sri Umakanth and Smt. Lochana of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that total plot area is 11,694.0 Sq.m., Net plot area is 11,649.0 Sq.m., Out of which green area is 1,457.0 Sq.m. (12.52%)

It was informed that the total built up area of the project is 54,045.70 Sq.m. The project consists of Residential & Commercial Complex Construction Project. Residential Block (2C + G + 10 upper Floors) to accommodate 238 Units and Commercial Block (2C + G + 5 Floors).

It is also noted that Parking area to be provided is 15,128.0 Sq.m. (against required 8856.88 Sq.m. considering 22% for Residential and 33% for Commercial).

The total cost of the project is Rs. 85.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 85.0 lakhs and recurring cost: Rs. 6.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



Lr.No: EMP/TSIIC/15/EC-Wargal/2021-22

Date:02 .06.2022

To

The Chairman - SEAC
TS Pollution Control Board
A-3, Paryavaran Bhavan
Sanath Nagar, Hyderabad, Telangana

Sir,

Sub: M/s. Telangana State Industrial Infrastructure Corporation (TSIIC) Ltd - Food Park Located at Wargal (V), Wargal (M), Siddipet (Dist), Telangana District, Telangana -Undertaking- Submitted- Reg.

Ref: Minutes of the SEAC Meeting held on 06.04.2022.

I invite kind attention to the subject and reference cited.

With reference to the SEAC Minutes of the meeting held on 06.04.2022, the **Undertaking** is herewith enclosed for early issue of TOR for Food Park at Wargal(V), Wargal(M), Siddipet District:

Thanking You,

Yours faithfully


2-6-22
CHIEF ENGINEER

Encl: As Above

Regd. Office : "Parisrama Bhavanam", 6th Floor, Basheerbagh, Hyderabad - 500 004, Telangana, India.
Tel : 040-23237625, 23238290, **Fax :** +91-40-23240205, **Web :** www.tsiic.telangana.gov.in
CIN : U99000TG2014SGC095514

Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



UNDERTAKING

This is to certify that, TSIIC Ltd will not house any Category A & B industries in the proposed Special Food Processing Park at Wargal(V), Wargal(M), Siddipet District.

Yb
2-6-22
CHIEF ENGINEER

Regd. Office : "Parisrama Bhavanam", 6th Floor, Basheerbagh, Hyderabad - 500 004, Telangana, India.
Tel : 040-23237625, 23238290, **Fax :** +91-40-23240205, **Web :** www.tsiic.telangana.gov.in
CIN : U99000TG2014SGC095514

**MINUTES OF THE 174th MEETING OF
STATE EXPERT APPRAISAL COMMITTEE,
(SEAC), TELANGANA STATE
HELD ON 18.06.2022, 11.00 A.M.**

Minutes of the SEAC Meeting held on 18.06.2022

MINUTES OF THE 174th MEETING OF STATE EXPERT APPRISAL COMMITTEE (SEAC) HELD ON 18.06.2022 AT TSPCB, PARYAVARAN BHAVAN, A-3, I.E., SANATHNAGAR, HYDERABAD.

The following members were present:

S. No.	Name of the Expert	Position
1.	Prof.Ch.Krishna Reddy, Villa No. 25, Senor Valley, Filmnagar, Shaikpet, Hyderabad – 500 096 Ph: 9866629265	Chairman.
2.	Shri Ravindra Samaya Mantri H.No: 3-5-44/1, Flat No. 301, Areadia Apartments, Edengaden Road, Hyderabad- 500001. Ph:9491145160	Member
3.	Dr.K.Shivakumar, Plot No. 328, Flat No: 302, Mehar Ninan, KPHB 6 th phase, Kukatpally, Hyderabad-500072 Ph: 9951701067	Member
4.	Dr.Vemula Vinod Goud, H.No. 6-156, Sridurga Estates, Deepthisri Nagar, Madinaguda, Hyderabad-500049. Ph:9440386945	Member
5.	Prof.A.Panasa Reddy, H.No. 4-7-17/5/1, Ragharendra Nagar, Nacharam, Hyderabad-500076. Ph: 9849957268	Member
6.	Prof.C.Venkateshwar, Department of Botany, University College of Science. OU. Hyd. Flat No. 117, 'C' Block, Janapria castle, Ramnagar, Vidyanagar – Hyderabad Ph:9440487742 & 8096754604	Member
7.	Prof.B.Reddy Naik, Department of Zoology, University College of Science, Osmania University, Hyderabad-500007. Ph: 9290491044	Member

The members present declared that there are no conflicts of interest with the projects being considered in this meeting. After general introductory remarks by the Chairman, SEAC, the Committee took up items agenda-wise. The decisions of the SEAC on each case are recorded below.

Minutes of the SEAC Meeting held on 18.06.2022

Agenda Item No. 01	10.076 Ha or 24.90 Acres. Stone & Metal Quarry of M/s. GMR Stone Crusher, (16.0 Acres in Block No. A1 & A2, 4.0 Acres in Block No. B1 & B2 and 4.90 Acres in Common Area), Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/77945/2022 (TOR Violation)

The representative of the project proponent Sri G. Venkatesh and Sri G.V. Reddy of M/s. Team Labs & Consultants, Hyderabad attended and made a presentation before the SEAC.

During presentation, the proponent informed the following:

- State Government vide GO Ms No. 153, dt. 01.03.2002 constituted Mining Zone Committee for Ranga Reddy District. Mining Zone committee identified an area in Survey No. 268 creation of mining zone as per GoMs No. 89, dt. 22.03.2006 by the State Government.
- As per the state government orders vide G.O.Ms. No. 48, dt. 26.07.2017 for issue of Scrutinized Quarry Plan, all lease holders prepared quarry plans.
- A case was filed before the Hon'ble NGT vide Original Application (O.A) No. 9 of 2022 (SZ) w.r.t. the Quarries located in above mentioned Mining Zone.

The SEAC noted that the project is for Stone & Metal with Mine Lease Area of 10.076 Ha or 24.90 Acres (16.0 Acres in Block No. A1 & A2, 4.0 Acres in Block No. B1 & B2 and 4.90 Acres in Common Area). The SEAC noted that these Blocks of mine lease area are located adjacent to each other. The SEAC noted that the Mine Lease Area of 10.076 ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent informed that the production capacity of the project is to mine 2,34,000 m³/annum of Stone & Metal.

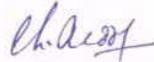
The SEAC noted from Proceedings dt. 04.02.2008 that quarry lease was granted in favour of Sri S. M. Subhani for a period of 15 years and subsequently the lease was transferred to the proponent on 14.12.2017 for unexpired period of lease upto 30.04.2023. Later the 1st renewal of mine lease was granted on 28.04.2022 for a period of 20 years. It may be noted that the Mine Lease was initially granted before 09.09.2013. The proponent submitted application along with Scrutinized /Approved Mining Plan. The proponent started mining operations from the year 2008-09 as per lr. dt. 11.03.2022 of ADMG, Rangareddy District, without obtaining prior EC.

Nearest human habitation is Pillaipalli @ 1.1 km; Nearest water body is Seasonal Musi River exists at 2.6 km (N); Nearest RF is Bacharam RF exists at 4.1 km from the mine lease area.

The SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt. 07.07.2021 & O.M. dt. 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

The proponent informed that they have already collected the baseline data from December 2021 – February 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for proposed Quarry. The SEAC considered the request of the proponent for utilizing the baseline data from December 2021 – February 2022 for preparation of EIA report.

After detailed discussions, the proponent is directed to prepare EIA report considering the baseline data from December 2021 – February 2022, as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Mining of Minerals" along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; OM dt.07.07.2021 & OM dt.28.01.2022 and undergo the process of public hearing in consultation with TSPCB and submit final EIA report along with minutes of public hearing & response of the proponent to the issues emerged in the public hearing to the SEAC for appraisal.


CHAIRMAN, SEAC

Minutes of the SEAC Meeting held on 18.06.2022

Agenda Item No. 02	5.038 Ha or 12.45 Acres. Stone & Metal Quarry of M/s. Anatha Sai Industries Pvt. Ltd, (6.0 Acres in Block No. 11A, 4.0 Acres in Block No. 11B and 2.45 Acr in Common Area), Sy. No. 268, Chinnraviryala (V), Abdullapurmet (M), Rangareddy District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/77953/2022 (TOR Violation)

The representative of the project proponent Sri G. Venkatesh and Sri G.V. Reddy of M/s. Team Labs & Consultants, Hyderabad attended and made a presentation before the SEAC.

During presentation, the proponent informed the following:

- State Government vide GO Ms No. 153, dt. 01.03.2002 constituted Mining Zone Committee for Ranga Reddy District. Mining Zone committee identified an area in Survey No. 268 creation of mining zone as per GoMs No. 89, dt. 22.03.2006 by the State Government.
- As per the state government orders vide G.O.Ms. No. 48, dt. 26.07.2017 for issue of Scrutinized Quarry Plan, all lease holders prepared quarry plans.
- A case was filed before the Hon'ble NGT vide Original Application (O.A) No. 9 of 2022 (SZ) w.r.t. the Quarries located in above mentioned Mining Zone.

The SEAC noted that the project is for Stone & Metal with Mine Lease Area of 5.038 Ha or 12.45 Acres (6.0 Acres in Block No. 11A, 4.0 Acres in Block No. 11B and 2.45 Acr in Common Area). The SEAC noted that these Blocks of mine lease area are located at a distance of 482 m from each other. The SEAC noted that the Mine Lease Area of 5.038 ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent informed that the production capacity of the project is to mine 1,40,300 m³/annum of Stone & Metal.

The SEAC noted from Proceedings dt. 12.02.2008 that quarry lease was granted in favour of M/s. Shri Jay Lakshmi Stone Crusher for a period of 15 years and subsequently the lease was transferred to the proponent on 05.03.2014 for unexpired period of lease. Later, the renewal of LOI granted on 29.04.2022 for a period of 20 years. It may be noted that the Mine Lease was initially granted before 09.09.2013. The proponent submitted application along with Scrutinized /Approved Mining Plan. The proponent started mining operations from the year 2015-16 as per lr. dt. 12.04.2022 of ADMG, Rangareddy District, without obtaining prior EC.

Nearest human habitation is Pillaipalli @ 1.7 km; Nearest water body is Seasonal Musi River exists at 2.8 km (N); Nearest RF is Bacharam RF exists at 3.3 km from the mine lease area.

The SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

The proponent informed that they have already collected the baseline data from December 2021 – February 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for proposed Quarry. The SEAC considered the request of the proponent for utilizing the baseline data from December 2021 – February 2022 for preparation of EIA report.

After detailed discussions, the proponent is directed to prepare EIA report considering the baseline data from December 2021 – February 2022, as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Mining of Minerals" along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; OM dt.07.07.2021 & OM dt.28.01.2022 and undergo the process of public hearing in consultation with TSPCB and submit final EIA report along with minutes of public hearing & response of the proponent to the issues emerged in the public hearing to the SEAC for appraisal.

Minutes of the SEAC Meeting held on 18.06.2022

Agenda Item No. 03	5.038 Ha or 12.45 Acres. Stone & Metal Quarry of Sri R. Jagadish Kumar, (8.0 Acres in Block No. A3, 2.0 Acres in Block No. B3 and 2.45 Acres in Common Area) Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/77956/2022 (TOR Violation)

The representative of the project proponent Sri G. Venkatesh and Sri G.V. Reddy of M/s. Team Labs & Consultants, Hyderabad attended and made a presentation before the SEAC.

During presentation, the proponent informed the following:

- State Government vide GO Ms No. 153, dt. 01.03.2002 constituted Mining Zone Committee for Ranga Reddy District. Mining Zone committee identified an area in Survey No. 268 creation of mining zone as per GoMs No. 89, dt. 22.03.2006 by the State Government.
- As per the state government orders vide G.O.Ms. No. 48, dt. 26.07.2017 for issue of Scrutinized Quarry Plan, all lease holders prepared quarry plans.
- A case was filed before the Hon'ble NGT vide Original Application (O.A) No. 9 of 2022 (SZ) w.r.t. the Quarries located in above mentioned Mining Zone.

The SEAC noted that the project is for Stone & Metal with Mine Lease Area of 5.038 Ha or 12.45 Acres (8.0 Acres in Block No. A3, 2.0 Acres in Block No. B3 and 2.45 Acres in Common Area). The SEAC noted that these Blocks of mine lease area are located at a distance of 227 m from each other. The SEAC noted that the Mine Lease Area of 5.038 ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent informed that the production capacity of the project is to mine 1,68,000 m³/annum of Stone & Metal.

The SEAC noted from Proceedings dt. 01.05.2008 that quarry lease was granted in favour of proponent for a period of 15 years and subsequently, the renewal of LOI granted on 30.04.2022 for a period of 20 years. It may be noted that the Mine Lease was initially granted before 09.09.2013. The proponent submitted application along with Scrutinized /Approved Mining Plan. The proponent started mining operations from the year 2011-12 as per lr. dt. 12.04.2022 of ADMG, Rangareddy District, without obtaining prior EC.

Nearest human habitation is Pillaipalli @ 1.1 km; Nearest water body is Seasonal Musi River exists at 2.5 km (N); Nearest RF is Bacharam RF exists at 4.2 km from the mine lease area.

The SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

The proponent informed that they have already collected the baseline data from December 2021 – February 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for proposed Quarry. The SEAC considered the request of the proponent for utilizing the baseline data from December 2021 – February 2022 for preparation of EIA report.

After detailed discussions, the proponent is directed to prepare EIA report considering the baseline data from December 2021 – February 2022, as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Mining of Minerals" along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; OM dt.07.07.2021 & OM dt.28.01.2022 and undergo the process of public hearing in consultation with TSPCB and submit final EIA report along with minutes of public hearing & response of the proponent to the issues emerged in the public hearing to the SEAC for appraisal.

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Agenda Item No. 04	3.00 Ha. Stone & Metal Quarry of Sri G. Nageshwar Rao, Sy. Nos. 747, Lakdaram (V), Patancheru (M), Sangareddy District - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/25355/2018 (TOR Violation)

The representative of the project proponent Sri G. Nageshwar Rao and Sri G.V. Reddy of M/s. Team Labs & Consultants, Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that the project is for Stone & Metal with Mine Lease Area of 3.00 Ha. which is less than 5.0 Ha and thus it has to be considered under B2 Category. But, since it is a violation case, the project is considered under B1 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent informed that the production capacity of the project is to mine 98,000 m³/annum of Stone & Metal.

The SEAC noted from Notice dt. 16.10.2001 that quarry lease was granted in favour of the proponent for a period of 10 years subsequently renewal of lease was granted on 13.12.2012 in favour of proponent for a period of 10 years. It may be noted that the Mine Lease was initially granted before 09.09.2013. The proponent submitted application along with Scrutinized /Approved Mining Plan. The proponent started mining operations from the year 2012-13 as per lr. dt. 10.06.2022 of ADMG, Sangareddy District, without obtaining prior EC.

Nearest human habitation is Yerdanur Tanda @ 0.7 km; Nearest water body is Seasonal Nakka Vagu exists at 2.6 km (NE) from the mine lease area.

The SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

The proponent informed that they have already collected the baseline data from December 2021 – February 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for proposed Quarry. The SEAC considered the request of the proponent for utilizing the baseline data from December 2021 – February 2022 for preparation of EIA report.

After detailed discussions, the proponent is directed to prepare EIA report considering the baseline data from December 2021 – February 2022, as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Mining of Minerals" along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; OM dt.07.07.2021 & OM dt.28.01.2022 and submit final EIA report to the SEAC for appraisal.

Agenda Item No. 05	New Proposed Multi Storied Residential Building by S. Ranjeet Kumar Reddy & Others at Sy. No 166/P & 175/P, Kismatpur (V), Gandipet (M), Rangareddy District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIS/77883/2022 (TOR Violation)

The representative of the project proponent Sri T. Krishna and Sri Lakshmikanth Reddy of M/s. Vison Labs, Hyderabad attended and made a presentation before the SEAC.

The project is proposed within 10 km radius of Himayat Sagar and Osman Sagar Lakes. But, Kismatpur (V) is not included in the list of 84 villages in the 10km catchment of above lakes as mentioned in the G.O.Ms. No: 111, MA, dt. 08.03.1996.

The project is proposed in a total plot area of 25,944.96 Sq.m., for construction of Multi Storied Residential Building with total built up area of 2,37,092.72 Sq.m.

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The SEAC noted that the proponent started construction of the project without obtaining prior EC. Hence, the SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

The proponent informed that they have already collected the baseline data from March to May 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for Townships and Area Development projects.

After detailed discussions, the proponent is directed to prepare EIA report considering baseline data from March to May 2022 as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Townships and Area Development projects" along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; OM dt.07.07.2021 & OM dt.28.01.2022 and submit final EIA report to the SEAC for appraisal.

Agenda Item No. 06	19.80 Ha. Rough Stone & Road Metal Mine of M/s. Rock Sand Minerals Pvt. Ltd., Sy. No. 345, Girmapur (V), Medchal (M), Medchal-Malkajgiri District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/77930/2022 (TOR Violation)

The representative of the project proponent Sri P. Purnachand and Sri P. Hari Prasad of M/s. Rightsource Industrial Solutions Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that the project is for Rough Stone & Road Metal with Mine Lease Area of 19.80 Ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent informed that the production capacity of the project is to mine 14,12,096.40 m³/annum of Rough Stone & Road Metal.

The SEAC noted from Notice dt. 17.01.2006 that quarry lease was granted in favour of the proponent for a period of 15 years. Subsequently, renewal of lease was granted on 26.04.2022 in favour of proponent for a period of 20 years. It may be noted that the Mine Lease was initially granted before 09.09.2013. The proponent submitted application along with Scrutinized /Approved Mining Plan. The proponent started mining operations from the year 2006-07 as per lr. dt. 17.05.2022 of ADMG, Medchal-Malkajgiri District, without obtaining prior EC.

Nearest human habitation is Girmapur @ 1.45 km; Nearest water body is Lake near mine lease exists at 0.132 km (W); Nearest RF is Dabilpur RF exists at 0.2 km from the mine lease area.

The SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Mining of Minerals" along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; OM dt.07.07.2021 & OM dt.28.01.2022 and undergo the process of public hearing in consultation with TSPCB and submit final EIA report along with minutes of public hearing & response of the proponent to the issues emerged in the public hearing to the SEAC for appraisal.

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Agenda Item No. 07	2.50 Ha. Stone & Metal Mine of Sri K. Anji Babu, Sy. No. 144, Khajipally (V), Jinnaram (M), Sangareddy District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/77959/2022 (TOR Violation)

The representative of the project proponent Sri I. Surendar Reddy and Sri P. Hari Prasad of M/s. Rightsource Industrial Solutions Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that the project is for Stone & Metal with Mine Lease Area of 2.50 Ha. which is less than 5.0 Ha and thus it has to be considered under B2 Category. But, since it is a violation case, the project is considered under B1 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent informed that the production capacity of the project is to mine 59,568 m³/annum of Stone & Metal.

The SEAC noted from Proceedings dt. 28.02.2005 that quarry lease was granted in favour of the proponent for a period of 10 years and further lease was extended on 17.07.2018 for a period of 5 years. Subsequently, renewal of lease was granted on 15.06.2020 in favour of proponent for a period of 15 years. It may be noted that the Mine Lease was initially granted before 09.09.2013. The proponent submitted application along with Scrutinized /Approved Mining Plan. The proponent started mining operations from the year 2005-06 as per lr. dt. 23.01.2021 of ADMG, Sangareddy District, without obtaining prior EC.

Nearest human habitation is Mantrikunta (V) @ 1.3 km; Nearest water body is Mantrikunta cheruvu exists at 0.8 km; Nearest RF is Kazipalli RF exists at 0.5 km from the mine lease area.

The SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Mining of Minerals" along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; OM dt.07.07.2021 & OM dt.28.01.2022 and submit final EIA report to the SEAC for appraisal.

Agenda Item No. 08	12.146 Ha. Building Stone & Road Metal Quarry of M/s. Sri Sai Metal Industry, Sy. No. 192, Usirikapally (V), Shivampet (M), Medak District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/77925/2022 (TOR Violation)

The representative of the project proponent Sri P. Y. Satya Narayana Reddy and Sri Vishnu Sharma of M/s. AmplEnviron Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that the project is for Building Stone & Road Metal with Mine Lease Area of 12.146 Ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent informed that the production capacity of the project is to mine 3,01,066.6 m³/annum of Building Stone & Road Metal.

The SEAC noted from Notice dt. 01.07.2008 that quarry lease was granted in favour of the proponent for a period of 12 years. Subsequently, extension of quarry lease was granted on 30.01.2020 in favour of proponent for a period of 5 years. It may be noted that the Mine Lease was initially granted before 09.09.2013. The proponent submitted application along with Scrutinized /Approved Mining Plan. The proponent started mining operations from the year 2008-09 as per lr. dt. 18.05.2022 of ADMG, Medak District, without obtaining prior EC.

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Nearest human habitation is Banjara Thanda @ 0.45 km; Nearest water body is unidentified water body exists at 310m; Nearest RF is Pilutla RF exists at 323m from the mine lease area.

The SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

The proponent informed that they have already collected the baseline data from January –March 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for proposed Quarry. The SEAC considered the request of the proponent for utilizing the baseline data from January – March 2022 for preparation of EIA report.

After detailed discussions, the proponent is directed to prepare EIA report considering the baseline data from January – March 2022, as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for “Mining of Minerals” along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; OM dt.07.07.2021 & OM dt.28.01.2022 and undergo the process of public hearing in consultation with TSPCB and submit final EIA report along with minutes of public hearing & response of the proponent to the issues emerged in the public hearing to the SEAC for appraisal.

Agenda Item No. 09	1.00 Ha. Building Stone & Road Metal Quarry of Sri. Kadari Ramesh, Sy. No. 431, Banjipeta (V), Raghunathpalli (M), Jangaon District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/77926/2022 (TOR Violation)

The representative of the project proponent Sri K. Ramesh and Sri Vishnu Sharma of M/s. AmplEnviron Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted from Proceedings dt. 08.06.2015 that quarry lease was granted in favour of the proponent for a period of 10 years. It may be noted that the Mine Lease is granted after 09.09.2013. The Proponent also submitted a copy of Ir.dt. 23.05.2022 of ADMG, Jangaon District informing that there is one quarry lease (2.70 Ha.) falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 1.00 Ha. It is further noted that the total Cluster area is 3.70 Ha. and Net cluster area is 3.70 Ha. which is less than 5.0 Ha. The project has to be considered under B2 category, but since it is a violation case, the project is considered under B1 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent informed that the production capacity of the project is to mine 18,072 m³/annum of Building Stone & Road Metal. The proponent started mining operations from the year 2015-16 as per Ir. dt. 23.05.2022 of ADMG, Jangaon District, without obtaining prior EC.

Nearest human habitation is Banjipeta (V) @ 1.13 km; Nearest water body is Cannel exists at 90m; Nearest RF is Raghunathapally RF exists at 2.27 km from the mine lease area.

The SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

The proponent informed that they have already collected the baseline data from January – March 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for proposed Quarry. The SEAC considered the request of the proponent for utilizing the baseline data from January – March 2022 for preparation of EIA report.

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After detailed discussions, the proponent is directed to prepare EIA report considering the baseline data from January – March 2022, as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for “Mining of Minerals” along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; OM dt.07.07.2021 & OM dt.28.01.2022 and submit final EIA report to the SEAC for appraisal.

Agenda Item No. 10	1.0 Ha. Building Stone & Road Metal Quarry of Sri. Sathya Sai Infrastructure (P) Ltd., Sy. No. 205, Gummadavelly (V), Lingalaghanpur (M), Jangaon District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/77929/2022 (TOR Violation)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 11	5.564 Ha. Building Stone & Road Metal Quarry of Sri. Syed Khaja Pasha, Sy. No. 278 of Siddapur (V), Kothur (M), Rangareddy District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/77994/2022 (TOR Violation)

The representative of the project proponent Sri O. Venkatarami Reddy and Sri Vishnu Sharma of M/s. AmplEnviron Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted from Proceedings dt. 24.05.2016 that quarry lease was granted in favour of the proponent for a period of 15 years. It may be noted that the Mine Lease is granted after 09.09.2013. The Proponent also submitted a copy of Ir.dt. 17.05.2022 of ADMG, Rangareddy District informing that there are 4 quarry leases falling within 500m from the proposed quarry lease. It is observed from the letter that 3 leases were granted before 09.09.2013 and another 1 lease granted after 09.09.2013. The SEAC noted that the mine lease area is 5.564 Ha. It is further noted that the total Cluster area is 14.279 Ha. and Net cluster area is 7.58 Ha. which is more than 5.0 Ha. The project has to be considered under B1 category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent informed that the production capacity of the project is to mine 2,16,484.0 m³/annum of Building Stone & Road Metal. The proponent started mining operations from the year 2016-17 as per Ir. dt. 17.05.2022 of ADMG, Rangareddy District, without obtaining prior EC.

Nearest human habitation is Puli Cherlakunta Thanda @ 682m; Nearest water body is unidentified water body exists at 410m; Nearest RF is Parandla RF exists at 3.0 km from the mine lease area.

The SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

The proponent informed that they have already collected the baseline data from January – March 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for proposed Quarry. The SEAC considered the request of the proponent for utilizing the baseline data from January – March 2022 for preparation of EIA report.

After detailed discussions, the proponent is directed to prepare EIA report considering the baseline data from January – March 2022, as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for “Mining of Minerals” along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; OM dt.07.07.2021 & OM dt.28.01.2022 and undergo the process of public hearing in consultation with TSPCB and submit final EIA report along with minutes of public hearing & response of the proponent to the issues emerged in the public hearing to the SEAC for appraisal.

Ch. A. ...
CHAIRMAN, SEAC

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Agenda Item No. 12	6.00 Ha. Building Stone & Road Metal Quarry of Sri. B. Chandulal Naik, Sy. No. 83/2, Bodajanampeta (V), Balanagar (M), Rangareddy District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/78005/2022 (TOR Violation)

The representative of the project proponent Sri B. Chandulal and Sri Vishnu Sharma of M/s. AmplEnviron Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that the project is for Building Stone & Road Metal with Mine Lease Area of 6.00 Ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent informed that the production capacity of the project is to mine 1,31,504 m³/annum of Building Stone & Road Metal.

The SEAC noted that initially lease was granted on 20.04.2007 in favour of the proponent for a period of 15 years. Further, renewal of LOI granted on 07.05.2020 for a period of 20 years. It may be noted that the Mine Lease was initially granted before 09.09.2013. The proponent submitted application along with Scrutinized /Approved Mining Plan. The proponent started mining operations from the year 2010-11 as per Ir. dt. 13.05.2022 of ADMG, Mahabubnagar District, without obtaining prior EC.

Nearest human habitation is Kallepalli Thanda @ 1.2 km; Nearest water body exists at 1.2 km (E) from the mine lease area.

The SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

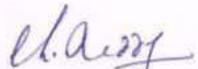
The proponent informed that they have already collected the baseline data from January – March 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for proposed Quarry. The SEAC considered the request of the proponent for utilizing the baseline data from January – March 2022 for preparation of EIA report.

After detailed discussions, the proponent is directed to prepare EIA report considering the baseline data from January – March 2022, as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Mining of Minerals" along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; OM dt.07.07.2021 & OM dt.28.01.2022 and undergo the process of public hearing in consultation with TSPCB and submit final EIA report along with minutes of public hearing & response of the proponent to the issues emerged in the public hearing to the SEAC for appraisal.

Agenda Item No. 13	1.00 Ha. Rough Stone & Road Metal Quarry of M/s. Narasimha Stone Crusher, Sy. No. 994/2, Peddamallareddy (V), Bhiknoor (M), Kamareddy District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/78185/2022 (TOR Violation)

The representative of the project proponent Sri A. Ram Reddy and Sri Vishnu Sharma of M/s. AmplEnviron Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that the project is for Road Metal & Building Stone with Mine Lease Area of 1.00 Ha. which is less than 5.0 Ha and thus it has to be considered under B2 Category. But, since it is a violation case, the project is considered under B1 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent informed that the production capacity of the project is to mine 24,046.0 m³/annum of Road Metal & Building Stone.


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The SEAC noted that initially lease was granted on 30.10.2003 in favour of the proponent for a period of 15 years. Further, 1st renewal was granted on 17.11.2020 for a period of 15 years. It may be noted that the Mine Lease was initially granted before 09.09.2013. The proponent submitted application along with Scrutinized /Approved Mining Plan. The proponent started mining operations from the year 2014-15 as per Ir. dt. 04.06.2022 of ADMG, Kamareddy District, without obtaining prior EC.

Nearest human habitation is a Thanda @ 1.6 km (W); Nearest water body exists at 0.67 km; Nearest RF is Baswapuram RF exists at 7.0 km from the mine lease area.

The SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

The proponent informed that they have already collected the baseline data from January – March 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for proposed Quarry. The SEAC considered the request of the proponent for utilizing the baseline data from January – March 2022 for preparation of EIA report.

After detailed discussions, the proponent is directed to prepare EIA report considering the baseline data from January – March 2022, as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for “Mining of Minerals” along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; OM dt.07.07.2021 & OM dt.28.01.2022 and submit final EIA report to the SEAC for appraisal.

Agenda Item No. 14	2.50 Ha. Building Stone & Road Metal Quarry of M/s. Narsimha Stone Crusher, Sy. No. 994/2, Peddamallareddy (V), Bhiknoor (M), Kamareddy District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/78188/2022 (TOR Violation)

The representative of the project proponent Sri A. Ram Reddy and Sri Vishnu Sharma of M/s. AmplEnviron Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted from Proceedings dt. 09.03.2016 that quarry lease was granted in favour of the proponent for a period of 15 years. It may be noted that the Mine Lease is granted after 09.09.2013. The Proponent also submitted a copy of Ir.dt. 04.06.2022 of ADMG, Kamareddy District informing that there are 3 quarry leases falling within 500m from the proposed quarry lease. It is observed from the letter that 2 leases were granted after 09.09.2013 (but 1 quarry is non working since more than 3 years) and another 1 lease granted before 09.09.2013. The SEAC noted that the mine lease area is 2.50 Ha. It is further noted that the total Cluster area is 8.4 Ha. and Net cluster area is 4.2 Ha. which is less than 5.0 Ha. The project has to be considered under B2 category, but since it is a violation case, the project is considered under B1 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent informed that the production capacity of the project is to mine 37,552.0 m³/annum of Building Stone & Road Metal. The proponent started mining operations from the year 2016-17 as per Ir. dt. 04.06.2022 of ADMG, Kamareddy District, without obtaining prior EC.

Nearest human habitation is a Thanda @ 1.6 km (SW); Nearest water body exists at 0.67 km (SE); Nearest RF is Komatpalli RF exists at 1.8 km from the mine lease area.

The SEAC confirmed the project as a case of violation of the EIA Notification, 2006 and the project has to be considered in the terms of the provisions of the S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; and O.M. dt: 07.07.2021 & O.M. dt: 28.01.2022 issued by the MoEF&CC, GoI w.r.t. SOP for identification and handling of violation cases under EIA Notification., 2006.

Minutes of the SEAC Meeting held on 18.06.2022

The proponent informed that they have already collected the baseline data from January – March 2022 and requested to consider the same for preparation of EIA report based on the Standard Terms of Reference for proposed Quarry. The SEAC considered the request of the proponent for utilizing the baseline data from January – March 2022 for preparation of EIA report.

After detailed discussions, the proponent is directed to prepare EIA report considering the baseline data from January – March 2022, as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for “Mining of Minerals” along with the Specific Terms of Reference w.r.t. violation as per S.O.No.804 (E) dt.14.03.2017; S.O.1030 (E), dt.08.03.2018; OM dt.07.07.2021 & OM dt.28.01.2022 and submit final EIA report to the SEAC for appraisal.

Agenda Item No. 15	4.047 Ha or 10.0 Acres. Stone & Metal Quarry of M/s. Robo Silicon (P) Ltd., Sy. No. 345, Girmapur (V), Medchal (M), Medchal Malkajigiri District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/78215/2022 (TOR Violation)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 16	5.261 Ha or 13.0 Acres. Stone & Metal Quarry of M/s. Robo Silicon (P) Ltd., Sy. No. 345, Girmapur (V), Medchal (M), Medchal Malkajigiri District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/78210/2022 (TOR Violation)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 17	5.80 Ha. Colour Granite Mine of M/s. Katta Stones, Sy. No. 286, Kondapuram (V), Chilpur (M), Jangaon District. - TOR - Reg.
Proposal No.	SIA/TG/MIN/66377/2021 (TOR)

The representative of the project proponent Sri Sampath Reddy attended and made a presentation before the SEAC.

Earlier, the SEAC in its meeting held on 25.05.2022 the proponent has not submitted cluster letter issued by the Mining Dept., for processing the proposal. Hence, the SEAC informed the proponent to submit the same.

Now, the Proponent submitted a copy of Ir.dt. 26.05.2022 of ADMG, Jangaon District informing that there are no quarry leases existing within 500m from the proposed quarry. The SEAC noted that the mine lease area is 5.80 Ha. It is further noted that the total Cluster area is 5.80 Ha. and Net cluster area is 5.80 Ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon’ble NGT.

After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for “Mining of Minerals” undergo the process of public hearing in consultation with TSPCB and submit final EIA report along with minutes of public hearing & response of the proponent to the issues emerged in the public hearing to the SEAC for appraisal.

Minutes of the SEAC Meeting held on 18.06.2022

Agenda Item No. 18	TELANGANA SPECIAL FOOD PROCESSING PARK, Sy. No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. - TOR - Reg.
Proposal No.	SIA/TG/NCP/72266/2022 (TOR)

The representative of the project proponent Sri Shyam Sunder and Sri D. Sreekanth of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

Earlier, the SEAC in its meeting held on 25.05.2022 informed the project proponent to clarify whether any Category A/B industries are proposed in the park. If they are not proposed, the TSIIC shall submit an undertaking that the proposed Food Park will not house any Category A/B industries in the premises.

Now, the proponent submitted an undertaking issued by Chief Engineer of TSIIC stating that they will not house any Category A&B industries in the proposed Special Food Processing Park at Wargal (V), Wargal (M), Siddipet District.

The SEAC examined the undertaking submitted by the proponent. After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes" along with following additional TORs. The proponent to submit an undertaking for development of greenbelt completely (atleast 33% of total site area) by the TSIIC and submit final EIA report to the SEAC for appraisal.

Agenda Item No. 19	M/s. Development of Electronic Manufacturing Cluster, Sy. No. 556, 607, Divitipally Mahabubnagar Urban, Mahabubnagar District. - TOR - Reg.
Proposal No.	SIA/TG/NCP/70754/2022 (TOR)

The representative of the project proponent Sri Shyam Sunder and Sri D. Sreekanth of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

Earlier, the SEAC in its meeting held on 11.02.2022 informed the TSIIC to submit contour map and revised layout plan demarcating the greenbelt along the boundary and in the open spaces / plots totaling 33% of total area to be developed by the TSIIC.

TSIIC proposed to develop Electronic Manufacturing Cluster (EMC) near Divitipally in an area of 377.65 Acres (152.82 Ha.) focusing on Electronic Manufacturing Industries and net plot area is 368.72 Acres (149.21 Ha.).

Amenities	In Acres	In Hectares	Percentage (%)
Plotted area	137.79	55.76	37.37
Green area within plots and CFC (by individual plot owners)	86.03	34.81	23.33
Green area (by TSIIC)	37.32	15.10	10.12
Road area	65.48	26.49	17.76
Vital Services (Power substation)	5.2	2.10	1.41
Essential Services (Water, Wastewater, RBFS)	29.75	12.03	8.07
Support Services	4.1	1.65	1.11
Manufacturing support	0.75	0.30	0.20
Welfare Services	2.3	0.93	0.62
Subtotal	368.72	149.21	100

The SEAC noted that there is a pond in the North part of the site.

Minutes of the SEAC Meeting held on 18.06.2022

The SEAC examined the undertaking submitted by the proponent. After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes" along with following additional TORs. The proponent to submit revised layout showing greenbelt all along the boundary and NOC from I&CAD Dept., and submit final EIA report to the SEAC for appraisal.

Agenda Item No. 20	2.0 Ha. Rough Stone & Road Metal Quarry of Sri Madineni Srinivas, Sy. No. 128 (GL), Yalkaram (V), Suryapet (M), Suryapet District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/77826/2022 (TOR Violation)

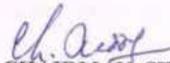
The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Agenda Item No. 21	6.6 Ha. Rough Stone & Road Metal Mine of M/s. Alluri Esttate Pvt. Ltd, Sy. No. 57(Patta Land), Deshmukhi (V), Pochampally (M), Yadadri-Bhuvanagiri District. - TOR (Violation) - Reg.
Proposal No.	SIA/TG/MIN/77825/2022 (TOR Violation)

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.


CHAIRMAN, SEAC



wargal project <wargalproject@gmail.com>

Acknowledgement Slip for TOR application

1 message

monitoring-ec@nic.in <monitoring-ec@nic.in>
 To: wargalproject@gmail.com
 Cc: monitoring-ec@nic.in

Fri, Jul 1, 2022 at 10:37 AM

Acknowledgement Slip for TOR

This is to acknowledge that the proposal has been successfully uploaded on the portal. The proposal shall be examined by MS of SEIAA to ensure that required information has been submitted. An email will be sent for seeking additional information, if any, within 5 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

1. **Proposal No.** : SIA/TG/MIS/79363/2022
2. **Category of the Proposal** : INFRA-2
3. **Project/Activity applied for** : 8(b) Townships and Area Development projects,
Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIC
4. **Name of the proposal** : Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIC
5. **Date of submission for TOR** : 01 Jul 2022
6. **Name of the Project proponent along with contact details**
 - a) **Name of the proponent** : TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
 - b) **Mobile No.** : 6303077189
 - c) **State** : Telangana
 - d) **District** : Hyderabad
 - e) **Pincode** : 500004

Refani

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4/IA_III

File No.SIA/TG/MIS/79363/2022
Government of India
State Level Environment Impact Assessment Authority
Telangana

To,

M/s TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
Telangana State Industrial Infrastructure Corporation (TSIIC) EMP Wing, 6th Floor,
Parishram Bhawan, LB Stadium road , Basheerbagh ,Fateh Maidan Hyderabad,
Hyderabad-500004
Telangana

Tel.No.-1; Email:wargalproject@gmail.com

Sub. Terms of Reference to the Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIIC, Telangana State Industrial Infrastructure Corporation (TSIIC) EMP Wing, 6th Floor, Parishram Bhawan, LB Stadium road , Basheerbagh ,Fateh Maidan Hyderabad

Dear Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1) along with a Pre-feasibility Report. The details of the proposal are given below:

:4/IA_III

- 1. Proposal No.:** SIA/TG/MIS/79363/2022
- 2. Name of the Proposal:** Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIIIC
- 3. Category of the Proposal:** INFRA-2
- 4. Project/Activity applied for:** 8(b) Townships and Area Development projects.
- 5. Date of submission for TOR:** 01 Jul 2022
- Date : 02-07-2022

Sri Swargam Srinivas
(IFS)

Office : Special Secretary(FAC), EFS&T,Dept., 4th Floor, Aranya Bhawan Saifabad,
Hyderabad, Telangana- 500004
Phone No : -1 Mobile : 6303077189
Email id : mssela.tg@gmail.com

Note : This is auto tor granted letter.

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:

ACTIVITY 8(b)- TOWNSHIP AREA & DEVELOPMENT PROJECTS

STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR TOWNSHIP/ AREA DEVELOPMENT PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

- I. Project Details**
 - i. Need and benefits of the project.
 - ii. Submit data for built-up area for each building, the use and occupancy classification in line with NBC 2016 also to be indicated [for differential functional requirements].
 - iii. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- II. Land Environment**
 - iv. Examine details of land use as per Master Plan and land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.
- III. Land acquisition and R&R**
 - i. Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/villages and present status of such activities.
- IV. Environmental Monitoring and Management**
 - ii. Examine baseline environmental quality along with projected incremental load due to the project.
 - iii. Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
 - iv. Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
 - v. Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
 - vi. Possible carbon footprint contribution from each activities and mitigation measures proposed shall be included as part of Environment Management Plan.
- V. Drainage**



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- vii. Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area. Any obstruction of the same by the project.

VI. Forest

- viii. Submit the details of the trees to be felled for the project, if any .
- ix. Submit the present land use and permission required for any conversion such as forest, agriculture etc.

VII. Water Environment

- x. Ground water classification as per the Central Ground Water Authority.

VIII. Water Management

- xi. Examine the details of Source of water, water requirement, use of treated waste water and prepare a water balance chart.
- xii. Rain water harvesting proposals should be made with due safeguards for ground water quality.
- xiii. Maximize recycling of water and utilization of rain water. Examine details.
- xiv. Examine soil characteristics and depth of ground water table for rainwater harvesting.
- xv. Permission from CGWA for abstraction of groundwater, if any, including dewatering during basement excavation.

IX. Waste Management

- xvi. Examine details of solid waste generation treatment and its disposal.
- xvii. Construction & Demolition Waste Management Plan shall be prepared as part of EMP providing details of demolition activities involved along with quantification and disposal mechanism.

X. Energy Requirements

- xviii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project.
- xix. Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption. Energy conservation and energy efficiency.

Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



Date: 22.07.2022

To
The Member Secretary,
Telangana State Environmental Impact Assessment Authority (SEIAA),
O/o. Telangana State Pollution Control Board,
A3, Industrial Estate, Sanathnagar,
Hyderabad- 500 018.

Sir,

Sub: Withdraw of "Special Food Processing Park" at Wargal (V), Wargal(M), Siddipet (Dist),Telangana by Telangana State Industrial Infrastructure Corporation Limited (TSIIC)

Telangana State Industrial Infrastructure Corporation Limited (TSIIC) has proposed to develop Industrial park in an area of 466.17 acres (188.65 Ha) to "Special Food Processing Park" at Wargal (V), Wargal(M), Siddipet(Dist),Telangana.

With reference, to the above subject, we are here with withdrawing the following EC Proposal No. SIA/TG/NCP/72266/2022 Dated. 14.02.2022. Due to proposed Project falls under 8(b) Category (Township and Area development). Hence, we are withdrawing the above project.

We request you to kindly withdraw our proposal.

Thanking you,

Yours faithfully,

[Signature]
CHIEF ENGINEER

Regd. Office : "Parisrama Bhavanam", 6th Floor, Basheerbagh, Hyderabad - 500 004, Telangana, India
Tel : 040-23237625, 23236290, Fax : +91-40-23240205, Web : www.tslic.telangana.gov.in
CIN : U99000TG2014SGC095514

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File No. IA3-3/15/2023-IA.III (Computer No. 204829)

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[Signature]

**MINUTES OF THE 187th MEETING OF
STATE EXPERT APPRAISAL COMMITTEE,
(SEAC), TELANGANA STATE
HELD ON 22.07.2022, 2.00 P.M.**

Minutes of the SEAC Meeting held on 22.07.2022**MINUTES OF THE 187th MEETING OF STATE EXPERT APPRISAL COMMITTEE (SEAC) HELD ON 22.07.2022 AT TSPCB, PARYAVARAN BHAVAN, A-3, I.E., SANATHNAGAR, HYDERABAD.**

The following members were present:

S. No.	Name of the Expert	Position
1.	Prof.Ch.Krishna Reddy, Villa No. 25, Senor Valley, Filmnagar, Shaikpet, Hyderabad – 500 096 Ph: 9866629265	Chairman.
2.	Dr.(Ms)Thatiparthi Vijayalakshmi Plot No.110, Siddartha Nagar, S.R. Nagar Post, Hyderabad-500038. Ph: 9440896661	
3.	Shri Ravindra Samaya Mantri H.No: 3-5-44/1, Flat No. 301, Areadia Apartments, Edengaden Road, Hyderabad- 500001. Ph:9491145160	Member
4.	Dr.Vemula Vinod Goud, H.No. 6-156, Sridurga Estates, Deepthisri Nagar, Madinaguda, Hyderabad-500049. Ph:9440386945	Member
5.	Dr.K.Shivakumar, Plot No. 328, Flat No: 302, Mehar Ninan, KPHB 6 th phase, Kukatpally, Hyderabad-500072 Ph: 9951701067	Member
6.	Prof.A.Panasa Reddy, H.No. 4-7-17/5/1, Ragharendra Nagar, Nacharam, Hyderabad-500076. Ph: 9849957268	Member
7.	Prof.C.Venkateshwar, Department of Botany, University College of Science. OU. Hyd. Flat No. 117, 'C' Block, Janapria castle, Ramnagar, Vidyanagar – Hyderabad Ph:9440487742 & 8096754604	Member

The members present declared that there are no conflicts of interest with the projects being considered in this meeting. After general introductory remarks by the Chairman, SEAC, the Committee took up items agenda-wise. The decisions of the SEAC on each case are recorded below.

Minutes of the SEAC Meeting held on 22.07.2022

Agenda Item No. 01	M/s. Special Food Processing Park, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/79363/2022 (EC)

The representative of the project proponent Sri Shyam Sundar; and Sri Shyam Sundar of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., attended and made a presentation before the SEAC.

The SEAC noted that earlier the SEIAA issued TORs (Auto generated) on 02.07.2022 for preparation of EIA Report. Accordingly, the proponent prepared the EIA report and uploaded online.

During presentation, it was informed that the Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Wargal in an area of 466.17 Acres (188.65 Ha.) with 190 plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries and hence the project has to be considered under 8(b) Type of activity – Township and Area Development project under Category B.

The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP):

- Food Processing Industries
- Milk Processing
- Dairy Products
- Rice Mills
- Oil Processing Units
- Cold Storages
- Dry Warehouses
- Packing Units
- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

The details of landuse of the proposed project are:

S.No	Land Use	Area (In Acres)	Percentage (%)	Remarks
1.	Total Layout Area	466.17	100	
2.	Plotted Area (Including MSME Area)	225.58	48.39	
3.	Road Area	54.27	11.64	
4.	Green Area	46.62	10.00	Green Area 34.73 %
5.	Green Area all along boundary	4.15	0.89	
6.	Green Area within plots	111.10	23.84	
7.	Social infra	13.93	2.99	
8.	Utilities	6.82	1.46	
9.	Truck Parking	3.70	0.79	

The nearest village to the proposed site is Wargal (V) which is existing at a distance of 0.82 km (NE); nearest water body i.e., Wargal Village Pond exists at 1.15 km (NE); nearest RF i.e., Wargal RF exists at 2.18 km (S).

It is proposed to provide common facilities like Silos / Cold Storages / Warehouses / Weigh Bridge, Roads, Storm water drains, Electrical Substation, etc.,

Minutes of the SEAC Meeting held on 22.07.2022

The source of water is Kondapochamma Reservoir (Intake Point Canal passing through project site). The total water requirement is 2126 KLD. It was informed that individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.

The total cost of the project is Rs. 150.50 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 6.75 Crores and recurring cost: Rs. 10.125 Lakhs/annum. Budget for CER is Rs. 50.0 lakhs.

During presentation, the SEAC observed from layout of the project that a Canal is passing on SE corner of the site. In this regard, the proponent informed that they have left 9 mts buffer on both sides of the Canal and also informed that adequate measures will be taken not to discharge any treated or untreated waste water / effluent / solid waste into the Canal under any circumstances.

After detailed discussions, the SEAC recommended for issue of EC with the following specific conditions:

- The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- Treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.

Agenda Item No. 02	M/s. Special Food Processing Park, Sy.No 65,66,67,69,80,81, 83,84,85, 86,87 of Kannala (V) & 170 of Bhudakalan (V), Bellampalli Mandal, Mancherial District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/77984/2022 (EC)

The representative of the project proponent Sri Shyam Sundar; and Sri Shyam Sundar of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., attended and made a presentation before the SEAC.

The SEAC noted that earlier the SEIAA issued TORs (Auto generated) on 16.06.2022 for preparation of EIA Report. Accordingly, the proponent prepared the EIA report and uploaded online.

During presentation, it was informed that the Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Bhudakalan in an area of 355.03 Acres (143.68 Ha.) with 71 plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries and hence the project has to be considered under 8(b) Type of activity – Township and Area Development project under Category B.

The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP).

- Food Processing Industries
- Milk Processing
- Dairy Products
- Rice Mills
- Oil Processing Units
- Cold Storages
- Dry Warehouses
- Packing Units
- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

Minutes of the SEAC Meeting held on 22.07.2022

The details of landuse of the proposed Food Park are:

S.No	Land Use	Area (In Acres)	Percentage (%)	Remarks
1.	Total Layout Area	355.03	100	
2.	Plotted Area(Including MSME Area)	152.43	42.93	
3.	Road Area	44.85	12.63	
4.	Green Area	35.63	10.04	Green Area 33.28%
5.	Green Area all along boundary	1.90	0.54	
6.	Green Area within plots	75.08	21.15	
7.	Canal Buffer	5.51	1.55	
8.	HT Line	0.85	0.24	
9.	CFC	12.65	3.56	
10.	Commercial Area	12.52	3.53	
11.	Utilities	9.13	2.57	
12.	Truck Parking	4.48	1.26	

The nearest village to the proposed site is Bellampalli (V) which is existing adjacent to the site; nearest water body i.e., Mathamarrigudem Pond exists at 914 mts (SE) & Rallavagu is passing within project site; nearest RF i.e., Tandur RF exists at 1.5 km (W).

The source of water is Mission Bhagiratha. The total water requirement is 1584 KLD. It was informed that individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plot as per the norms of CPCB/SPCB; No waste water will be discharged to the rivers/streams or water bodies – Zero Discharge.

The total cost of the project is Rs. 115.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 5.75 Crores and recurring cost: Rs. 8.62 Lakhs/annum. Budget for CER is Rs. 50.0 lakhs.

It was informed that Rallavagu is passing across the project site. During presentation, the SEAC observed that the project site is adjacent to Railway Track. In this regard, the proponent informed that the Rallavagu passing across the site is a First order stream and adequate buffer zone will be left on both sides of the stream, adequate distance shall also be provided from the boundary of Railway property as per the norms of G.O.Ms.No.168, dt.07.04.2012.

After detailed discussions, the SEAC recommended for issue of EC with the following specific conditions:

- The proponent shall leave adequate buffer zone on either side of the Stream; adequate distance shall also be provided from the boundary of Railway property as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- Treated or untreated waste water / effluent / solid waste shall not be discharged into the Rallavagu, under any circumstances and shall take adequate measures for the same.

Agenda Item No. 03	M/s. Special Food Processing Park, Sy.No 79/74/12, Lingampally/Jangaon/Karadpally Villages, Sadasivanagar Mandal, Kamareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/80821/2022 (EC)

The representative of the project proponent Sri Shyam Sundar; and Sri Shyam Sundar of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., attended and made a presentation before the SEAC.

The SEAC noted that earlier the SEIAA issued TORs (Auto generated) on 16.06.2022 for preparation of EIA Report. Accordingly, the proponent prepared the EIA report and uploaded online.

Ch. A. Reddy
CHAIRMAN, SEAC

Minutes of the SEAC Meeting held on 22.07.2022

During presentation, it was informed that the Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Lingampally/Jangaon/Karadpally Village in an area of 673.82 Acres (272.69 Ha.). with 124 plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries and hence the project has to be considered under 8(b) Type of activity – Township and Area Development project under Category B.

The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP).

- Food Processing Industries
- Milk Processing
- Dairy Products
- Rice Mills
- Oil Processing Units
- Cold Storages
- Dry Warehouses
- Packing Units
- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

The details of landuse of the proposed Food Park are:

S.No	Land Use	Area (In Acres)	Percentage (%)	Remarks
1.	Total layout Area	673.82	100	
2.	Plotted Area(Including MSME Area)	290.78	43.15	
3.	Road Area	74.14	11.00	
4.	Green Area	73.99	10.98	Green Area 33.00%
5.	Green Area all along boundary	5.11	0.77	
6.	Green Area within plots	143.22	21.26	
7.	CFC	34.34	5.10	
8.	Commercial Area	19.40	2.88	
9.	Utilities	11.78	1.75	
10.	Truck Parking	21.06	3.12	

The nearest village to the proposed site is Janagaon (V) which is exists at a distance of 0.27 km; nearest water body i.e., Bhumpalle waterbody & Kankal waterbody exists at 3.20 km; nearest RF i.e., Yellareddy RF exists at 6.61 km (SW).

The source of water is Kaleshwaram Irrigation project water will be tapped by the Amarlabanda Reservoir. The total water requirement is 3009 KLD. It was informed that individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plot as per the norms of CPCB/SPCB; No waste water will be discharged to the rivers/streams or water bodies – Zero Discharge.

The total cost of the project is Rs. 220.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 12.0 Crores and recurring cost: Rs. 18.0 Lakhs/annum. Budget for CER is Rs. 50.0 lakhs.

After detailed discussions, the SEAC recommended for issue of EC.

Minutes of the SEAC Meeting held on 22.07.2022

Agenda Item No. 04	M/s. Special Food Processing Park, Sy.No. 49, Sarvareddypalli Village, Vangoor Mandal, Nagarkurnool District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/77988/2022 (EC)

The representative of the project proponent Sri Shyam Sundar; and Sri Shyam Sundar of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., attended and made a presentation before the SEAC.

The SEAC noted that earlier the SEIAA issued TORs (Auto generated) on 16.06.2022 for preparation of EIA Report. Accordingly, the proponent prepared the EIA report and uploaded online.

During presentation, it was informed that the Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Sarvareddypalli Village in an area of 492.82 Acres (199.44 Ha.) with 68 plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries and hence the project has to be considered under 8(b) Type of activity – Township and Area Development project under Category B.

The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP).

- Food Processing Industries
- Milk Processing
- Dairy Products
- Rice Mills
- Oil Processing Units
- Cold Storages
- Dry Warehouses
- Packing Units
- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

The details of landuse of the proposed Food Park are:

S.No	Land Use	Area (In Acres)	Percentage (%)	Remarks
1.	Total layout Area	474.28	100.00	
2.	Plotted Area(Including MSME Area)	207.9	43.83	
3.	Road Area	52.18	11.00	
4.	Green Area	51.97	10.96	Green Area 34.00 %
5.	Green Area all along boundary	6.86	1.45	
6.	Green Area within plots	102.40	21.59	
7.	Social Infra	21.97	4.63	
8.	Utilities	15.89	3.35	
9.	Truck Parking	14.00	2.96	
10.	Excluding Area	1.11	0.23	

The nearest village to the proposed site is Banavath Thanda which is exists at a distance of 0.02 km; nearest water body i.e., Charakonda Cheruvu exists at 1.90 km (N); nearest RF i.e., Charakonda RF exists at 260m (E).

The soure of water is Dindi Reservoir. The total water requirement is 2128 KLD. It was informed that individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plot as per the norms of CPCB/SPCB; No waste water will be discharged to the rivers/streams or water bodies – Zero Discharge.

Minutes of the SEAC Meeting held on 22.07.2022

The total cost of the project is Rs. 160.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 8.0 Crores and recurring cost: Rs. 12.0 Lakhs/annum. Budget for CER is Rs. 50.0 lakhs in first 5 years.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 05	"Proposed Industrial Park" by Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Sy. No. 682, 693, 694, 695, 696, 697, 699, 701, 702, 704, 705, 706, 707, 708, 711, 712, 713, 714, 715, 716, 717, 700,703,710 Dandumalkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/NCP/ 284646 /2022 (MODI-EC)

The representative of the project proponent Sri Shyam Sundar; and Sri Shyam Sundar of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., attended and made a presentation before the SEAC.

Earlier, the SEIAA, TS issued EC vide order dt.18.07.2021 "Proposed Industrial Park" by M/s. Telangana State Industrial Infrastructure Corporation (TSIIC) Ltd., Sy. Nos. 682, 693, 694, 695, 696, 697, 699, 701, 702, 704(P), 705(P), 706, 707, 708, 709, 711, 712, 713, 714, 715, 716, 717 Dandumalkapur (V) Choutuppal (M), Yadadri-Bhuvanagiri District 143.38 Ha (354.15 acres).

Now, the proponent informed that they acquired additional land of total area Acs 459.28 Gts. including an area of Ac.104.98 Gts. which originally GoTS has issued G.O. vide Ir.no. 8/4953/2016, dt.05.10.2016 and submitted a copy of same.

The details of landuse of the proposed Food Park after proposed Amendment are:

S.No.	Land Use	Area (In SqMtrs)	Area (In Acres)	Percentage (%)	Remarks
1.	Total Layout Area	1858642	459.28	100	
2.	Industrial Plot Area	644867	159.35	34.7	
3.	Commercial Area	43544	10.76	2.34	
4.	Roads	512899	126.74	27.6	
5.	Green AreaOpen Spaces	185872	45.93	10	Green Area 34.09%
	Within Plots	431193	106.55	23.2	
6.	Green Buffer Area	11453	2.83	0.62	
7.	NALA Buffer Area	5018	1.24	0.27	
8.	Public Utilities/Social Infra/Common facilities	19749	4.88	1.06	
9.	Truck Parking & Drivers rest area	4047	1.00	0.22	
	Total Area	1858642	459.28	100	

Hence, it was requested to issue Amendment to EC with the following changes:

Sl. No.	Particulars	Existing (as per EC Conditions)	Proposed Amendment	Total after Amendment
1	Land Extent	354. 30 Acers	Ac 104.98 Gts	Acs 459.28 Gts
2	Survey No.	682, 693, 694, 695, 696, 697, 699, 701, 702, 704(P), 705(P), 706, 707, 708, 711, 712, 713, 714, 715, 716, 717	704, 705, 700,703,710	682, 693, 694, 695, 696, 697, 699, 701, 702, 704, 705, 706, 707, 708, 711, 712, 713, 714, 715, 716, 717, 700,703,710
3	Industrial Plots	376	90	463

Ch. Arjun
CHAIRMAN, SEAC

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4	Project Cost	Rs. 350 Crores	Rs. 10.0 Crores	Rs. 360 Crores
5	EMP Cost	Capital Cost: Rs.350 Lakhs Recurring Cost: Rs. 50 Lakhs	Capital Cost: Rs.50 Lakhs Recurring Cost: Rs. 5 Lakhs	Capital Cost: Rs.400 Lakhs Recurring Cost: Rs. 55 Lakhs
6	Manpower Requirement	Construction Phase: 250 No's Operational Phase: 5428 No's	Construction Phase: 50 No's Operational Phase: 650 No's	Construction Phase: 300 No's Operational Phase: 6078 No's
7	Power Requirement	55.0 MW Source: Telangana State Electricity Board (TSSPDCL)	15.0 MW Source: Telangana State Electricity Board (TSSPDCL)	70.0 MW Source: Telangana State Electricity Board (TSSPDCL)
8	Water Requirement	2215 KLD, Ground Water/ Mission Bhagiratha	660 KLD, Ground Water/ Mission Bhagiratha	2875 KLD, Ground Water/ Mission Bhagiratha
9	Solid Waste	1357 kg/d	460 kg/d	1817 kg/d
10	DG sets	2 x 150 kVA	1 x 150 kVA	3 x 150 kVA
11	STP	225 m ³ /d	-	225 m ³ /d
12	Green Belt Area	118.36	36.95 Acres	155.31 Acres

After detailed discussions, the SEAC recommended for issue of Amendment to EC.

Agenda Item No. 06	Development of Industrial Park by M/s. Telangana State Industrial Infrastructure Corporation Limited (TSIIC) At Mandapally and Mittapally (V), Siddipet Urban (M), Rajgopalpet and Mundrai (V) in Nangoor (M), Siddipet District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/NCP/53899/2020 (EC)

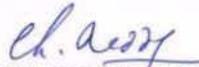
The representative of the project proponent Sri Shyam Sunder; and Sri Chakaradhar of M/s. Ramky Enviro Pvt. Ltd., attended and made a presentation before the SEAC.

The SEAC noted that earlier the SEIAA issued TORs on 24.08.2020 for preparation of EIA Report. Accordingly, the proponent undergone the process of public hearing on 23.04.2022 and submitted Final EIA Report along with minutes of public hearing and issues emerged during public hearing. The SEAC noted the contents of Final EIA report. The SEAC observed from the minutes of Public Hearing & representations that the issues emerged during public hearing are employment to locals; take possible environmental protection measures; extensive greenbelt development; welfare development; etc.,

The proponent informed that Job opportunities for locals would be provided in the upcoming Industrial park based on their skills & qualification; and also proposed Environmental protection measures to reduce the pollution like:

- The emissions from DG sets and Boiler stacks will be followed as per CPCB/MoEF&CC guidelines.
- 33% of the area will be used for Green Belt within Industrial Park to control air pollution.
- Water will be sprinkled to reduce the suppression of dust during the construction phase.
- The Waste Water generated will be treated in Combined Waste Water Treatment Plan (CWWTP) and reused for industrial activities, workers and Green Belt development.
- An amount of Rs.78 Lakhs is allocated for CER activities towards community welfare/development.

The details of landuse of the proposed Industrial Park are:


CHAIRMAN, SEAC

Minutes of the SEAC Meeting held on 22.07.2022

Layout area and features	Area	Area in %
	Acres	
Plotted area	115.3	45.71 %
Commercial/CFC	4.72	1.87 %
Green Area within Plots & CFC	56.92	22.56 %
Green Area	26.59	10.54 %
Road Area	31.98	12.68 %
HT Tower Line (With Road)	14.18	5.62 %
Utilities/Sub Station	1.62	0.64 %
Truck Parking	0.93	0.37 %
Net Layout area	252.24	100 %
Housing Area	10.32	
Canal with Buffer Area	5.66	
Water bodies Area	1.83	
Existing BT Road Area	5.37	
UDL Land Allotted (DXN)	31.45	
Green Area in UDL Land Allotted	15.48	
Total Layout area	322.35 Acres	
Number of plots in IP: 74 Number of plots in MSME: 81		

The type of industries proposed in the park are:

Food & Agro processing Industries, General Industries like, Electronic manufacturing, Printing, Mineral processing, Carboard, wodden furniture making, Packaging industries, Electrical and electronic items assembling, Engineering and Fabrication, General Machinery, Heavy Structural Steel Rolling Plants, etc.

The nearest village to the proposed site is Mundrai (V) which is exists at a distance of 1.8 km; nearest water body i.e., Ura Cheruvu exists at 0.8 km; nearest RF i.e., Marpadiga RF exists at 7.5 km.

The soure of water is from Ranganayaka Canal passing through the site and Mission Bhagiratha. The total water requirement is 1995 KLD and total quantity of waste water generated is 865 KLD. It is proposed to treat the waste water in Common Waste Water Treatment Plant (CWWTWP) / CETP of capacity 1.05 MLD and the treated water will be reused. No waste water will be discharged to the rivers/streams or water bodies – Zero Discharge.

The total cost of the project is Rs. 78.34 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 5.5 Crores and recurring cost: Rs. 8.25 Lakhs/annum. Budget for CER is Rs. 78.0 lakhs.

During presentation, the SEAC observed from layout of the project that a Canal is passing across the site. In this regard, the proponent informed that they will leave adequate buffer area on both sides of the Canal and also informed that adequate measures will be taken not to discharge any treated or untreated waste water / effluent / solid waste into the Canal under any circumstances.

After detailed discussions, the SEAC recommended for issue of EC with the following specific conditions:

- The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- Treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.

**MINUTES OF THE 174th MEETING OF THE
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY (SEIAA), TELANGANA
HELD ON 27.07.2022, 3:30 PM**

MINUTES OF THE 174th MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), TELANGANA, HELD ON 27.07.2022 AT TSPCB, PARYAVARAN BHAVAN, A.3, I.E., SANATHINAGAR, HYDERABAD – 500 018.

The following were present:

1.	Prof.M. Ananda Rao, Chairman, SEIAA, 8-48/1, Ravidranagar, St. No. 8, Habsiguda, Hyderabad - 500 007	Chairman, SEIAA
2.	Dr.B.Narsaiah, H.No.6-3-98, 4 th Cross Hastinapuri, Sainikpuri, Secunderabad – 500 094	Member, SEIAA
3.	Sri Swargam Srinivas, IFS, Special Secretary (FAC), EFS&T, Dept., 330 A, D Block, Telangana Secretariat, Hyderabad.	Member Secretary, SEIAA

The members present declared that there are no conflicts of interest with the projects being considered in this meeting.

The Member Secretary, SEIAA welcomed the Chairman and the Member of SEIAA. After general introductory remarks by the Chairman, SEIAA, the Committee took up items agenda-wise and reviewed the recommendations of State Expert Appraisal Committee (SEAC). After detailed deliberations & discussions on recommendations of the SEAC, the SEIAA recorded their decisions on case to case basis as under.

Minutes of the SEIAA Meeting held on 27.07.2022

Agenda Item No. 01	Special Food Processing Park by M/s. TSIIC, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/79363/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that Canal is passing on SE corner of the site and the proponent stated that they will provide 9 mts buffer on both sides of the canal. Hence, approved the project for issue of Environmental Clearance with the following specific conditions:

- The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.
- The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- Treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.

Agenda Item No. 02	Special Food Processing Park by M/s. TSIIC, Sy.No 65,66,67,69,80,81, 83,84,85, 86,87 of Kannala (V) & 170 of Bhudakalan (V), Bellampalli Mandal, Mancherial District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/77984/2022 (EC)

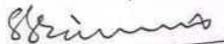
The SEIAA discussed the recommendations of the SEAC in detail and noted that Rallavagu passing across the site is a First order stream and Bellampalli (V) & Railway Track are existing adjacent to the site. The proponent stated that adequate buffer zone will be left on both sides of the stream and near to the habitation & Railway track. Hence, approved the project for issue of Environmental Clearance with the following specific conditions:

- The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.
- The proponent shall leave adequate buffer zone on either side of the Stream; adequate distance shall also be provided from the boundary of Railway property as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- Treated or untreated waste water / effluent / solid waste shall not be discharged into the Rallavagu, under any circumstances and shall take adequate measures for the same.
- The non-polluting industries viz., cold storages, dry ware houses, packing units only shall be established near to the habitation.

Agenda Item No. 03	Special Food Processing Park by M/s. TSIIC, Sy.No 79/74/12, Lingampally/Jangaon/Karadpally Villages, Sadasivanagar Mandal, Kamareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/80821/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance with the following specific conditions:

- The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plot as per the norms of CPCB/SPCB; No waste water will be discharged to the rivers/streams or water bodies – Zero Discharge.


MEMBER SECRETARY
SEIAA, TS. 27.7.22


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.

Minutes of the SEIAA Meeting held on 27.07.2022

Agenda Item No. 04	Special Food Processing Park by M/s. TSIIC, Sy.No. 49, Sarvareddypalli Village, Vangoor Mandal, Nagarkurnool District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/77988/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that Banavath Thanda is near to the site. However, approved the project for issue of Environmental Clearance with the following specific conditions:

- The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plot as per the norms of CPCB/SPCB; No waste water will be discharged to the rivers/streams or water bodies – Zero Discharge.
- The non-polluting industries viz., cold storages, dry ware houses, packing units only shall be established near to the habitation.

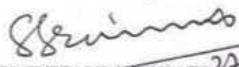
Agenda Item No. 05	“Proposed Industrial Park” by Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Sy. No. 682, 693, 694, 695, 696, 697, 699, 701, 702, 704, 705, 706, 707, 708, 711, 712, 713, 714, 715, 716, 717, 700,703,710 Dandumalkapur (V), Choutuppall (M), Yadadri Bhuvanagiri District – Amendment to Environmental Clearance - Reg.
Proposal No.	SIA/TG/NCP/ 284646 /2022 (MODI-EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved for issue of Amendment to Environmental Clearance.

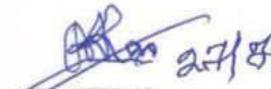
Agenda Item No. 06	Development of Industrial Park by M/s. Telangana State Industrial Infrastructure Corporation Limited (TSIIC)” At Mandapally and Mittapally (V), Siddipet Urban (M), Rajgopalpet and Mundrai (V) in Nangoor (M), Siddipet District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/NCP/53899/2020 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance with the following specific conditions:

- The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- Treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.


MEMBER SECRETARY
SEIAA, TS.


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.

Agenda Item No. 07	"Lake Woods" by M/s. Saridena Constructions Private Limited, Sy. No. 383 & 383/P, Manchirevula (V), Gandipet (M), Rangareddy District. - Environmental Clearance – Reg.
Proposal No.	SIA/TG/MIS/278595/2022 (EC)

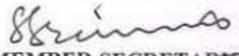
The SEIAA discussed the recommendations of the SEAC in detail in the meeting held on 13.07.2022 and noted that old sheds are existing in the proposed site and stated that the sheds will be dismantled to take up the new project buildings. Therefore, the proponent is directed to demolish the existing sheds and dispose the waste material as per the Construction & Demolition Rules and then apply afresh for EC. Hence rejected.

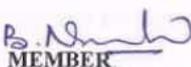
Subsequently, the proponent submitted representation dt. 14.07.2022 stating that in the MoEF&CC, GoI 85th EAC(Infra) meeting held on 30-31st March, 2022, the EAC has considered a proposal involving demolition of existing hospital project and recommended for issue of EC by stipulating a condition. The proponent requested to re-consider their proposal. Hence, approved for issue of EC with a condition to dispose the construction debris as per the C&D Rules.

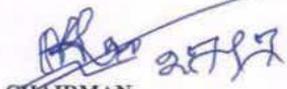
Agenda Item No. 08	Commercial Building by M/s. Hitec Cyberspazio LLP, Plot No. 3 & 4, Situated in Hitech City Layout, Sy. No. 64, Madhapur (V), Serilingampally (M), Rangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/278809/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail in the meeting held on 13.07.2022 and noted that earlier the proponent proposed to construct new buildings after demolition of existing building of G+5Floors. The proposal was rejected vide order dt.25.06.2022 and directed the proponent to apply for EC after demolition of the building and disposal of waste as per C&D Rules. However, the project proponent again applied for EC without demolition of the building and disposal of waste duly mentioning the MoEF&CC, GoI OM dt.29.03.2022. Whereas, the OM dt.29.03.2022 has not mentioned about demolition of existing buildings, hence the proposal is rejected.

Subsequently, the proponent submitted representation dt.14.07.2022 stating that they will dismantle the existing building and dispose the construction debris as per the C&D Rules before taking of construction of new building. The proponent requested to re-consider their proposal. Further, it was noted that MoEF&CC, GoI 85th EAC(Infra) meeting held on 30-31st March, 2022, the EAC has considered a proposal involving demolition of existing hospital project and recommended for issue of EC by stipulating a condition. Hence, approved for issue of EC with a condition to dispose the construction debris as per the C&D Rules.


MEMBER SECRETARY
SEIAA, TS. 27.7.22


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.

ENVIRONMENTAL CLEARANCE	 Government of India Ministry of Environment, Forest and Climate Change (Issued by the State Environment Impact Assessment Authority(SEIAA), Telangana)																		
PARIVESH <i>(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)</i>	<p>To,</p> <p>The Chief Engineer TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION Telangana State Industrial Infrastructure Corporation (TSIIC) EMP Wing, 6th Floor, Parishram Bhawan, LB Stadium road , Basheerbagh ,Fateh Maidan Hyderabad -500004</p>																		
	<p>Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding</p> <p>Sir/Madam,</p> <p>This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TG/MIS/79363/2022 dated 15 Jul 2022. The particulars of the environmental clearance granted to the project are as below.</p> <table border="0"> <tr> <td>1. EC Identification No.</td> <td>EC22B039TG118233</td> </tr> <tr> <td>2. File No.</td> <td>SIA/TG/MIS/79363/2022</td> </tr> <tr> <td>3. Project Type</td> <td>New</td> </tr> <tr> <td>4. Category</td> <td>B1</td> </tr> <tr> <td>5. Project/Activity including Schedule No.</td> <td>8(b) Townships and Area Development projects.</td> </tr> <tr> <td>6. Name of Project</td> <td>Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIIC</td> </tr> <tr> <td>7. Name of Company/Organization</td> <td>TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION</td> </tr> <tr> <td>8. Location of Project</td> <td>Telangana</td> </tr> <tr> <td>9. TOR Date</td> <td>02 Jul 2022</td> </tr> </table> <p>The project details along with terms and conditions are appended herewith from page no 2 onwards.</p> <p style="text-align: right;">(e-signed) Sri Swargam Srinivas Member Secretary SEIAA - (Telangana)</p> <p>Date: 29/07/2022</p> <p><i>Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.</i></p> <p><i>This is a computer generated cover page.</i></p>	1. EC Identification No.	EC22B039TG118233	2. File No.	SIA/TG/MIS/79363/2022	3. Project Type	New	4. Category	B1	5. Project/Activity including Schedule No.	8(b) Townships and Area Development projects.	6. Name of Project	Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIIC	7. Name of Company/Organization	TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION	8. Location of Project	Telangana	9. TOR Date	02 Jul 2022
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EC Identification No. - EC22B039TG118233 File No. - SIA/TG/MIS/79363/2022 Date of Issue EC - 29/07/2022 Page 1 of 11																			

- I. This has reference to your application along with EIA Report submitted online on 15.07.2022 (proposal No. SIA/TG/NCP/79363/2022) accepted on 19.07.2022 seeking Environmental Clearance for the "Special Food Processing Park" by M/s. **Telangana State Industrial Infrastructure Corporation (TSIIC) Ltd., Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District.** It was informed that total power requirement for the project is estimated to be 3500 kVA. Three-phase electrical power supply will provide through the nearest available sub-station of Telangana State Electricity Board. It was noted that the nearest human habitation viz., Wargal (V) exist at a distance of 0.82 km from the proposed site. It was noted that nearest water body viz., Wargal Village Pond exists at a distance of 1.15 km from the boundary of the site. It was also noted that nearest RF viz., Wargal RF exists at a distance of 2.18 km from the boundary of the site. The capital cost of the project is Rs. 150.50 Crores.
- II. The Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Wargal in an area of 466.17 Acres (188.65 Ha.) with 190 plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries as per EIA Notification 2006 & subsequent amendments and hence the project has to be considered under 8(b) Type of activity – Township and Area Development project under Category B.
- III. The area details of the proposed Industrial Park as informed by the proponent are as follows:

S.No	Land Use	Area(In Acres)	Percentage (%)	Remarks
1.	Total Layout Area	466.17	100	
2.	Plotted Area (Including MSME Area)	225.58	48.39	
3.	Road Area	54.27	11.64	
4.	Green Area	46.62	10.00	
5.	Green Area all along boundary	4.15	0.89	Green Area 34.73 %
6.	Green Area within plots	111.10	23.84	
7.	Social infra	13.93	2.99	
8.	Utilities	6.82	1.46	
9.	Truck Parking	3.70	0.79	

- IV. The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP):
- Food Processing Industries
 - Milk Processing
 - Dairy Products
 - Rice Mills
 - Oil Processing Units
 - Cold Storages
 - Dry Warehouses
 - Packing Units

- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

V. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The proponent obtained Auto Terms of Reference (TORs) vide Ir. dt. 02.07.2022. The State Level Expert Appraisal Committees (SEAC) of Telangana State examined the application along with Final EIA report in its meeting held on **22.07.2022**. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad; Proponent's Ir.dt.23.07.2022; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on **27.07.2022** examined the proposal and recommendations of SEAC for issue of Environmental Clearance. Accordingly, after discussions in the matter, **the SEIAA, Telangana hereby accords Environmental Clearance to the project as mentioned in Para No. I under the provisions of EIA Notification - 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:**

I. Statutory compliance:

- i) This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civi.) No.460 of 2004 as may be applicable to this project.
- ii) The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- iii) The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iv) The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report.
- v) "Consent for Establishment" shall be obtained from Telangana State Pollution Control Board (TSPCB) under Air and Water Act. Further, the individual industries proposed in the Industrial Park shall also obtain Consents from the TSPCB under Air and Water Acts before the start of any activity / construction work at site.
- vi) This environmental clearance is only for the said Industrial Park. Any other activity (i.e., other than the activities listed in the EC Order) within the Industrial Area would require separate environmental clearance, as applicable under EIA Notification, 2006 as amended from time to time.

- vii) The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- viii) The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
- ix) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.
- x) The buildings shall have adequate distance (as per local building bye laws) between them to allow movement of fresh air and passage of natural light, air and ventilation in accordance with guidelines of local authorities.

II. Air quality monitoring and preservation:

- i) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the Industrial area at least at four locations (one within and three outside the plant area at an angle of 120 each), covering upwind and downwind directions.
- ii) The emissions from the Boilers/furnaces shall be routed through appropriate Air Pollution Control equipment followed by stacks of adequate height. The concentration of particulates in the emission shall not exceed 100 mg/Nm³. Sampling Port with removable dummy of not less than 15cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc, shall be provided to monitor stack emissions. The CBMWTF shall comply with emission standards notified under BMW Rules, 2016. Stacks of adequate height shall be provided for D.G. Sets 10 x 250 kVA capacity, as per CPCB norms.
- iii) The industries proposed in the Food Park shall take adequate measures to avoid any odour nuisance in the surroundings.
- iv) The D.G. sets to be used during development/ construction phase shall be in conformity to Environment (Protection) Rules prescribed for air and noise emission standards. Storage of diesel shall be made underground and necessary approvals/permissions from Chief control of explosives to be obtained.
- v) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking, loading and unloading shall be fully internalized and no public space shall be utilized.
- vi) Vehicles hired for bringing construction material to the site should have a Pollution Under Control (PUC) certificate and shall conform to applicable air and noise emission standards and shall be operated only during non-peak hours.

III. Water quality monitoring and preservation:

- i. The source of fresh water is from Kondapochamma Reservoir (Intake Point Canal passing through project site). Total quantity of water required during occupational stage is 2126 KLD. Out of that, water required for industrial process is 1389.0 KLD; Common facilities is 170.0 KLD; Greenbelt is 311.0 KLD & domestic purpose is 256.0 KLD.
- ii. Zero discharge concepts shall be adopted in the proposed project for treatment and reuse of effluent, as it was informed that individual industries will establish their own STP & ETP in their premises to treat the effluents and reuse the treated waste water. The TSIIC shall ensure implementation of the same. Effluent shall not be discharged outside the premises under any circumstances. The domestic waste water generated from the entire park shall be treated in STP.
- iii. **The individual industries, upon establishment, shall have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water shall be discharged to the rivers/streams or water bodies i.e., Zero Discharge.**
- iv. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986. The individual industries shall adopt online emission / effluent monitoring system as per CPC3 guidelines / SPCB consent orders.
- v. Construction of storm water drains for collection, storage and its re-use as per guidelines of Central Ground Water Authority (CGWA).
- vi. The project proponent shall report to the State Pollution Control Board about the compliance of the prescribed standards for all discharges from the Industrial Area into the sea. - Project specific.
- vii. Fixtures for showers, toilet flushing and drinking shall be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- viii. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured/recorded to ensure the water balance as projected by the project proponent. The record shall be submitted to the concerned Regional Office of the Ministry along with six monthly monitoring reports.
- ix. Water demand during development/construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices referred. Project specific.
- x. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- xi. The project proponent shall make efforts to minimise water consumption in the industrial complex by segregation of used water, practicing cascade use and by recycling treated water.

- xii. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- xiii. The project should not amend or alter the pathways of the natural streams or creeks/nallah flowing.
- xiv. Rain water harvesting for roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 4 m above the highest ground water table.

IV. Noise monitoring and prevention:

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures:

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

VI. Waste management:

- i. The details of Wastes generated from the Special Food Processing Park are as following:

S.No	Description	Quantity	Method of Disposal
1.	Hazardous waste	0.54 TPD	Sent to TSDF
2.	Used batteries	257 Nos.	Sold / TSDF
3.	Waste oil	0.017 KLD	TSDF
4.	Recycle waste	1.02 TPD	Sold
5.	Industrial MSW	1.42 TPD	Authorized vendors, Municipal landfill
6.	Medical centre & First aid box/kits	0.048 TPD	Biomedical treatment facility

- ii. Disposal of muck during development/construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. The ground water quality of the adjacent to dumping area should be monitored and report should be submitted to MoEF&CC and its Regional Office concerned.

- iii Fly ash bricks should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016.
- iv All hazardous waste generated during development/ construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the Central Pollution Control Board/State Pollution Control Board.
- v Used LEDs shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible. Energy conservation measures should be as per Bureau of Energy Efficiency (BEE) standards.
- vi Air pollution and the solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste Management Rules, 2016.
- vii The solid waste generated shall be properly collected and segregated in accordance with the Solid Waste Management Rules, 2016. Wet garbage shall be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. No municipal waste shall be disposed off outside the premises.
- viii The Solid waste generated from the project shall be disposed to local municipal authorities; Inorganic waste shall be segregated and disposed to authorised vendors; Process waste generated from industries will be recycled or sold to authorised vendors, as per Hazardous waste (M&H Transboundary) Rules and Amendments.

VII.Green Belt:

- i The proponent shall develop and maintain the greenbelt in an area of Ac.161.87 (65.5 Ha.) (Greenbelt within Plots – Ac.111.10; Green area all along the boundary – Ac.4.15; and Green area – Ac.46.62); with at least 10 meter wide green belt along the periphery of the project area and in the vacant places in downward direction and along road sides etc., as committed by the proponent. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.
- ii Cutting of plants/trees are to be totally avoided by the construction labours. The contractor has to maintain log book for the purchase and distribution of fuel wood.
- iii Management Plan for biodiversity conservation along with the implementation schedule should be prepared with the help of concerned government institution /state forest department, and same to be submitted to MoEF&CC and its Regional Office before commencement of work. Sufficient fund provision to be made to implement the same.
- iv All the topsoil excavated during development/construction activities should be stored for use in horticulture/landscape development within the project site. Report should be submitted to MoEF&CC and its Regional Office concerned.
- v For monitoring of land use pattern, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its concerned Regional office.

VIII. Human health issues:

- i Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility:

- i The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms /conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- ii A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iii Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- iv Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- v All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) regarding plants located in the industrial estates/park shall be implemented.
- vi Special purpose vehicle shall be established for implementation, monitoring and compliance of the environmental safeguards.

X. General Conditions:

- i. This order is valid for a period of 7 years.
- ii. The proponent shall provide 9 mts buffer on both sides of the Canal which is passing on South East corner of the site.
- iii. The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.

- iv. **The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.**
- v. **The treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.**
- vi. Construction material has to be brought from approved/authorized places.
- vii. Parking space to accommodate trucks, cars, two wheelers and bicycles shall be provided as per the norms.
- viii. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- ix. No change in the process technology and scope of working, should be made without prior approval of the SEIAA, TS. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, TS/ MoEF&CC, GoI, New Delhi, as applicable.
- x. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional office of MoEF&CC, RO, Hyderabad on 1st June and 1st December of each calendar year. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis
- xi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, PM₁₀, PM_{2.5}, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xii. Data on ambient air quality (RSPM, SPM, PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the Ministry including its Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xiii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xiv. The proponent / individual industries shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.

- xv. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvi. The funds earmarked for environmental protection measures (capital cost of Rs. 6.75 Crores and recurring cost of Rs. 10.125 Lakhs per annum); Budget for CER to be spent is Rs.50.0 Lakhs & also the funds earmarked for Corporate Social Responsibility (CSR) activities should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA, Ministry and its Regional Office located at Hyderabad.
- xvii Officials from the TSPCB and Integrated Regional office of MoEF&CC, RO, Hyderabad who would be monitoring the compliance of the stipulated conditions and implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional office of MoEF&CC, RO, Hyderabad.
- xviii The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana. This order shall be displayed in the website of the project proponent.
- xx. The environment safeguards contained in the EIA Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **"Special Food Processing Park" (SFPP) by M/s. TSIIC.**
- xxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxii The company shall undertake eco-development measures including community welfare measures in the project area.
- xxiii The proponent / individual industries shall obtain all other mandatory clearances from respective departments.
- xxiv The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- xxv. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

xxvi Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxvii The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxviii The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

xxix Grant of EC is also subject to circulars issued under the EIA Notifications 2006, which are available on the MoEF&CC website: www.parivesh.nic.in

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To

Sri Shyam Sunder, Chief Engineer,
M/s. TSIIC Ltd. (Special Food Processing Park, Wargal),
6th Floor, Parisrama Bhavanam,
Fathemaidan Road, Basheerbagh,
Hyderabad- 500 004.
Ph: 040-23237625
E-mail: wargalproject@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO, RC Puram, TSPCB for information.
4. The Integrated Regional office of MoEF&CC, RO, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//


Joint Chief Environmental Engineer

Signature Not Verified

Digitally signed by S. Swargam
Srinivas
Member Secretary

Date: 7/29/2022 4:51:46 PM

EC Identification No. - EC22B039TG118233 File No. - SIA/TG/MIS/79363/2022 Date of Issue EC - 29/07/2022 Page 11 of 11



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QUALITY COUNCIL[®]
OF INDIA
 Creating an Ecosystem for Quality



**National Accreditation Board
 for Education and Training**

Certificate of Accreditation

Sri Sai Manasa Nature Tech (P) Limited, Hyderabad

Flat No. 74/A, Flat No.102, Central Bank Building, Kalyan Nagar, Hyderabad- 500 038

The organization is accredited as **Category-A** under the QCI-NABET Scheme for Accreditation of EIA Consultant Organization, Version 3 for preparing EIA-EMP reports in the following Sectors -

S.No	Sector Description	Sector (as per)		Cat.
		NABET	MoEFCC	
1	Mining of minerals including opencast	1	1 (a) (i)	B
2	Offshore and onshore oil and gas exploration, development & production	2	1(b)	A
3	River Valley projects	3	1(c)	B
4	Thermal power plants	4	1 (d)	A
5	Metallurgical industries (ferrous only)	8	3 (a)	A
6	Cement plants	9	3 (b)	B
7	Synthetic organic chemicals industry	21	5 (f)	A
8	Oil & gas transportation pipeline, passing through national parks/sanctuaries/coral reefs / ecologically sensitive areas including LNG terminal	27	6 (a)	A
9	Industrial estates/ parks/ complexes/areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes	31	7 (c)	A
10	Common Municipal Solid Waste Management Facility (CMSWMF)	37	7 (i)	B
11	Building and construction projects	38	8 (a)	B
12	Townships and Area development projects	39	8 (b)	B

Note: Names of approved EIA Coordinators and Functional Area Experts are mentioned in RAAC minutes dated Sept 09, 2022 posted on QCI-NABET website.

The Accreditation shall remain in force subject to continued compliance to the terms and conditions mentioned in QCI-NABET's letter of accreditation bearing no QCI/NABET/ENV/ACO/22/2542 dated Sept 28, 2022. The accreditation needs to be renewed before the expiry date by Sri Sai Manasa Nature Tech (P) Limited, Hyderabad following due process of assessment.

Sr. Director, NABET
 Dated: Sept 28, 2022

Certificate No.
 NABET/EIA/2124/RA 0260

Valid up to
 Nov 21, 2024

For the updated List of Accredited EIA Consultant Organizations with approved Sectors please refer to the QCI-NABET website



TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,
Hyderabad-500 018
Phone : 040-23887500

CONSENT ORDER FOR ESTABLISHMENT - RED CATEGORY

Order No. 09/TSPCB/CFE/SDP/RO-RCPI/HO/2022

Dt: 09.12.2022

Sub: TSPCB - CFE - M/s TSIIIC Ltd., (Special Food Processing Park). Sy No. 1495 & 1510 Wargal Village & Mandal, Siddipet District - Application for CFE - Consent for Establishment of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.

Ref: 1. EC Order dt. 29.07.2022
2. Application for CFE dt. 27.11.2022.
3. RO's verification report dt. 29.11.2022.
4. CFE Committee Meeting held on 05.11.2022
5. The RO, RC Puram Mail dt. 16.12.2022.

- The TSIIIC has obtained EC vide ref. 1st cited to set up Special Food Processing Park with 190 Nos of plots at Sy. No. 1495 & 1510, Wargal Village & Mandal, Siddipet District.
- The industry, vide ref. 2nd cited, submitted application seeking Consent for Establishment (CFE) as mentioned below with proposed project cost of Rs. 150.50 Crores

Sl. No.	Name of the Products
1	Proposed Industrial Food Park with 190 Nos of Plots

The total area of the site is 466.17 Ac 4 Gts. Out of which the land use breakup of the site is as follows :

S.No	Land Use	Area(In Acres)	Percentage (%)	Remarks
1	Total Layout Area	466.17	100	
2.	Plotted Area (Including MSME Area)	225.58	48.39	
3.	Road Area	54.27	11.64	
4.	Green Area	46.62	10.00	
5.	Green Area all along boundary	4.15	0.89	Green Area 34.73 %
6.	Green Area within plots	111.10	23.84	
7.	Social infra	13.93	2.99	
8	Utilities	6.82	1.46	
9.	Truck Parking	3.70	0.79	

- The above site was inspected by Asst. Environmental Engineer, Regional Office, Rc Puram, T.S. Pollution Control Board on 28.11.2022 and observed that the site is surrounded by

North Agricultural lands followed by Wargal village
South Agricultural lands followed by Nagireddypalli village.
East Agricultural lands followed by Mulugu village
West Agricultural lands followed by Shakaram village

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, E.C. order 29.07.2022 issued by SE AA and after examining in the CFE Committee meeting held on 05.12.2024 hereby issues CONSENT FOR ESTABLISHMENT for development of Industrial Park under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the activity as mentioned at Para (2) only.
 5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
 6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- Encl: Schedule 'A'
Schedule 'B'

Sd/-
MEMBER SECRETARY

To
M/s TSIC Ltd., (Special Food Processing Park)
Sy. No. 1495 & 1510,
Wargal Village and Mandal, Siddipet District.

//T.C.F.B.O//

JOINT CHIEF ENVIRONMENTAL ENGINEER

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Solid / Hazardous Waste:

15. The proponent shall comply with the following:

Sl. No.	Details	Quantity	Disposal
1	Hazardous waste	0.54 TPD	Shall be sent to TSDF
2	Used batteries	257 Nos	Shall be sold to authorized vendors / TSDF
3	Waste Oil	0.54 KLD	Shall be sold to authorized recyclers/TSDF
4	Recycle waste	1.02 TPD	Shall be sold to vendors
5	Industrial MSW	1.42 TPD	Authorized vendors/Municipal landfill
6	Medical centre & First aid box / kits	0.048 TPD	Biomedical treatment facility

16. All the bio-degradable municipal waste shall be treated within the premises (100%). No bio-degradable waste shall be disposed to Municipality.

17. Hazardous Waste generated such as Waste Oils, Used Oils etc., shall be disposed as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TSPCB.

18. The solid waste generated shall be properly collected and segregated before disposal to the municipal facility. Waste paper, cartons, thermocol, plastic waste, glass etc., shall be disposed to recycling units. E-waste shall be disposed to authorized recycling units. The in-vessel bio-conversion technique shall be used for composting the organic waste.

19. The following rules and regulations notified by the MoE&F, GoI shall be implemented.

- Solid Waste Management Rules, 2016.
- Construction and Demolition Waste Management Rules, 2016
- Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- The Plastic Waste Management Rules, 2016 amendment and there of.
- Batteries (Management & Handling) Rules, 2022
- E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018.
- Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.

Other Conditions:

- The Park shall sell / lease / give the industrial plots to the proponents who proposed to establish industries such that Air & Water pollution problems are envisaged to be minimum on the surroundings.
- The individual industrial units proposed to be located in the Green Industrial Park have to obtain CFE & CFO and authorization for hazardous waste disposal etc., from TSPCB as per provisions under different Acts.
- Green belt in an area of atleast 34.73% shall be developed with at least 10 meter wide greenbelt along the periphery of the project area and in vacant places in downward direction and along road sides etc., as stipulated in EC order.

23. As per the commitment letter dated 06.12.2022 the TSIC shall comply the following conditions:
- The proponent shall provide 9 mts buffer on both sides of the Canal which is passing on South East corner of the site.
 - The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O. Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
 - The treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.
24. The proponent shall comply with Energy efficient practices and energy audit practices. Wherever feasible, green building concepts shall be adopted.
25. The proponent shall obtain necessary permissions for the proposed activity, from the concerned Government departments / concerned authorities.
26. The Construction and Demolition Waste during the construction of the project shall be disposed to authorized facility as per the Construction and Demolition Waste Management Rules, 2016.
27. The proponent shall comply with the provisions laid under Fly ash Notification No.S.O.763 (E), dt. 14.09.1999 and Amendments thereof. As per the provision of Fly ash Notification No.S.O.254 (E), dt. 25.01.2016, every construction agency engaged in the construction of building within a radius of 300 km from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as cement or concrete, fly ash bricks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project.
28. The proponent shall comply with all the directions issued by the Board from time to time.
29. Concealing the factual data or submission of fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
30. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revocation of this order in the interest of public health and environment protection.
31. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

Sd/-
MEMBER SECRETARY

To -
M/s. TSIC Ltd.,
(Special Food Processing Park),
Sy. No. 1495 & 1510,
Wargal Village & Mandal, Siddipet District.

IIT.C.F.B.O/II

K. Reddy
JOINT CHIEF ENVIRONMENTAL ENGINEER

SCHEDULE – A

1. This order is valid for a period of 5 years from the date of issue. Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
4. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability.
5. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE – BWater:

1. The source of water is Kondapochamma reservoir. The maximum total water consumption is 2126 KLD. The industry shall comply with the following:

Sl. No	Purpose	Quantity in KLD
1	Industrial Process	1389
2	Domestic	256
3	Greenbelt	311
4	Others (Social Infrastructure)	170
	Total	2126 KLD

The maximum Waste Water Generation after expansion shall not exceed the following:

Sl. No	Purpose	Quantity in KLD
1	Industrial Process	1042.0
2	Domestic	218.0
3	Others (Social Infrastructure)	128.0
Total		1388.0 KLD

Effluent Treatment & disposal:

2. The individual industries, upon establishment shall have their own STP/ETP for waste water treatment and reuse the treated waste water.
3. Zero Discharge concepts will be adopted. Effluent shall not be discharged outside the premises under any circumstances.
4. The proponent shall provide separate storm water drains and harvest the rain water from the rooftops to recharge the ground water.
5. During construction stage septic tank followed by soak pit shall be constructed to the temporary toilets /kitchen provided for the construction labour and shall be removed after completion of the project.
6. Rain water harvesting for roof run-off and surface run-off should be implemented. Before recharging the surface run off, pre-treatment must be done to remove, suspended matter, oil and grease.
7. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a) Industrial cooling.
 - b) Domestic purposes.
 - c) Common facility.

Air:

8. Air pollution control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution after expansion:

S.No.	Description	Control equipment
1	DG Sets – 20 X 125 KVA	Acoustic enclosure

9. Four ambient Air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, PM₁₀, PM_{2.5}, SO₂ and NO_x, as stipulated in EC.
10. The individual industries shall adopt necessary Air Pollution Control Measures.
11. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to the E (P) Rules prescribed for air and noise emission standards.
12. Diesel generators shall be installed in a closed area with silencers and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
13. Vehicles hired to bring construction material to the site should be in a good condition and should conform to ambient air and noise standards and should be operated only during non peak hours.
14. Necessary provisions should be made by providing tarpaulin / GI Sheets around the construction site to reduce the fugitive emissions to the surrounding area.

Solid / Hazardous Waste:

15. The proponent shall comply with the following:

Sl. No.	Details	Quantity	Disposal
1	Hazardous waste	0.54 TPD	Shall be sent to TSDF
2	Used batteries	257 Nos	Shall be Sold to authorized vendors / TSDF
3	Waste Oil	0.54 KLD	Shall be sold to authorized recyclers/TSDF
4	Recycle waste	1.02 TPD	Shall be sold to vendors
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6	Medical centre & First aid box / kits	0.048 TPD	Biomedical treatment facility

16. All the bio-degradable municipal waste shall be treated within the premises (100%). No bio-degradable waste shall be disposed to Municipality.

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19. The following rules and regulations notified by the MoE&F, GoI shall be implemented.

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- Batteries (Management & Handling) Rules, 2022
- E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018.
- Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.

Other Conditions:

- The Park shall sell / lease / give the industrial plots to the proponents who proposed to establish industries such that Air & Water pollution problems are envisaged to be minimum on the surroundings.
- The individual industrial units proposed to be located in the Green Industrial Park have to obtain CFE & CFO and authorization for hazardous waste disposal etc., from TSPCB as per provisions under different Acts.
- Green belt in an area of atleast 34-73% shall be developed with at least 10 meter wide greenbelt along the periphery of the project area and in vacant places in downward direction and along road sides etc., as stipulated in EC order.

23. As per the commitment letter dated:06.12.2022 the TSIC shall comply the following conditions:
- The proponent shall provide 9 mts buffer on both sides of the Canal which is passing on South East corner of the site.
 - The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O. Ms.No.163, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
 - The treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.
24. The proponent shall comply with Energy efficient practices and energy audit practices. Wherever feasible, green building concepts shall be adopted.
25. The proponent shall obtain necessary permissions for the proposed activity, from the concerned Government departments / concerned authorities.
26. The Construction and Demolition Waste during the construction of the project shall be disposed to authorized facility as per the Construction and Demolition Waste Management Rules, 2016.
27. The proponent shall comply with the provisions laid under Fly ash Notification No S.O 763 (E) dt. 14.09.1999 and Amendments thereof. As per the provision of Fly ash Notification No S.O 254 (E), dt. 25.01.2016, every construction agency engaged in the construction of building within a radius of 300 km from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as cement or concrete, fly ash bricks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project.
28. The proponent shall comply with all the directions issued by the Board from time to time.
29. Concealing the factual data or submission of fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
30. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revocation of this order in the interest of public health and environment protection.
31. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

Sd/-
MEMBER SECRETARY

To -
M/s. TSIC Ltd.,
(Special Food Processing Park),
Sy. No. 1495 & 1510,
Wargal Village & Mandal, Siddipet District.

IIT.C.F.B.Oil

[Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER

Report of the Joint Committee in Original Application No. 14 of 2022 filed by Tumkunta Narsa Reddy Vs Union of India & Others submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 31.01.2022.

I.Preamble

It is to submit that an Original Application was filed before the Hon'ble NGT, Chennai by Tumkunta Narsa Reddy, alleging the commencement of the construction of Industrial Park by R4 (TSIIC) in an extent of 972.05 acres in Wargal (V&M) and 374.06 acres in Mulugu (V&M), Siddipet District, without obtaining Environmental Clearance as required under EIA Notification, 2006.

The respondents are as follows: -

- R1** - Secretary, MoEF&CC, New Delhi.
- R2** - Chief Secretary, State of Telangana.
- R3** - Spl. Chief Secretary, I&CAD Dept.,
- R4** - TSIIC,
- R5** - District Collector, Siddipet District.
- R6** - RDO, Siddipet District.

II.Prayer of the applicant:

1. Direct the Respondent Nos.1 and 2 to initiate appropriate action against the R4 for the commencement of Industrial park without obtaining the Environmental Clearance under the Category "A" of Item.7(c) "Industrial Estates / Park / Complex" of the Schedule to the EIA Notification, 2006.
2. Direct the Respondent Nos.4 and 6 not to proceed with the felling of trees and laying of roads in the Impugned site, without obtaining the Environmental clearance as well as consents under the provisions of the Acts.
3. Quash the order in respect of felling of trees issued by Respondent No.6 vide Paper Notification dated 12-10-2021 in violation of EIA Notification as well as the provisions of Telangana Water, Land and Trees Act,2002.
4. Direct the Respondent Nos.1 and 2 to initiate appropriate action including prosecution against the officials who have allowed the project proponent to proceed with the project of Industrial park without obtaining Environmental clearance.

5. Direct the Respondent Nos. 2 to 6 not to convert the irrigational tanks into industrial phase and to preserve the irrigation Tanks, situated in the above lands in Sy.Nos.1495 and 1510, Wargal village, Wargal Mandal, Siddipet District, Telangana state with prominent marks and structures and also fence the same with barbed wire to safe guard the water bodies.
6. Direct penal action and impose Environmental Compensation including restitution of environment on Respondent Nos. 4 to 6 for the breach of statutory provisions and inter-alia for loss of ecological services foregone and costs to restore the damage done to the environment and ecology.

III. Order dated 31.01.2022 of the Hon'ble Tribunal

The matter was taken for hearing before the Hon'ble NGT, Chennai on 31.01.2022 and the relevant extract of the Order of Hon'ble NGT is as follows.

- To ascertain the genuineness of the allegations made in the application, Tribunal appointed a Joint Committee comprising of
 - 1) Senior Officer from MoEF&CC, Integrated Regional Office, Hyderabad,
 - 2) Senior Officer from SEIAA, State of Telangana,
 - 3) Senior Officer from Pollution Control Board as nominated by its Chairman and
 - 4) District Collector of Siddipet District himself to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

IV. Terms of reference

- 1) Whether any preparatory work including felling of trees has been started in the proposed site in violation of EIA Notification, 2006,
- 2) whether any of the water bodies are situated in the proposed site as alleged by the applicant and if so, what is the nature of impact on water bodies on account of the alleged unauthorized work said to have been committed by 4th respondent,
- 3) If any, damage has been caused to environment or any violation has been committed of EIA Notification, 2006 or other environmental laws, then the Committee is directed to assess the environmental compensation as directed by this Tribunal in several cases of this nature and
- 4) The Committee is also directed to ascertain whether any trees have been felled in the proposed area and if so, what is the number of trees felled in that area considering the allegations that about 2000 trees have been cut and removed.

V. Joint Committee Constitution & field observations:

In compliance to the Hon'ble NGT Order dated 31.01.2022, in O.A. No. 14 of 2022, the committee is constituted comprising of the following officers: -

- i. Dr.E.Arockia Lenin, Scientist 'C', Integrated Regional Office, MoEF&CC, Hyderabad.
- ii. Sri.D.Narender, SEE (FAC), Representative from SEIAA, Telangana.
- iii. Sri B.Raghu, Chief Environmental Engineer, TSPCB, Head Office, Hyderabad.
- iv. Additional Collector & Magistrate, Siddipet.

It is to submit that in compliance to the directions of the Hon'ble NGT, a preliminary meeting was held on 25.02.2022 and all the Members of the Joint Committee attended the meeting. During the meeting, the representative of SEIAA informed the committee that M/s. Telangana State Industrial Infrastructure Corporation (TSIIC) has applied for TOR on 14.02.2022 for the proposed "Telangana Special Food Processing Park" at Sy.No.1495, 1510, Wargal (V&M), Siddipet District for obtaining Environmental Clearance from SEIAA, Telangana.

The Joint Committee conducted field inspection of the site on 16.03.2022. During inspection, it was informed that TSIIC proposed Special Food Processing Park in an extent of Ac 823- 08 Gts located at Sy. Nos. 845, 1209, 1266, 1495 & 1510 in the Wargal (Village & Mandal) and in an extent of Ac 317-08 Gts located at Sy. Nos. 557 in the Mulugu (Village & Mandal) of Siddipet District with total extent of land Ac 1140-16 Gts. As per EIA Notification 2006, the proposed project activity is listed at SI.No.7(c) {Industrial estates/parks/complexes/areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes} (Industrial estates housing at least one Category B industry and development area > 50 Ha).The developmental area projects more than 50 Ha shall obtain prior EC from SEIAA and CFE / CFO from the TSPCB. The TSIIC has applied for obtaining Environmental Clearance (EC) and same is under process with Telangana State SEIAA. The TSIIC shall also obtain CFE from TSPCB after obtaining EC before commencement of developmental activities.

As directed by the NGT in Order Dt 31.01.2022, the point wise remarks are herewith submitted:

- 1) **Whether any preparatory work, including felling of trees has been started in the proposed site in violation of EIA Notification, 2006:** During inspection, the Joint Committee observed that the proposed lands are dry lands with cultivated fields in some pockets, having trees along the boundary of cultivated

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fields. The Joint Committee observed that there is no preparatory work for development of park, felling of trees in the proposed site initiated by TSIIC. However, it was observed that the leveling of land for approach way were started for which the bushes were removed / cleaned. Stone metal chip heaps were observed near the leveled land for laying approach road and evidence of some cut trees were also observed by the Committee. On enquiry with the local people, it was informed that the land owners have cut the trees on their own as the trees are located in their own lands which were given to TSIIC. The TSIIC Officials informed that land was leveled to form gravel approach way to facilitate for conducting detailed EIA study in the proposed site.

- 2) **Whether any of the water bodies are situated in the proposed site as alleged by the applicant and if so, what is the nature of impact on water bodies on account of the alleged unauthorized work said to have been committed by 4th respondent:** During inspection the Joint Committee observed that there are no water bodies located in the lands of TSIIC park site. However, in the adjoining Sy Nos there are four water bodies named as Ryala (Rayala) Kunta, Avussaloni Kunta, Yamla (Kummari) Kunta and Bucharfani (Buchireddy) Kunta are located in Sy. Nos. 1511, 1212, 1528 and 1322 respectively situated at Wargal (Village & Mandal). Therefore the TSIIC has to take all measures to prevent hindrance to the inflow and outflow streams of the said water bodies.

The physical features of the kuntas are as follows:

Sl. No.	Name of the water body	Sy. No and Area	Water spread area upto FTL	Remarks
1.	Ryala (Rayala) Kunta	Sy. Nos. 1511, Wargal (V & M),	Ac 16 - 08 Gts	These Kuntas are not located in the proposed TSIIC Park and are located adjacent to the proposed TSIIC Park.
2.	Avussaloni Kunta,	Sy. Nos. 1212, Wargal (V & M),	Ac 06 - 05 Gts	
3.	Yamla (Kummari) Kunta	Sy. Nos., 1528 Wargal (V & M),	Ac 15 - 39 Gts	
4.	Bucharfani (Buchireddy) Kunta	Sy. Nos. 1322, Wargal (V & M),	Ac 08 - 31 Gts	

- 3) **If any, damage has been caused to environment or any violation has been committed of EIA Notification, 2006 or other environmental laws, then the Committee is directed to assess the environmental compensation as directed by this Tribunal in several cases of this nature and:** The Joint Committee observed that land was leveled to form gravel approach way to facilitate for conducting detailed EIA study in the proposed site and the TSIIC has applied for obtaining Environmental Clearance (EC) and same is under process. It was informed that after obtaining EC from SEIAA and CFE from TSPCB, the park development activities will be commenced. The Joint Committee observed that there is no preparatory work for development of park, felling of trees by TSIIC in the proposed site and there is no damage to the environment and violation to the EIA Notification, 2006.
- 4) **The Committee is also directed to ascertain whether any trees have been felled in the proposed area and if so, what is the number of trees felled in that area considering the allegations that about 2000 trees have been cut and removed:** The Committee observed that the leveling of land for approach way was started for which the bushes were removed / cleaned and evidence of some cut trees were also observed by the Committee. On enquiry with the local people it was informed that the land owners have cut the trees on their own as the trees are located in their own lands which were given to TSIIC. The TSIIC Officials informed that land was leveled to form gravel approach way to facilitate for conducting detailed EIA study in the proposed site.

Recommendations:

The Joint Committee observed that there are no water bodies located inside of the proposed TSIIC park site. It is observed that there is no impact on the surrounding four water bodies or any violation has been committed by the M/s TSIIC due to the present scenario at the proposed park and hence the assessment of environmental compensation does not arise. However, the Joint Committee herewith submitted following recommendations to the Industrial Park during operational stage.

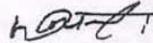
- a. Development of the Industrial Park involves industrial sheds, roads, water pipelines, drainage network, etc. which will require preliminary levelling of the site prior to implementation of the respective activities. With regard to vegetation, maximum care will be taken not to disturb the naturally grown trees during construction activities. However, if the situation demands tree felling, proper documentation shall

be made and shall be compensated in the ratio of 1:3 during greenbelt development

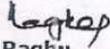
- b. Natural drainage pattern of the industrial park shall not be altered due to the construction activities and natural drainage pattern is maintained throughout the Industrial Park.
- c. Seasonal natural streams passing through the site shall not be disturbed. Sufficient green belt and buffer zone will be provided all along the natural streams.
- d. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- e. Rainwater harvesting pits and storm water drains shall be provided all along the road network of the industrial park. Overflow from the harvesting pit and storm water of road/open space will be collected through road side storm water drains. Storm water drains will be acting as recharge trench, apart from RWH pits at plots, so that maximum amount of rainwater infiltrate into the ground.
- f. The proponent shall recycle / reuse the treated effluent and sewage as per the norms of CPCB / SPCB and no waste water shall be discharged to the rivers/streams or water bodies.



Dr.E.Arockia Lenin
Scientist 'C', IRO,
MoEF&CC, Hyderabad.



Sri.D.Narender,
SEE (FAC),
Representative of SEIAA.



Sri.B.Raghu
Chief Environmental Engineer,
TSPCB.



Sri.P.Srinivasa Reddy,
Additional Collector (Revenue)
& Magistrate, Siddipet.

F. No. IA3-3/15/2023-IA.III (Comp No. 204829)
 Government of India
 Ministry of Environment, Forest and Climate Change
 (IA.III-Division)

Indira Parayavaran Bhawan
 Jor Bagh, Aliganj
 New Delhi – 110 003
01st November, 2023

Subject: Show cause Notice under section 5 of Environment (Protection) Act, 1986 - Environmental Clearance for "Special Food Processing Park" Wargal Village, Siddipet District Telangana by M/s Telangana State Industrial Infrastructure Corporation (TSIIC) - reg.

Ref.: SEIAA - Telangana EC letter No. SIATG/MIS/79363/2023 dated 29.07.2022.

Sir,

Whereas, M/s Telangana State Industrial Infrastructure Corporation (TSIIC), Telangana had been granted Environmental Clearance by the SEIAA – Telangana vide letter no. No. SIATG/MIS/79363/2023 dated 29.07.2022 for developing "Special Food Processing Park" at Wargal Village and Mandal, Siddipet District, Telangana.

2. Whereas, the case filed before Hon'ble NGT, Chennai vide Appeal No. 79 of 2022(SZ) in the matter of M/s Tumkunta Narsa Reddy Vs SEIAA Telangana & Ors. The applicant alleged that the SEIAA, Telangana has failed to understand that the project is for the establishment of Industrial Park which falls under category A of Item 7(c) Industrial Estate/Park/Complex of the schedule to the EIA Notification, 2006. However, SEAC and SEIAA have considered the project under category B of Item 8(b) Township and Area Development of the schedule to the EIA Notification, 2006. After hearing the case on 17.10.2023, the Hon'ble NGT observed following:

" The said fact is also accepted by the MoEF&CC in their affidavit wherein they have categorically stated that the SEIAA has appraised the project based on the information provided by the Project proponent who wrongly and mistakenly mentioned that the area of the project site is less than 500 Hectares.

MoEF&CC has further stated that it is a concealment of facts by the project proponent. The above fact was mentioned in their affidavit dated 01.06.2023.

When we enquired whether any action had been taken by the MoEF&CC, the learned counsel sought time to get appropriate instruction in this regard."

3. Whereas, the SEIAA/SEAC should have appraised the proposal of TSIIC

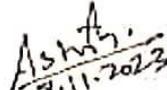
17

considering the area of project less than 500 ha and therefore granted EC under schedule 8(b). Further, as per the EIA Notification, 2006 as amended any industrial estate having area below 500 ha does not require prior EC if there are no Category A or B projects are housed therein. However, in such cases, if the built-up area is more than 20,000 sq.m., then in that case, EC would be required under the Building construction category, which are covered under schedules 8(a) and 8(b) of the EIA Notification, 2006 as amended. However, if the area of the project under question is more than 500 ha, as mentioned in the report of RO, Hyderabad.

4. Whereas, as per the application submitted by the project proponent before SEIAA Telangana, the total land area is 188.65 ha. However, as per the inspection report submitted by MoEF&CC's Regional Office, Hyderabad, the total land area is more than 500 Ha. As per para 8 (vi) of EIA Notification, 2006 as amended "deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice."

5. Now, therefore, under Section 5 of the Environment (Protection) Act, 1986, it is directed to show cause within 30 days of receipt of this notice as to why the aforesaid Environmental Clearance no. SIA/TG/MIS/79353/2023 dated 29.07.2022 accorded to TSIIIC should not be revoked. In your response, it may also be clearly stated whether a hearing is required by the Project Proponent before a final order is passed by this Ministry. It may also be noted that if no response is received within 30 days, appropriate orders as may be deemed fit will be passed and issued under the circumstances of the case without any further notice to you. Also, this show cause is without prejudice to any other legal action which may be taken against you.

-6. This issues with the approval of the Competent Authority:-


 (Dr. Ashish Kumar)
 Additional Director &
 Member Secretary (Infra-2)
 Email: ashish.k@nic.in

To

The Chief Engineer
 Telangana State Industrial Infrastructure Corporation (TSIIC)
 EMP Wing, 6th Floor, Parishram Bhawan, LB Stadium Road,
 Basheerbagh, Fateh Maidan, Hyderabad – 500 004.

Copy to:

1. The Special Chief Secretary (FAC), Department of Environment, Science &

-
- Technology, Government of Telangana.
2. The DDG, Ministry of Environment, Forests and Climate Change, Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai-34.
 3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
 4. The Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhawan, A-3 Industrial Estate, Sanath Nagar, Hyderabad - 500 018, Telangana.
 5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
 6. Guard File/ Record File/ Notice Board/MoEF&CC website.

Ashish
01.11.2023

(Dr. Ashish Kumar)
Additional Director &
Member Secretary (Infra-2)
Email: ashish.k@nic.in

Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



To
The Additional Director & Member Secretary (Infra-2)
Ministry of Environment, Forest and Climate Change
Government of India,
(IA.III-Division), Indira Parayavaran Bhawan,
Jor Bagh, Allganj, New Delhi-110 003.

Lr. No: EMP/TSIIC/21/Appeal-WAG/2022-23, Date: 28.11.2023

Sub: Reply to the Show Cause Notice under section 5 of Environment (Protection) Act, 1986 – Environmental Clearance for "Special Food Processing Park" Wargal (V), Siddipet (Dist), Telangana by M/s. Telangana State Industrial Infrastructure Corporation (TSIIC)-Communicated-Reg

Ref: F.No.IA3-3/15/2023-IA.III (Comp No. 204829) received from MoEF&CC.

Sir,

I invite kind attention to the subject and reference cited.

A show cause notice is issued on the case filed before the Hon'ble NGT Chennai vide Appeal No 79 of 2022 (SZ) by the M/s Tumkunta Narsa Reddy Vs SEIAA Telangana & others. The main allegation of applicant is that the SEIAA Telangana has failed to understand that the project is for the Establishment of Industrial Park which falls under category A of Item No 7 (c) Industrial Estate/Park/Complex of Schedule to the EIA Notification 2006. However, SEAC and SEIAA have considered the project under category B of item No. 8 (b) Township and Area Development of the Schedule to the EIA Notification 2006

As per the EIA notification dated 14.09.2006 in Schedule (List of Projects or activities requiring prior Environmental Clearance) conditions if any: it is clearly mentioned that

1. Industrial Estate of area below 500 Ha and not housing any industry of Category 'A' or 'B' does not require clearance.
2. If the area is less than 500 Ha but contains building and construction projects > 20,000 Sq. mts., and or development area more than 50 ha it will

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Regd. Office : "Parisrama Bhavanam", 6th Floor, Basheerbagh, Hyderabad - 500 004, Telangana, India.
Tel : 040-23237625, 23238290, Fax : +91-40-23240205, Web : www.tsiic.telangana.gov.in
CIN : U93000TG2014SGC095514

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be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule", as the case may be".

Since, the project is a Special Food Processing Park and does not house any category A or B type of industries and the Industrial Park area is 466.17 Acres(188.65 Ha i.e. less than 500 Ha), it is considered under 8(b).

Accordingly, EC was granted by the SEIAA vide Letter No. SI/VTG/MIS/79363/2023 Dated 29-07-2022 for development of Special Food Processing Park at Wargal Village and Mandal, Siddipet District, Telangana State after due appraisal.

However, a notice was issued under Section 5 of Environment (Protection) Act, 1986 stating that as per the inspection report submitted by MoEF&CC regional office, Hyderabad the total land area is more than 500 Ha and asked for reply in this matter. In this regard, it is to submit that there is no false or misleading information furnished as alleged. The fact of the matter is as follows:

- The Land acquired in two separate Revenue villages i.e. (1) Wargal village of Wargal Mandal and (2) Mulugu village of Mulugu Mandal of Siddipet District.
- The TSIC has filed the requisition with the Collector, Siddipet District vide letter dt:28.01.2020 for acquisition of Government/Assigned Land to an extent of **Ac.972-05 gts which is below 500 Ha** (i.e., in Sy.No.845 - Ac.114-23gts, Sy.No.1209 - Ac.248-36 gts, Sy.No.1495-Ac.304-10 gts and Sy.No.1510-Ac.304-16 gts) situated at Wargal Village of Wargal Mandal of Siddipet District. **(Copy enclosed as Annexure-I)**
- **The Government of Telangana Industries & Commerce (IP & INF) Department vide Memo No.1597/IP & INF/A2/2021 Dated 22-07-2021 has issued orders in the public interest exempting the Industrial Park from the application of provision of chapter-II and chapter-III of Sec.10 A of the Right to Fair Compensation and Transparency in Land Acquisition,**

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Rehabilitation and Resettlement Act.2013 for the above extent i.e., Ac.972-05 gts which is below 500 Ha (Copy enclosed as Annexure-II).

- Accordingly, the Revenue Department initiated the acquisition of land and conducted the Negotiations with the Assignees and completed the Land acquisition and handed over the possession of land only to an extent of Ac.805-05 ½ gts (i.e., **325.79 Ha**) situated at Wargal Village of Wargal Mandal, as follows under cover of Panchanama.

Sl No.	Details	Requisition of land			Acquired and possession handed over		Remarks
		Sy.No	Extent in Acrs	Ext.in Ha	Extent in Acrs	Extent in ha	
1	1 st Phase	845	114.23	46.22	99.25	40-16	The Phase No.1 is away nearly 2 Kms from Phase No 2
2	(Acs.366-26 Gts)	1209	248.36	100.50	175.06	70-84	
		1266	-	-	91.35	36-96	
3	2 nd Phase	1495	304.10	123.06	165.30	66-89	
	(Acs.438-19 ½ Gts)	1510	304.16	123.09	272.29 ½	110-19	
	Grand Total		972-05	393-38	805-05 ½	325-79	

- Therefore, the land handed over by the Revenue Authorities is Acs 805-05 ½ Gts (325.79 Ha) only as against the requisition of Acs 972-05 Gts and the same has been proposed to develop the park separately in two phases as the above said lands are located in two different locations with a distance of nearly 2 Kms. The copies of panchanamas of above land parcels are enclosed as Annexure – III.
- In order to start the developmental works in phased manner, the coporation has proposed an extent of Ac.466-17 Gts (including existing roads and canals) situated in Sy.No.1495 & 1510 of Wargal Village and Mandal and filed an application with SEAC for obtaining EC and the same has been issued by SEIAA. Subsequently, CFE was obtained vide orders dated 9-12-2022 from TSPCB.

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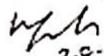
- Subsequently, a separate requisition vide letter dt:14.06.2021 was filed with the Collector, Siddipet District for acquisition of another land parcel to an extent of Ac.325-06 gts (131.54 Ha only) in Sy.No.557 situated at **Mulugu village and Mulugu Mandal** of Siddipet District and the Revenue Department took up the acquisition process and after conducting Negotiations with the Assignees, acquired the land only to an extent of **Ac.309-08 (125.08 Ha)** and handed over possession of land to the TSIC under cover of Panchanama. (Copy of Requisition and Panchanama are enclosed as Annexure – IV & V).
- Further, the land acquired in Mulugu Village of Ac 309-08 gts (125.08 Ha) as against requisition of Ac 325-06 gts (131.54 Ha) is being developed as another Industrial Park. Necessary Clearances are being obtained separately for takingup development activity.
- The two Industrial Parks at Wargal Village and Mulugu Village are completely separate projects located in two different **Revenue Villages & Mandals** with a gap of 3 KMs. It can be seen that the extent of land in either of the parks is less than 500 Ha. In fact even combined extent of the two Industrial parks handed over by the Revenue Department is also less than 500 Ha.
- As such the lands situated at 2 Industrial Parks cannot be clubbed and stated to be at one place.
- The allegation that false or misleading information is given for obtaining EC under 8 b is not true.

Therefore, considering the above details and facts, it is requested to drop the contention of the reference 1st cited.

TSIC, the proponent shall provide any further clarification that may be sought in this regard.

Encl: As Above

Yours faithfully,


28-11-23
CHIEF ENGINEER



SSMNT/SCN/23/002/R

Dated: 15.04.2024

To

Dr. S.Prabhu,
Scientist – D (Infra-II)
Ministry of Environment Forest and Climate Change (IA.III-Division),
Indra Parayavaran Bhawan,
Jor Bagh, Aliganj,
New Delhi – 110 003.

Sub: Reply to show cause notice dated 03/04/2024 to Sri Sai Manasa nature Tech Pvt Ltd

Ref: show cause notice F.No. IA3-3/15/2023-IA.III, dated 03/04/2024.

Sir,

With reference to the above subject, we have given the reply mail to show cause notice on 29.11.2023 (Copy to ashish.k@nic.in) and also the same hard copy letter sent through DTDC express courier (Ref. No. V69212126) to Dr. Ashish Kumar, Additional Director & Member Secretary (Infra-II), Ministry of Environment Forest and Climate Change (IA.III-Division).

Request you to acknowledge the receipt of the same.

Thanking You,

Sri Sai Manasa Nature Tech Pvt Ltd.

Rajani Kumari
Dr.Ch.Rajani Kumari
(Managing Director)



List of Enclosures: -

1. Previous reply email details dated 29.11.2023
2. Previous Reply Courier slip scan copy dated 29.11.2023
3. Letter to Dr. Ashish Kumar & attachments dated 29.11.2023

Received on today (23/4/2024)

S.P. 23/4/2024

LACSK

4/15/24, 3:48 PM

SSMNTech PVT.Ltd. Mail - Fwd: Reply to show cause notice F.No. IA3-3/15/2023-IA.III (Comp No. 204829), dated 01/11/2023



Nalini Vijayalkshmi Dr <drnalini@ssmntech.com>

Fwd: Reply to show cause notice F.No. IA3-3/15/2023-IA.III (Comp No. 204829), dated 01/11/2023

Rajani Chamala <ssmntpl@gmail.com>

Mon, Apr 15, 2024 at 2:46 PM

To: p.subramani@gov.in

Cc: "Dr.Desi Sreekanth" <drsreekanth@ssmntech.com>, "Sivaramakrishna. D" <siva@ssmntech.com>, Ch <rajani@ssmntech.com>, Nalini Vijayalkshmi Dr <drnalini@ssmntech.com>

Dear Sir,

With reference to attached trailing mail, we have given the reply to show cause notice on 29.11.2023 and also the same hard copy letter sent through DTDC express courier (Ref. No. V69212126) to Dr. Ashish Kumar, Additional Director & Member Secretary (Infra-2), Ministry of Environment Forest and Climate Change (IA.III-Division) - (scan copy courier slip also attaching)

Now again we are sending the reply for the letter reference No. File No. IA3-3/15/2023-IA.III dated 03.04.2024

Request you to acknowledge the receipt of the same

Thank you & Regards

Dr.Ch.Rajani Kumari

Managing Director

Sri Sai Manasa Nature Tech. Pvt Ltd.

Plot No.74/A, Flat no:102,

Centralbank Building, Kalyan Nagar,

Hyderabad.500 038.

Email : ssmntpl@gmail.com

Tele:+91-040-2381 6333. +919010549549

Website :www.ssmntech.com

----- Forwarded message -----

From: Rajani Chamala <ssmntpl@gmail.com>

Date: Wed, 29 Nov 2023 at 19:17

Subject: Reply to show cause notice F.No. IA3-3/15/2023-IA.III (Comp No. 204829), dated 01/11/2023

To: <ashish.k@nic.in>

Cc: Sivaramakrishna. D <siva@ssmntech.com>, Dr.Desi Sreekanth <drsreekanth@ssmntech.com>, Ch <rajani@ssmntech.com>

SSMNT/SCN/23/002

Dated: 29.11.2023

To

Dr. Ashish Kumar,

Additional Director & Member Secretary (Infra-2)

Ministry of Environment Forest and Climate Change (IA.III-Division),

Indra Parayavaran Bhawan,

Jor Bagh, Aliganj,

New Delhi - 110 003.

Sub: Reply to show cause notice dated 01/11/2023 of Sri Sai Manasa nature Tech Pvt Ltd

Ref : show cause notice F.No. IA3-3/15/2023-IA.III (Comp No. 204829), dated 01/11/2023.

Sir,

This is with reference to the show cause notice issued by NABET to Sri Sai Manasa Nature Tech Pvt Ltd regarding the consultant provided false and misleading information to the SEAC/SEIAA during the appraisal of the project for

4/15/24, 3:48 PM SSMNTECH PVT.LTD. Mail - Fwd: Reply to show cause notice F.No. IA3-3/15/2023-IA,III (Comp No. 204829). dated 01/11/2023

grant of Environmental Clearance (EC). Further, we respectfully submit the following reply in response to the show cause notice with attached Annexures.

We request you to kindly go through the Sequential Facts during the project Execution for Environmental Clearance (EC) for the above said project. We have followed 2006 EIA notification and subsequent amendments & SEAC / SEIAA guidelines.

In view of the below given elaboration, Sri Sai Manasa Nature Tech Pvt Ltd firmly affirm that have made conscious efforts not to deviate any of the EIA Notification 14th September 2006 and subsequent amendments and that no further action is called for in this regard.

Thanking You,

Sri Sai Manasa Nature Tech Pvt Ltd.

Dr.Ch.Rajani Kumari
(Managing Director)

Copy to:

1. C.E.O., NABET Secretariat, National Accreditation Board for Education and Training (NABET), ITPI Building, 6th Floor, 4-A, Ring Road, IP Estate, New Delhi 110002.

Thank you & Regards

Dr.Ch.Rajani Kumari
Managing Director
Sri Sai Manasa Nature Tech. Pvt Ltd.
Plot No.74/A, Flat no:102,
Centralbank Building, Kalyan Nagar,
Hyderabad.500 038.
Email : ssmntpl@gmail.com
Tele:+91-040-2381 6333. +919010549549
Website :www.ssmntech.com

2 attachments

 **MoEF Letter.pdf**
3515K

 **Ashish_Delhi.pdf**
110K

 DTDC Express Limited Regd. Office: No-3, Victoria Road Bengaluru - 560047		ORIGIN POUCH NO.	DEST. DA: 29/11/23	Download MyDTDC app  Available at select cities & pin codes
Non Negotiable Consignment Note / Subject to Bengaluru Jurisdiction.		The consignment note is not a tax invoice. A tax invoice will be made available by DTDC or its channel partner as the case may be, upon request.		
1 Sender's (Consignor) Name: <u>Pradeep Prasad M. Kumar</u> Company Name & Address: City: <u>99/666/URS</u> State: <u>H U D</u> PIN Code: <u>56</u>		2 Recipient's (Consignee) Name: <u>Ashish Kumar</u> Company Name & Address: City: <u>new delhi - 11000</u> State: _____ PIN Code: _____		Download MyDTDC app  Available at select cities & pin codes
Sender's GSTIN*: _____		Recipient's GSTIN*: _____		
3 Nature of consignment: Doc <input type="checkbox"/> Non-Doc <input type="checkbox"/> Total Net Pcs: _____ DIM 1: L cm X B cm X H cm X Pcs Actual Wt.: _____ kg DIM 2: L cm X B cm X H cm X Pcs Volumetric Wt.: _____ kg DIM 3: L cm X B cm X H cm X Pcs Chargeable Wt.: _____ kg		4 Description of Content: _____ Total Value of consignment for carriage / E-Way bill: ₹ _____		
5 Paper Work Enclosures: _____		6 Type of consignment: <input checked="" type="checkbox"/> Commercial <input type="checkbox"/> Non Commercial 7 Value Added Services: <input type="checkbox"/> Secure Pack 7.1 <input type="checkbox"/> Passport 7.2 <input type="checkbox"/> COD 7.3 <input type="checkbox"/> Sunday Post 7.4 <input type="checkbox"/> Office Delivery 7.5 8 CN Expiry Date: _____		
9 I/We declare that this consignment does not contain personal mail, cash, jewellery, contraband, illegal drugs, any prohibited items and commodities which can cause safety hazards while transporting.		10 Charges (Amount): a) Weight Incl. of PSC (83%) b) Value Added Service Charges c) Risk Surcharge d) Total amount (a+b+c) Above charges are inclusive of GST & other taxes if applicable.		
Sender's Signature & Seal Date: _____ Time: _____ AM/PM I have read and understood terms & conditions printed overleaf of this consignment note and I agree to the same.		11 Booking Branch / Franchise Code: _____ 12 Courier Signature: _____ Consignment Number: <u>300</u>  V69212126		
13 Receiver's Name: _____ Relationship: _____ Company Stamp & Signature: _____ Ph No.: _____ Date: _____ / _____ / _____ Time: _____ AM/PM		Risk Surcharge Owner: _____ Carrier: _____		
http://www.dtdc.in customersupport@dtdc.com +91-7305770577 SENDERS COPY March 2023				



SSMNT/SCN/23/002

Dated: 29.11.2023

To

Dr. Ashish Kumar,
Additional Director & Member Secretary (Infra-2)
Ministry of Environment Forest and Climate Change (IA.III-Division),
Indra Parayavaran Bhawan,
Jor Bagh, Aliganj,
New Delhi – 110 003.

Sub: Reply to show cause notice dated 01/11/2023 of Sri Sai Manasa nature Tech Pvt Ltd
Ref : show cause notice F.No. IA3-3/15/2023-IA.III (Comp No. 204829), dated 01/11/2023.

Sir,

This is with reference to the show cause notice issued by NABET to Sri Sai Manasa Nature Tech Pvt Ltd regarding consultant provided false and misleading information to the SEAC/SEIAA during the appraisal of the project for grant of Environmental Clearance (EC). Further, we respectfully submit the following reply in response to the show cause notice with attached Annexures.

We request you to kindly go through the Sequential Facts during the project Execution for Environmental Clearance (EC) for the above said project. We have followed 2006 EIA notification and subsequent amendments & SEAC / SEIAA guidelines.

In view of the below given elaboration, Sri Sai Manasa Nature Tech Pvt Ltd firmly affirm that have made conscious efforts not to deviate any of the EIA Notification 14th September 2006 and subsequent amendments and that no further action is called for in this regard.

Thanking You,

Sri Sai Manasa Nature Tech Pvt Ltd

Rajani Ch
Dr.Ch.Rajani Kumari
(Managing Director)



Copy to:

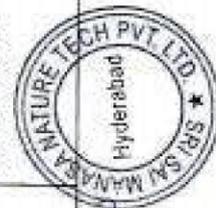
1. C.E.O., NABET Secretariat, National Accreditation Board for Education and Training (NABET), ITPI Building, 6th Floor, 4-A, Ring Road, IP Estate, New Delhi 110002.

S. No.	Date	Status	Issuing of concern authority/responsibility	Annexures
1.	28.01.2022	Telangana state Industrial Infrastructure Corporation Ltd (TSIIC) Issued the letter of acceptance to Sri Sai Manasa Nature Tech Private Limited (SSMNT) for obtaining Environmental Clearance (EC) & Consent for Establishment (CFE) as per EIA Notification 14th September 2006 and subsequent amendments thereof for the "Food Park at Wargal (V), Wargal (M), Siddipet (Dist.) Telangana.	Telangana state Industrial Infrastructure Corporation Ltd (TSIIC)	Letter of acceptance attached as Annexure I.
2.	04.02.2022	Telangana state Industrial Infrastructure Corporation Ltd (TSIIC) Issued the initiation letter stating that Sri Sai Manasa Nature Tech Private Limited (SSMNT) for obtaining Environmental Clearance (EC) & Consent for Establishment (CFE) as per EIA Notification 14th September 2006 and subsequent amendments thereof for the "Food Park at Sy.No.1495 & 1510 with an extent of 188.65Ha (466.17Acers) at Wargal (V), Wargal (M), Siddipet (Dist.) Telangana.	Telangana state Industrial Infrastructure Corporation Ltd (TSIIC)	Environmental Clearance Initiation letter attached as Annexure II.
3.	14.02.2022	Based on the information provided by TSIIC land extent & approved project area layout (188.65 Ha), SSMNT had applied for Terms of Reference (ToR) at State Expert Appraisal Committee/ State Environmental Impact Assessment Authority (SEAC/SEIAA) under 7 (C) category of Industrial estates/ parks as per EIA 2006 notification and subsequent amendments.	Sri Sai Manasa Nature Tech Private Limited (SSMNT)	TOR 7(c) acknowledgement attached as Annexure III.
4.	26.02.2022 - SEAC MOM 02.06.2022 - Undertaking	After detailed discussions at SEAC/SEIAA on submitted ToR under the 7 (C) category with area of extent 188.65 Ha based on the land documents and project layout given by TSIIC, SEAC/SEIAA considered for issue of ToR upon submission of undertaking by TSIIC issued stating that they will not house any Category A&B industries in the proposed food park.	State Expert Appraisal Committee/ State Environmental Impact Assessment Authority (SEAC/SEIAA)	SEAC/SEIAA Minutes & Under taking letter attached as Annexure IV & V.



Ref: [Handwritten signature]

5. No.	Date	Status	Issuing of concern authority/responsibility	Annexures
5.	27.06.2022	Based on above conditions, SEAC issued ToR under the 7 (C) category with area of extent 188.65 Ha . Further discussions within SEAC/SEIAA and directed to TSIC reapply for under 8(b) category because of project extent was 188.65 Ha and the project which are not falling in category A/ B. It is recommended for 8(b) Township and area development in deliberated discussions under projects based on reference of other state food processing parks. SEAC directed to TSIC to withdraw the ToR from 7 (C) category as reference from point discussed in the above.	State Expert Appraisal Committee/ State Environmental Impact Assessment Authority (SEAC/SEIAA)	Granted ToR 7(c) attached as Annexure VI .
6.	01.07.2022	Hence, We have reapplying for the proposed development of special food processing park as per directed by SEAC (area of extent 188.65 Ha) at Wargal (V), Wargal (M), Siddipet (Dist.) under 8(b) township and area development projects.	Sri Sai Manasa Nature Tech Private Limited (SSMNT)	Acknowledgment Copy of TOR 8(b)), copy Enclosed attached as Annexure VII .
7.	02.07.2022	Auto ToR was granted by SEAC under the category of 8(b) township and area development projects with an extent of 188.65Ha . Based on standard ToR conditions Environmental Impact Assessment report prepared and submitted to SEAC/SEIAA.	State Expert Appraisal Committee/ State Environmental Impact Assessment Authority (SEAC/SEIAA)	Granted ToR 8(b)) attached as Annexure VIII .
8.	22.07.2022	Final Environmental Clearance meeting was held by SEAC and recommended for Environmental clearance for proposed food processing park at Wargal (V), Wargal (M), Siddipet (Dist.) under the category of 8(b) Township and Area Development projects with an extent area of 188.65 Ha (which is <500 Ha).	State Expert Appraisal Committee (SEAC)	SEAC Minutes attached as Annexure IX .
9.	22.07.2022	Final EC meeting was held by SEIAA and recommended for Environmental clearance for proposed food processing park at Wargal (V), Wargal (M), Siddipet (Dist) under the category of 8(b) Township and Area Development projects with an extent area of 188.65 Ha (which is <500 Ha).	State Environmental Impact Assessment Authority (SEIAA)	SEIAA Minutes attached as Annexure X .
10.	29.07.2022	Environmental clearance was granted for proposed food processing park at Wargal (V), Wargal (M), Siddipet (Dist) under the category of 8(b) Township and Area Development projects with an extent area of 188.65 Ha (which is <500 Ha).	Member Secretary, State Environmental Impact Assessment Authority (SEIAA)	EC Copy attached as Annexure XI .



Ref: [Signature]

ANNEXURE – I
Letter Of Acceptance



INDUSTRIAL INFRASTRUCTURE CORPORATION LTD.
(A Government of Telangana Undertaking)

Lr. No: EMP/TSIIC/15/EC-Wargal/2021-22

Date: 28.01.2022

To
M/s. Sri Sai Manasa Nature Tech Pvt. Ltd.
Plot No. 74/A, Flat No. 102,
Central Bank Building, Kalyan Nagar,
Hyderabad - 500038.

Sir,

Sub: TSIIC-EMP Wing HO - Obtaining Environmental Clearance (EC) & Consent for Establishment (CfE) as per EIA Notification 14th September 2006 and subsequent amendments thereof for the "Food Park at Wargal (V), Wargal (M), Siddipet (Dist), Telangana - Letter of Acceptance - Reg.

Ref: 1. Lr. No: EMP/TSIIC/15/EC-Wargal/2021-22 Date: 04.01.2022
2. Your Letter dated: 19.01.2022.

With reference to the above it is to inform that your offer to carry out the Consultancy Services for obtaining Environmental Clearance (EC) and Consent for Establishment (CfE) for "Food Park at Wargal (V), Wargal (M), Siddipet (Dist), Telangana for an amount of Rs. 17,55,000/- (Rupees Seventeen lakhs Fifty Five Thousand only) plus GST as applicable is accepted.

As you are aware that this amount includes inclusive of all other taxes, over head, incidentals, cost of site visits, travel expenses in attending the meetings, liasoning with the office of competent authority, printing cost of documents, Reports etc.

In this connection it is requested to attend this office on or before 10.02.2022 along with the following document for concluding the Agreement for the above said work with the Chief Engineer. Further, it is inform that if the agreement is not concluded within stipulated time, the EMD submitted at the time of bids will be forfeited.

1. One Non Judicial stamp paper worth Rs.100/- for agreement.

Yours faithfully,

[Signature]
28.1.22
CHIEF ENGINEER

1. Copy to Zonal Manager, Medchal-Siddipet, TSIIC Ltd. for information and necessary action.
2. Copy to GM(F), TSIIC Ltd., HO.

Regd. Office: "Parshrama Bravan" 6th Floor, 5-9-558/6, Basheerbagh,



ANNEXURE – II
Environmental Clearance Initiation letter



**TELANGANA STATE
INDUSTRIAL INFRASTRUCTURE CORPORATION LTD.**
(A Government of Telangana Undertaking)

Lr. No: EMP/TSIIC/15/EC-Wargal /2021-22

Date: 04.02.2022

To
M/s. Sri Sai Manasa Nature Tech Pvt. Ltd.
Plot No. 74/A, Flat No. 102,
Central Bank Building, Kalyan Nagar,
Hyderabad - 500038.

Sir,

Sub: TSIIC-EMP Wing-HO - "Food Park at Wargal (V), Wargal (M), Siddipet (Dist), Telangana" situated in Sy. No. 1495 & 1510 in an extent of 466.17 Acres - Initiate the process of Environmental Clearance- Requested- Reg.

Ref: 1. Lr. No: EMP/TSIIC/15/EC-Wargal /2021-22, Date: 28.01.2022
2. IOM. No: EMP/TSIIC/15/EC-Wargal/2021-22, Date: 04.02.2022

Your attention is drawn to the references cited, wherein you have been entrusted with obtaining Environmental Clearance & Consent For Establishment for proposed Food Park at Wargal (V), Wargal (M), Siddipet (Dist), Telangana.

In this connection, you are requested to initiate the process of obtaining EC for the Food Park in Sy. No. 1495 & 1510 with an extent of Acs 466.17 (188.65 Ha) at Wargal Village & Mandal in consultation with Zonal Manager, Medchal-Siddipet.

Yours faithfully,

[Signature]
CHIEF ENGINEER

Copy to the Zonal Manager, Medchal-Siddipet, TSIIC Ltd for information and necessary action.

Regd. Office: "Parishrami Bhawan" 6th Floor, 5-9-558/B, Basheerbagh,
Fateh Maidan Road, Hyderabad-500004 Telangana, India.
Phone: 23227625/26 Fax: 040-23240205,



ANNEXURE – III
TOR ACKNOWLEDGMENT COPY

Acknowledgement Slip for TOR

This is to acknowledge that the proposal has been successfully uploaded on the portal. The proposal shall be examined by MS of SEIAA to ensure that required information has been submitted. An email will be sent for seeking additional information, if any, within 5 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence:

- | | |
|-------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------|
| 1. Proposal No. | : SIA/TG/NCP/72265/2022 |
| 2. Category of the Proposal | : INFRA-1 |
| 3. Project/Activity applied for | : 7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones |
| 4. Name of the proposal | : Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIC |
| 5. Date of submission for TOR | : 14 Feb 2022 |
| 6. Name of the Project proponent along with contact details | |
| a) Name of the proponent | : TSIC |
| b) Mobile No. | : 9560034203 |
| c) State | : Telangana |
| d) District | : Hyderabad |
| e) Pincode | : 500004 |

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ANNEXURE – IV
SEAC/SEIAA MINUTES

Minutes of the SEAC Meeting held on 26.02.2022

Agenda Item No. 12	M/s. Alpine Constructions, Sy. No. 309, 310 of Shankarpally (V), Shankarpally (M), Rangareddy District – Environmental Clearance - Reg.
Proposal No.	SLA/TG/MIS/256613/2022 (EC)

The representative of the project proponent attended on video call and Sri Srikanth Desi of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted that total plot area is 7,873.61 Sq.m., Net Plot area is 5,981.81 Sq.m., out of which, green area is 654.25 Sq.m. (10.94%).

It was informed that the total built up area of the project is 33,315.49 Sq.m. The project consists of Residential Towers Construction Project to accommodate a total No. of 149 units. Maximum No. of floors proposed in the project are B+2S+11 Floors & Terrace.

It is also noted that Parking area to be provided is 8,743.71 Sq.m. (26.24% against required 22%).

The total cost of the project is Rs. 50 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 50.0 lakhs and recurring cost: Rs. 20.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 13	TELANGANA SPECIAL FOOD PROCESSING PARK, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. – TOR-Reg.
Proposal No.	SLA/TG/NCP/72266/2022 (TOR)

The representative of the project proponent attended on video call; and Sri Shyam Sunder of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The TSIIC proposed to develop Special Food Processing Park (SFPP) in an area of Ac. 466.17 (188.65 Ha.) with the main objective to offer better price to the farmers through value addition and export of the processed food items wherever possible. The total project cost is Rs.150.50 Crores and 190 plots are proposed in the project. No category A or category B projects except CETP are proposed in the SFPP.

The nearest village to the proposed site is Wargal (V) which is existing at a distance of 0.82 km; Nearest water body is Wargal village Pond exists at 1.15 km; and Nearest RF i.e.,Wargal RF exists at 2.18 km from the boundary of the site.

The SEAC observed that the TSIIC proposed greenbelt in open spaces and common areas to an extent of 18.75 Ha. (10.02%) and the area of greenbelt to be developed by individual units in their plotted area is 43.4 Ha. (23%). But, the SEAC informed the TSIIC that the greenbelt has to be developed completely by the TSIIC.

After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes" and following additional TOR, undergo the process of public hearing in consultation with TSPCB and submit final EIA report; minutes of public hearing & response of the proponent to the issues emerged in the public hearing to the SEAC for appraisal.

Additional TORs:

- Undertaking for development of greenbelt completely (atleast 33% of total site area) by the TSIIC.



Ch. Arjun
CHAIRMAN, SEAC

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**MINUTES OF THE 152nd MEETING OF THE
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY (SEIAA), TELANGANA
HELD ON 28.03.2022, 11:00 AM**

MINUTES OF THE 152nd MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), TELANGANA, HELD ON 28.03.2022 AT TSPCB, PARYAVARAN BHAVAN, A.3, I.E., SANATHNAGAR, HYDERABAD - 500 018.

The following were present:

1.	Prof.M. Ananda Rao, Chairman, SEIAA, 8-48/1, Ravindranagar, St. No. 8, Habsiguda, Hyderabad - 500 007	Chairman, SEIAA
2.	Dr.B.Narsaiah, H.No.6-3-98, 4 th Cross Hastinapuri, Sainikpuri, Secunderabad - 500 094	Member, SEIAA
3.	Sri Swargam Srinivas, IFS, Special Secretary (FAC), EFS&T, Dept., 330 A, D Block, Telangana Secretariat, Hyderabad	Member Secretary, SEIAA

The members present declared that there are no conflicts of interest with the projects being considered in this meeting.

The Member Secretary, SEIAA welcomed the Chairman and the Member of SEIAA. After general introductory remarks by the Chairman, SEIAA, the Committee took up items agenda-wise and reviewed the recommendations of State Expert Appraisal Committee (SEAC). After detailed deliberations & discussions on recommendations of the SEAC, the SEIAA recorded their decisions on case to case basis as under.

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Minutes of the SEIAA Meeting held on 28.03.2022

Agenda Item No. 19	TELANGANA SPECIAL FOODPROCESSING PARK, Sy.No. 1495 & 4510, Wargal (V), Wargal (M), Siddipet District. - TOR- Reg.
Proposal No.	SIA/TG/NCP/72266/2022 (TOR)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the list of projects proposed in the Food processing park are not falling either in Category-A or Category-B of EIA Notification, 2006. Further, the as per the EIA Notification, 2006 and its amendments "Environmental Clearance for CETPs for setup or within projects or activities which do not require Environmental Clearance are exempted, and if any of the existing or proposed member units of the said CETP produces or proposes to produce any product requiring Environmental Clearance, then the CETP shall need Environmental Clearance".

The SEAC shall ascertain on the requirement of Public hearing for the project.

Agenda Item No. 20	15.00 Ha. Stone & Metal Quarry of M/s. ROCK SAND MINERALS (P) LTD, Sy. No. 157, Bathole (V), Kandi (M), Sangareddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/31001/2019 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 16.04.2018. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.

Agenda Item No. 21	9.915 Ha. Laterite Mine of M/s. S.R. Minerals, Sy. No. 41/Part of Mirzapur (V), Pudur (M), Vikarabad District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/72171/2019 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the project proponent obtained mine lease (in-principle) on 15.12.2018. Hence, the proponent shall submit the status of mining activity duly certified by ADMG for further consideration.

Agenda Item No. 22	M/s Bhuvanteza Infra Projects Pvt. Ltd., Sy. No. 151/A, Atevelle (V), Medchal (M), Medchal Malkajgiri District. -Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/255972/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 23	22.17 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Ltd., Akinepalli Mallaram (V), Mangapet (M), Mulugu District. -Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/32408/2019 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance with validity of One year from the date of CFO.

[Signature]
MEMBER SECRETARY
SEIAA, TS. 28-03-22

[Signature]
MEMBER
SEIAA, TS.

[Signature]
CHAIRMAN
SEIAA, TS.

[Signature]
Ref: 28/3/22



Minutes of the SEAC Meeting held on 06.04.2022

It was informed that the total built up area of the project is 85,039 Sq.m. The project consists of Residential Building Construction Project to accommodate 449 units. Maximum No. of floors proposed in the project are SC + C + G + 14 Floors.

It is also noted that Parking area to be provided is 22,136 Sq.m. (35.2% against required 33%).

The total cost of the project is Rs. 90.0 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 90.0 lakhs and recurring cost: Rs. 40.0 Lakhs/annum.

After detailed discussions, the SEAC recommended for issue of EC.

Agenda Item No. 08	Telangana Special Food Processing Park, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. - TOR - Reg.
Proposal No.	SIA/TG/NCP/72266/2022 (TOR)

Earlier, the SEIAA in its meeting held on 28.03.2022 noted that the list of projects proposed in the Food processing park are not falling either in Category-A or Category-B of EIA Notification, 2006. Further, as per the EIA Notification, 2006 and its amendments "Environmental Clearance for CETPs for setup or within projects or activities which do not require Environmental Clearance are exempted, and if any of the existing or proposed member units of the said CETP produces or proposes to produce any product requiring Environmental Clearance, then the CETP shall need Environmental Clearance". The SEAC shall ascertain on the requirement of Public hearing for the project.

The SEAC noted the decision of SEIAA and decided to inform the project proponent to clarify whether any Category A/B industries are proposed in the park. If they are not proposed, the TSIC shall submit an undertaking that the proposed Food Park will not house any Category A/B industries in the premises.

In view of the above and after detailed discussions, the SEAC deferred for consideration after submission of above mentioned clarification by project proponent.

Agenda Item No. 09	2.0 Ha. Colour Granite Mine of M/s V.R Exports & Imports, Sy.No.236 of Thimmapur (V&M), Karimnagar District. -Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/260390/2022 (EC)

The representative of the project proponent Sri Vijay Rakesh and Smt. Sriletha of M/s. Pridhvi Envirotech (P) Ltd., Hyderabad attended and made a presentation before the SEAC.

Earlier, the SEIAA, TS issued EC vide order dt. 29.02.2016 for Colour Granite Mine with production capacity of 16,002 m³/annum which is valid for a period of 6 years i.e., upto 28.02.2022.

The proponent also obtained CFE dt. 06.04.2016 & CFO dt. 01.07.2017 from TSPCB.

The proponent informed that the lease was granted (in-principle) on 31.05.2016 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP.

The Proponent also submitted a copy of Lr.dt. 29.01.2022 of ADMG, Karimnagar District informing that there are two existing quarry leases (leases granted before 09.09.2013) falling within 500m from the proposed quarry lease. The SEAC noted that the mine lease area is 2.0 Ha. It is further noted that the total Cluster area is 4.0 Ha. and Net cluster area is 2.0 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village to the proposed site is Thimmapur (V) which is existing at a distance of 572m; nearest water body i.e., Thimmapur Cheruvu exists at 151m from the boundary of the site.

7

Chairman
CHAIRMAN, SEAC



Ref: [Signature]

Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



Lr.No: EMP/TSIIC/15/EC-Wargal/2021-22

Date:02 .06.2022

To

**The Chairman - SEAC
TS Pollution Control Board
A-3, Paryavaran Bhavan
Sanath Nagar, Hyderabad, Telangana**

Sir,

**Sub: M/s. Telangana State Industrial Infrastructure Corporation
(TSIIC) Ltd - Food Park Located at Wargal (V), Wargal (M), Siddipet
(Dist), Telangana District, Telangana -Undertaking- Submitted- Reg.**

Ref: Minutes of the SEAC Meeting held on 06.04.2022.

I invite kind attention to the subject and reference cited.

With reference to the SEAC Minutes of the meeting held on 06.04.2022, the Undertaking is herewith enclosed for early issue of TOR for Food Park at Wargal(V), Wargal(M), Siddipet District:

Thanking You.

Yours faithfully

[Signature]
2-6-22
CHIEF ENGINEER

Encl: As Above

[Signature]



Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



UNDERTAKING

This is to certify that, TSIIC Ltd will not house any Category A & B industries in the proposed Special Food Processing Park at Wargal(V), Wargal(M), Siddipet District.

Yh
2-5-22
CHIEF ENGINEER

Regd. Office : "Parisrama Bhavanam", 6th Floor, Basheerbagh, Hyderabad - 500 004, Telangana, India
Tel : 040-23237625, 23238290, Fax : +91-40-23240205, Web : www.tsiic.telangana.gov.in
CIN : U99000TG2014SGC095514



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ANNEXURE – V
GRANTED TOR COPY



REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OI/SDPT-31/2021-Dt:27.06.2022.

Sub: SEIAA – Telangana Special Food Processing Park, Sy. Nos. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District – TORs issued - Reg.

- I. This has reference to your proposal No. SIA/TG/NCP/72266/2022, dt. 14.02.2022 (received on 19.02.2022) submitted to the SEIAA, Telangana seeking Terms of Reference (ToR) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986. The project is for **Development of Special Food Processing Park (SPPP) by M/s. TSIIC at Sy. Nos. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District.**
- II. The proposal for grant of Terms of Reference (ToR) to the proposed project was considered by the State level Expert Appraisal Committee (SEAC) in its meetings held on 26.02.2022, 06.04.2022 & 18.06.2022. The SEAC in its meeting held on 18.06.2022 observed the following:
- The representative of the project proponent Sri Shivam Sunder and Sri D. Srekanth of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.*
- Earlier, the SEAC in its meeting held on 23.05.2022 informed the project proponent to clarify whether any Category A/B Industries are proposed in the park. If they are not proposed, the TSIIC shall submit an undertaking that the proposed Food Park will not house any Category A/B industries in the premises.*
- Now, the proponent submitted an undertaking issued by Chief Engineer of TSIIC stating that they will not house any Category A&B industries in the proposed Special Food Processing Park at Wargal (V), Wargal (M), Siddipet District.*
- The SEAC examined the undertaking submitted by the proponent. After detailed discussions, the proponent is directed to prepare EIA report as per the Standard Terms of Reference (TORs) issued by the MoEF&CC, GoI for "Industrial estates/parks/complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes" along with following additional TORs. The proponent to submit an undertaking for development of greenbelt completely (atleast 33% of total site area) by the TSIIC and submit final EIA report to the SEAC for appraisal.*
- III. Accordingly, the proposal along with recommendations of SEAC, Telangana was examined by the State level Environment Impact Assessment Authority (SEIAA) in its meeting held on 23.06.2022 and observed the following:
- The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of TORs with a specific condition that the proponent shall submit revised layout with development of greenbelt atleast 33% of total site area along with final EIA report.*
- IV. In view of the above, the SEIAA, Telangana hereby accords TORs to the project with the specific condition to submit revised layout with development of greenbelt atleast 33% of total site area along with the EIA report and Environment Management Plan (EMP). The TORs and general guidelines for preparation of EIA & EMP report are as following:



STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR INDUSTRIAL ESTATES/ PARKS/ COMPLEXES/ AREAS, EXPORT PROCESSING ZONES (EPZS), SPECIAL ECONOMIC ZONES (SEZS), BIOTECH PARKS, LEATHER COMPLEXES AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

- 1) Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damage, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weight age criteria for short-listing selected site.
- 2) Submit the details of the land use break-up for the proposed project. Details of land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.
- 3) Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/ villages and present status of such activities.
- 4) Examine the impact of proposed project on the nearest settlements.
- 5) Examine baseline environmental quality along with projected incremental load due to the project taking into account of the existing developments nearby.
- 6) Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
- 7) Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area, and any obstruction of the same by the project.
- 8) Details regarding project boundary passing through any eco-sensitive area and within 10 km from eco-sensitive areas.
- 9) Green buffer in the form of green belt to a width of 15 meters should be provided all along the periphery of the industrial area. The individual units should keep 33% of the allotted area as a green area.
- 10) Submit the details of the trees to be felled for the project.
- 11) Submit the details of the infrastructure to be developed.
- 12) Submit the present land use and permission required for any conversion such as forest, agriculture etc.
- 13) Submit details regarding R&R involved in the project.
- 14) Zoning of the area in terms of 'type of industries' coming up in the industrial area based on the resource requirement along with likely pollutants with quantity from the various industries.
- 15) The project boundary area and study area for which the base line data is generated should be indicated through a suitable map. Justification of the parameters, frequency and locations shall be discussed in the EIA.
- 16) Submit Legal frame work for the implementation of Environmental Clearance conditions - to be clearly spelt out in the EIA report.
- 17) Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
- 18) Site justification of the identified industry sectors from environmental angle and the details of the studies conducted if any.
- 19) Ground water classification as per the Central Ground Water Authority.
- 20) Submit the source of water, requirement vis-à-vis waste water to be generated along with treatment facilities, use of treated waste water along with water balance chart taking into account all forms of water use and management.
- 21) Rain water harvesting proposals should be made with due safeguards for ground water quality. Maximize recycling of water and utilization of rain water. Examine details.
- 22) Examine soil characteristics and depth of ground water table for rainwater harvesting.

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- 23) Examine details of solid waste generation treatment and its disposal.
 - 24) Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption.
 - 25) In case DG sets are likely to be used during construction and operational phase of the project, emissions from DG sets must be taken into consideration while estimating the impacts on air environment. Examine and submit details.
 - 26) Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.
 - 27) A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
 - 28) Examine the details of transport of materials for construction which should include source and availability.
 - 29) Examine the details of National Highways/State Highways/ expressways falling along the corridor and the impact of the development on them.
 - 30) Examine noise levels - present and future with noise abatement measures.
 - 31) Identify, predict and assess the environmental and sociological impacts on account of the project. A detailed description with costs estimates of CSR should be incorporated in the EIA / EMP report.
 - 32) Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
 - 33) Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
 - 34) The Public hearing should be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the TOR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the web-site.
 - 35) A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
 - 36) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
 - 37) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
 - 38) Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/IndustrialEstate>".
- V. The above ToR should be considered for preparation of EIA Report in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006 & its subsequent amendments.
- VI. The consultants involved in preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/ Laboratories including their status of approvals etc., vide Notification dt. 19.07.2013 of the MoEF&CC.



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vi. The project proponent shall submit the detailed final EIA/EMP prepared as per ToRs, to the SEIAA / SEAC for considering the proposal for Environmental Clearance within 3 years, as per the O.M. No.J-11013/41/2006-IA-11(1) (P) dt. 08.10.2014 of the MoEF&CC, GoI.

VIII. The prescribed ToRs would be valid for a period of three (03) years for submission of the EIA/EMP Reports.

Special condition:

The proponent shall submit revised layout with development of greenbelt atleast 33% of total site area along with final EIA report.

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To
Development of Special Food Processing Park (SFPP) by M/s. TSIIC
EMP wing, 5th Floor, Parishrama Bhavan,
Basheerbagh, Fateh Maidan,
Hyderabad, Telangana-500 004

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: SR-II, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Chennai for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Special Chief Secretary to Govt., EFS&T Dept., GoTS for kind information.

//T.C.F.R.O.//

JOINT CHIEF ENVIRONMENTAL ENGINEER



Refani.ch

Telangana State Industrial Infrastructure Corporation Ltd.,
(A Government of Telangana Undertaking)



Date: 22.07.2022

To
The Member Secretary,
Telangana State Environmental Impact Assessment Authority (SEIAA),
O/o. Telangana State Pollution Control Board,
A3, Industrial Estate, Sanathnagar,
Hyderabad- 500 018.

Sir,

Sub: Withdraw of "Special Food Processing Park" at Wargal (V), Wargal(M), Siddipet (Dist),Telangana by Telangana State Industrial Infrastructure Corporation Limited (TSIIC)

Telangana State Industrial Infrastructure Corporation Limited (TSIIC) has proposed to develop Industrial park in an area of 466.17 acres (188.65 Ha) to "Special Food Processing Park" at Wargal (V), Wargal(M), Siddipet(Dist),Telangana.

With reference, to the above subject, we are here with withdrawing the following EC Proposal No. SIA/TG/NCP/72266/2022 Dated. 14.02.2022. Due to proposed Project falls under 8(b) Category (Township and Area development). Hence, we are withdrawing the above project.

We request you to kindly withdraw our proposal.

Thanking you.

Yours faithfully,

[Signature]
CHIEF ENGINEER

Regd. Office : "Parisrama Bhavanam", 6th Floor, Basheerbagh, Hyderabad - 500 004, Telangana, India
Tel : 040-23237625, 23238290, **Fax :** +91-40-23240205, **Web :** www.tsiic.telangana.gov.in
CIN : U99000TG2014SGC095514



[Signature]

ANNEXURE – VI
ACKNOWLEDGMENT COPY OF TOR 8b



wargal project <wargalproject@gmail.com>

Acknowledgement Slip for TOR application

1 message

monitoring-ec@nic.in <monitoring-ec@nic.in>
 To: wargalproject@gmail.com
 Cc: monitoring-ec@nic.in

Fri, Jul 1, 2022 at 10:37 AM

Acknowledgement Slip for TOR

This is to acknowledge that the proposal has been successfully uploaded on the portal. The proposal shall be examined by MS of SEIAA to ensure that required information has been submitted. An email will be sent for seeking additional information, if any, within 5 working days. Once verified, an acceptance letter shall be issued to the project proponent.

Following should be mentioned in further correspondence

1. Proposal No. : SIATG/MIS/79363/2022
2. Category of the Proposal : INFRA-2
3. Project/Activity applied for : 8(b) Townships and Area Development projects.
Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIIIC
4. Name of the proposal
5. Date of submission for TOR : 01 Jul 2022
6. Name of the Project proponent along with contact details
 - a) Name of the proponent : TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
 - b) Mobile No. : 6303077189
 - c) State : Telangana
 - d) District : Hyderabad
 - e) Pincode : 500004

Refauri

ANNEXURE – VII

GRANTED TOR Copy of 8b

File No.SIA/TG/MIS/79363/2022

Government of India

State Level Environment Impact Assessment Authority

Telangana

To,

M/s TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
Telangana State Industrial Infrastructure Corporation (TSIIC) EMP Wing, 6th Floor,
Parishram Bhawan, LB Stadium road , Basheerbagh ,Fateh Maidan Hyderabad,
Hyderabad-500004
Telangana

Tel.No.--1; Email:wargalproject@gmail.com

Sub. Terms of Reference to the Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIIC, Telangana State Industrial Infrastructure Corporation (TSIIC) EMP Wing, 6th Floor, Parishram Bhawan, LB Stadium road , Basheerbagh ,Fateh Maidan Hyderabad

Dear Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1) along with a Pre-feasibility Report. The details of the proposal are given below:



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- 1. Proposal No.:** SIA/TG/MIS/79363/2022
Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIC
- 2. Name of the Proposal:**
- 3. Category of the Proposal:** INFRA-2
- 4. Project/Activity applied for:** 8(b) Townships and Area Development projects.
- 5. Date of submission for TOR:** 01 Jul 2022
Date : 02-07-2022

Sri Swargam Srinivas
(IFS)

Office : **Special Secretary(FAC), EFS&T,Dept., 4th Floor, Aranya Bhawan Saifabad, Hyderabad, Telangana- 500004**
Phone No : -1 Mobile : **6303077189**
Email id : msseiaa.tg@gmail.com

Note : This is auto tor granted letter.

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:



Ref: 1168167/2024/IA_III

ACTIVITY 8(b)- TOWNSHIP AREA & DEVELOPMENT PROJECTS

STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR TOWNSHIP/ AREA DEVELOPMENT PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

I. Project Details

- i. Need and benefits of the project.
- ii. Submit data for built-up area for each building, the use and occupancy classification in line with NBC 2016 also to be indicated [for differential functional requirements].
- iii. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

II. Land Environment

- iv. Examine details of land use as per Master Plan and land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.

III. Land acquisition and R&R

- i. Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/villages and present status of such activities.

IV. Environmental Monitoring and Management

- ii. Examine baseline environmental quality along with projected incremental load due to the project.
- iii. Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
- iv. Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
- v. Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
- vi. Possible carbon footprint contribution from each activities and mitigation measures proposed shall be included as part of Environment Management Plan.

V. Drainage



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- vii. Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area. Any obstruction of the same by the project.

VI. Forest

- viii. Submit the details of the trees to be felled for the project, if any .
- ix. Submit the present land use and permission required for any conversion such as forest, agriculture etc.

VII. Water Environment

- x. Ground water classification as per the Central Ground Water Authority.

VIII. Water Management

- xi. Examine the details of Source of water, water requirement, use of treated waste water and prepare a water balance chart.
- xii. Rain water harvesting proposals should be made with due safeguards for ground water quality.
- xiii. Maximize recycling of water and utilization of rain water. Examine details.
- xiv. Examine soil characteristics and depth of ground water table for rainwater harvesting.
- xv. Permission from CGWA for abstraction of groundwater, if any, including dewatering during basement excavation.

IX. Waste Management

- xvi. Examine details of solid waste generation treatment and its disposal.
- xvii. Construction & Demolition Waste Management Plan shall be prepared as part of EMP providing details of demolition activities involved along with quantification and disposal mechanism.

X. Energy Requirements

- xviii. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project.
- xix. Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption. Energy conservation and energy efficiency.



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- xx. DG sets are likely to be used during construction and operational phase of the project. Emissions from DG sets must be taken into consideration while estimating the impacts on air environment.

XI. Road and Traffic

- xxi. Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.
- xxii. A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
- xxiii. Examine the details of transport of materials for construction which should include source and availability.

XII. Disaster Management Plan

- xxiv. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster. This should cover details of vulnerabilities due to natural and manmade hazards (earthquake, flooding, cyclone, landslides, fire etc.) and details of disaster mitigation efforts for buildings and infrastructure through structural sufficiency and Fire and Life Safety compliance in line with National Building Code NBC, 2016.

XIII. Court Cases

- xxv. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

XIV. Miscellaneous

- xxvi. Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website "<http://moef.nic.in/Manual/Townships>".



Ref: [Signature]

ANNEXURE – VIII

SEAC Minutes

Minutes of the SEAC Meeting held on 22.07.2022

Agenda Item No. 01	M/s. Special Food Processing Park, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/79363/2022 (EC)

The representative of the project proponent Sri Shyam Sundar; and Sri Shyam Sundar of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., attended and made a presentation before the SEAC.

The SEAC noted that earlier the SELAA issued TORs (Auto generated) on 02.07.2022 for preparation of EIA Report. Accordingly, the proponent prepared the EIA report and uploaded online.

During presentation, it was informed that the Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Wargal in an area of 466.17 Acres (188.65 Ha.) with 190 plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries and hence the project has to be considered under 3(b) Type of activity – Township and Area Development project under Category B.

The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP):

- Food Processing Industries
- Milk Processing
- Dairy Products
- Rice Mills
- Oil Processing Units
- Cold Storages
- Dry Warehouses
- Packing Units
- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

The details of landuse of the proposed project are:

S.No	Land Use	Area (In Acres)	Percentage (%)	Remarks
1.	Total Layout Area	466.17	100	
2.	Plotted Area (Including MSME Area)	225.58	48.39	
3.	Road Area	54.27	11.64	
4.	Green Area	46.62	10.00	Green Area 34.73 %
5.	Green Area all along boundary	4.15	0.89	
6.	Green Area within plots	111.10	23.84	
7.	Social infra	13.93	2.99	
8.	Utilities	6.82	1.46	
9.	Truck Parking	3.70	0.79	

The nearest village to the proposed site is Wargal (V) which is existing at a distance of 0.82 km (NE); nearest water body i.e., Wargal Village Pond exists at 1.15 km (NE); nearest RF i.e., Wargal RF exists at 2.18 km (S).

It is proposed to provide common facilities like Silos / Cold Storages / Warehouses / Weigh Bridge, Roads, Storm water drains, Electrical Substation, etc.,

Ch. Anil
CHAIRMAN, SEAC

Refani. Ch



Minutes of the SEAC Meeting held on 22.07.2022

The source of water is Kondapochamma Reservoir (Intake Point Canal passing through project site). The total water requirement is 2126 KLD. It was informed that individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB, and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.

The total cost of the project is Rs. 150.50 Crores. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 6.75 Crores and recurring cost: Rs. 10.125 Lakhs/annum. Budget for CER is Rs. 50.0 lakhs.

During presentation, the SEAC observed from layout of the project that a Canal is passing on SE corner of the site. In this regard, the proponent informed that they have left 9 mts buffer on both sides of the Canal and also informed that adequate measures will be taken not to discharge any treated or untreated waste water / effluent / solid waste into the Canal under any circumstances.

After detailed discussions, the SEAC recommended for issue of EC with the following specific conditions:

- The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- Treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.

Agenda Item No. 02	M/s. Special Food Processing Park, Sy.No 65,66,67,69,80,81, 83,84,85, 86,87 of Kannala (V) & 170 of Bhudakalan (V), Bellampalli Mandal, Mancherial District. - Environmental Clearance - Reg.
Proposal No.	SEA/EG/MIS/77984/2022 (EC)

The representative of the project proponent Sri Shyam Sundar, and Sri Shyam Sundar of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., attended and made a presentation before the SEAC.

The SEAC noted that earlier the SEIAA issued TORs (Auto generated) on 16.06.2022 for preparation of EIA Report. Accordingly, the proponent prepared the EIA report and uploaded online.

During presentation, it was informed that the Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Bhudakalan in an area of 355.03 Acres (143.68 Ha.) with 71 plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries and hence the project has to be considered under 8(b) Type of activity – Township and Area Development project under Category B.

The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP).

- Food Processing Industries
- Milk Processing
- Dairy Products
- Rice Mills
- Oil Processing Units
- Cold Storages
- Dry Warehouses
- Packing Units
- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

Ch. Anil
CHAIRMAN, SEAC



P. Anil Ch

ANNEXURE – IX

SEIAA Minutes

Minutes of the SEIAA Meeting held on 27.07.2022

Agenda Item No. 01	Special Food Processing Park by M/s. TSHC, Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/79363/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that Canal is passing on SE corner of the site and the proponent stated that they will provide 9 mts buffer on both sides of the canal. Hence, approved the project for issue of Environmental Clearance with the following specific conditions:

- The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.
- The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- Treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.

Agenda Item No. 02	Special Food Processing Park by M/s. TSHC, Sy.No. 65,66,67,69,80,81, 83,84,85, 86,87 of Kannala (V) & 170 of Bhudakalan (V), Bellampalli Mandal, Mancherial District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/77984/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that Rallavagu passing across the site is a First order stream and Bellampalli (V) & Railway Track are existing adjacent to the site. The proponent stated that adequate buffer zone will be left on both sides of the stream and near to the habitation & Railway track. Hence, approved the project for issue of Environmental Clearance with the following specific conditions:

- The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.
- The proponent shall leave adequate buffer zone on either side of the Stream; adequate distance shall also be provided from the boundary of Railway property as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- Treated or untreated waste water / effluent / solid waste shall not be discharged into the Rallavagu, under any circumstances and shall take adequate measures for the same.
- The non-polluting industries viz., cold storages, dry ware houses, packing units only shall be established near to the habitation.

Agenda Item No. 03	Special Food Processing Park by M/s. TSHC, Sy.No. 79/74/12, Lingampally/Jangaon/Karadpally Villages, Sadasivanagar Mandal, Kamareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/80821/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance with the following specific conditions:

- The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plot as per the norms of CPCB/SPCB; No waste water will be discharged to the rivers/streams or water bodies - Zero Discharge.

[Signature]
MEMBER SECRETARY
SEIAA, TS. 27.7.22

[Signature]
MEMBER
SEIAA, TS.

[Signature]
CHAIRMAN
SEIAA, TS.



[Signature]

ANNEXURE – X

EC Copy

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Telangana)

To,

The Chief Engineer
TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
Telangana State Industrial Infrastructure Corporation (TSIIC) EMP Wing,
8th Floor, Parishram Bhawan, LB Stadium road, Basheerbagh, Fateh
Maidan Hyderabad -500004

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/TG/MIS/79363/2022 dated 15 Jul 2022. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC22B039TG118233
2. File No.	SIA/TG/MIS/79363/2022
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	B(b) Townships and Area Development projects
6. Name of Project	Proposed Development of Special Food Processing Park at Wargal Village, Wargal Mandal, Siddipet District, Telangana By M/s.TSIIC
7. Name of Company/Organization	TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
8. Location of Project	Telangana
9. TOR Date	02 Jul 2022

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 29/07/2022

(e-signed)
Sri Swargam Srinivas
Member Secretary
SEIAA - (Telangana)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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Sri Swargam Srinivas

- I. This has reference to your application along with EIA Report submitted online on 15.07.2022 (proposal No. SIA/TG/NCP/79363/2022) accepted on 19.07.2022 seeking Environmental Clearance for the "Special Food Processing Park" by M/s. Telangana State Industrial Infrastructure Corporation (TSIIC) Ltd., Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District. It was informed that total power requirement for the project is estimated to be 3500 kVA. Three-phase electrical power supply will provide through the nearest available sub-station of Telangana State Electricity Board. It was noted that the nearest human habitation viz., Wargal (V) exist at a distance of 0.82 km from the proposed site. It was noted that nearest water body viz., Wargal Village Pond exists at a distance of 1.15 km from the boundary of the site. It was also noted that nearest RF viz., Wargal RF exists at a distance of 2.18 km from the boundary of the site. The capital cost of the project is Rs. 150.50 Crores.
- ii. The Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Wargal in an area of 466.17 Acres (188.65 Ha.) with 190 plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries as per EIA Notification 2006 & subsequent amendments and hence the project has to be considered under 8(b) Type of activity – Township and Area Development project under Category B.
- III. The area details of the proposed Industrial Park as informed by the proponent are as follows:

S.No	Land Use	Area(In Acres)	Percentage (%)	Remarks
1.	Total Layout Area	466.17	100	
2.	Plotted Area (Including MSME Area)	225.58	48.39	
3.	Road Area	54.27	11.64	
4.	Green Area	46.62	10.00	
5.	Green Area all along boundary	4.15	0.89	Green Area 34.73 %
6.	Green Area within plots	111.10	23.84	
7.	Social infra	13.93	2.99	
8.	Utilities	6.82	1.46	
9.	Truck Parking	3.70	0.79	

- IV. The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP):

- Food Processing Industries
- Milk Processing
- Dairy Products
- Rice Mills
- Oil Processing Units
- Cold Storages
- Dry Warehouses
- Packing Units



Ref: [Handwritten signature]

- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

V. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The proponent obtained Auto Terms of Reference (TORs) vide Ir. dt. 02.07.2022. The State Level Expert Appraisal Committees (SEAC) of Telangana State examined the application along with Final EIA report in its meeting held on 22.07.2022. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad; Proponent's Ir. dt. 23.07.2022; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 27.07.2022 examined the proposal and recommendations of SEAC for issue of Environmental Clearance. Accordingly, after discussions in the matter, **the SEIAA, Telangana hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of EIA Notification - 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:**

I. Statutory compliance:

- i) This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- ii) The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- iii) The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iv) The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report.
- v) "Consent for Establishment" shall be obtained from Telangana State Pollution Control Board (TSPCB) under Air and Water Act. Further, the individual industries proposed in the Industrial Park shall also obtain Consents from the TSPCB under Air and Water Acts before the start of any activity / construction work at site.
- vi) This environmental clearance is only for the said Industrial Park. Any other activity (i.e., other than the activities listed in the EC Order) within the Industrial Area would require separate environmental clearance, as applicable under EIA Notification, 2006 as amended from time to time.



- vii) The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- viii) The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
- ix) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.
- x) The buildings shall have adequate distance (as per local building bye laws) between them to allow movement of fresh air and passage of natural light, air and ventilation in accordance with guidelines of local authorities.

II. Air quality monitoring and preservation:

- i) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the Industrial area at least at four locations (one within and three outside the plant area at an angle of 120 each), covering upwind and downwind directions.
- ii) The emissions from the Boilers/furnaces shall be routed through appropriate Air Pollution Control equipment followed by stacks of adequate height. The concentration of particulates in the emission shall not exceed 100 mg/Nm³. Sampling Port with removable dummy of not less than 15cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc, shall be provided to monitor stack emissions. The CBMWTF shall comply with emission standards notified under BMWM Rules, 2016. Stacks of adequate height shall be provided for D.G. Sets 10 x 250 kVA capacity, as per CPCB norms.
- iii) The industries proposed in the Food Park shall take adequate measures to avoid any odour nuisance in the surroundings.
- iv) The D.G. sets to be used during development/ construction phase shall be in conformity to Environment (Protection) Rules prescribed for air and noise emission standards. Storage of diesel shall be made underground and necessary approvals/permissions from Chief control of explosives to be obtained.
- v) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking, loading and unloading shall be fully internalized and no public space shall be utilized.
- vi) Vehicles hired for bringing construction material to the site should have a Pollution Under Control (PUC) certificate and shall conform to applicable air and noise emission standards and shall be operated only during non-peak hours.



III. Water quality monitoring and preservation:

- i. The source of fresh water is from Kondapochamma Reservoir (Intake Point Canal passing through project site). Total quantity of water required during occupational stage is 2126 KLD. Out of that, water required for industrial process is 1389.0 KLD; Common facilities is 170.0 KLD; Greenbelt is 311.0 KLD & domestic purpose is 256.0 KLD.
- ii. Zero discharge concepts shall be adopted in the proposed project for treatment and reuse of effluent, as it was informed that individual industries will establish their own STP & ETP in their premises to treat the effluents and reuse the treated waste water. The TSIIC shall ensure implementation of the same. Effluent shall not be discharged outside the premises under any circumstances. The domestic waste water generated from the entire park shall be treated in STP.
- iii. **The individual industries, upon establishment, shall have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water shall be discharged to the rivers/streams or water bodies i.e., Zero Discharge.**
- iv. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986. The individual industries shall adopt online emission / effluent monitoring system as per CPCB guidelines / SPCB consent orders.
- v. Construction of storm water drains for collection, storage and its re-use as per guidelines of Central Ground Water Authority (CGWA).
- vi. The project proponent shall report to the State Pollution Control Board about the compliance of the prescribed standards for all discharges from the Industrial Area into the sea. - Project specific.
- vii. Fixtures for showers, toilet flushing and drinking shall be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- viii. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured/recorded to ensure the water balance as projected by the project proponent. The record shall be submitted to the concerned Regional Office of the Ministry along with six monthly monitoring reports.
- ix. Water demand during development/construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices referred. Project specific.
- x. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- xi. The project proponent shall make efforts to minimise water consumption in the industrial complex by segregation of used water, practicing cascade use and by recycling treated water.

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- xii. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- xiii. The project should not amend or alter the pathways of the natural streams or creeks/nallah flowing.
- xiv. Rain water harvesting for roof run-off and surface run-off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 4 m above the highest ground water table.

IV. Noise monitoring and prevention:

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures:

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

VI. Waste management:

- i. The details of Wastes generated from the Special Food Processing Park are as following:

S.No	Description	Quantity	Method of Disposal
1.	Hazardous waste	0.54 TPD	Sent to TSDF
2.	Used batteries	257 Nos.	Sold / TSDF
3.	Waste oil	0.017 KLD	TSDF
4.	Recycle waste	1.02 TPD	Sold
5.	Industrial MSW	1.42 TPD	Authorized vendors, Municipal landfill
6.	Medical centre & First aid box/kits	0.048 TPD	Biomedical treatment facility

- ii. Disposal of muck during development/construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. The ground water quality of the adjacent to dumping area should be monitored and report should be submitted to MoEF&CC and its Regional Office concerned.

- iii Fly ash bricks should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016.
- iv All hazardous waste generated during development/ construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the Central Pollution Control Board/State Pollution Control Board.
- v Used LEDs shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible. Energy conservation measures should be as per Bureau of Energy Efficiency (BEE) standards.
- vi Air pollution and the solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste Management Rules, 2016.
- vii The solid waste generated shall be properly collected and segregated in accordance with the Solid Waste Management Rules, 2016. Wet garbage shall be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. No municipal waste shall be disposed off outside the premises.
- viii The Solid waste generated from the project shall be disposed to local municipal authorities; Inorganic waste shall be segregated and disposed to authorised vendors; Process waste generated from industries will be recycled or sold to authorised vendors, as per Hazardous waste (M&H Transboundary) Rules and Amendments.

VII.Green Belt:

- i The proponent shall develop and maintain the greenbelt in an area of Ac.161.87 (65.5 Ha.) (Greenbelt within Plots – Ac.111.10; Green area all along the boundary – Ac.4.15; and Green area – Ac.46.62); with at least 10 meter wide green belt along the periphery of the project area and in the vacant places in downward direction and along road sides etc., as committed by the proponent. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.
- ii Cutting of plants/trees are to be totally avoided by the construction labours. The contractor has to maintain log book for the purchase and distribution of fuel wood.
- iii Management Plan for biodiversity conservation along with the implementation schedule should be prepared with the help of concerned government institution /state forest department, and same to be submitted to MoEF&CC and its Regional Office before commencement of work. Sufficient fund provision to be made to implement the same.
- iv All the topsoil excavated during development/construction activities should be stored for use in horticulture/landscape development within the project site. Report should be submitted to MoEF&CC and its Regional Office concerned.
- v For monitoring of land use pattern, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its concerned Regional office.

VIII. Human health issues:

- i Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

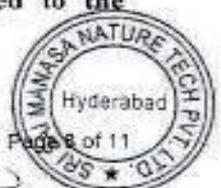
IX. Corporate Environment Responsibility:

- i The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- ii A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iii Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- iv Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- v All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) regarding plants located in the industrial estates/park shall be implemented.
- vi Special purpose vehicle shall be established for implementation, monitoring and compliance of the environmental safeguards.

X. General Conditions:

- i. This order is valid for a period of 7 years.
- ii. The proponent shall provide 9 mts buffer on both sides of the Canal which is passing on South East corner of the site.
- iii. The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.

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- iv. The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.
- v. The treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.
- vi. Construction material has to be brought from approved/authorized places.
- vii. Parking space to accommodate trucks, cars, two wheelers and bicycles shall be provided as per the norms.
- viii. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- ix. No change in the process technology and scope of working should be made without prior approval of the SEIAA, TS. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, TS/ MoEF&CC, GoI, New Delhi, as applicable.
- x. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional office of MoEF&CC, RO, Hyderabad on 1st June and 1st December of each calendar year. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis
- xi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, PM₁₀, PM_{2.5}, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xii. Data on ambient air quality (RSPM, SPM, PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the Ministry including its Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xiii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xiv. The proponent / individual industries shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.



- xv. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvi. The funds earmarked for environmental protection measures (capital cost of Rs. 6.75 Crores and recurring cost of Rs. 10.125 Lakhs per annum); Budget for CER to be spent is Rs.50.0 Lakhs & also the funds earmarked for Corporate Social Responsibility (CSR) activities should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA, Ministry and its Regional Office located at Hyderabad.
- xvii Officials from the TSPCB and Integrated Regional office of MoEF&CC, RO, Hyderabad who would be monitoring the compliance of the stipulated conditions and implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional office of MoEF&CC, RO, Hyderabad.
- xviii The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana. This order shall be displayed in the website of the project proponent.
- xx. The environment safeguards contained in the EIA Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **"Special Food Processing Park" (SFPP) by M/s. TSIIC.**
- xxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxii The company shall undertake eco-development measures including community welfare measures in the project area.
- xxiii The proponent / individual industries shall obtain all other mandatory clearances from respective departments.
- xxiv The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- xxv. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

xxvi Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxvii The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxviii The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

xxix Grant of EC is also subject to circulars issued under the EIA Notifications 2006, which are available on the MoEF&CC website: www.parivesh.nic.in

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To

Sri Shyam Sunder, Chief Engineer,
M/s. TSIIC Ltd. (Special Food Processing Park, Wargal),
6th Floor, Parisrama Bhavanam,
Fathemaidan Road, Basheerbagh,
Hyderabad- 500 004.
Ph: 040-23237625
E-mail: wargalproject@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO, RC Puram, TSPCB for information.
4. The Integrated Regional office of MoEF&CC, RO, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//


Joint Chief Environmental Engineer



Sir,

Sub: TGIIC Ltd -Medchal Siddipet Zone -Appeal No.79 of 2022 Titled as Tumkunta Narsa Reddy & Ors Vs SEIAA, Telangana pending before the NGT ,SZ Chennai- Submission of KML File - Req - Reg.

Ref: F.no-4-4/2023/IRO-HYD date :11.06.2024

With reference to the above subject cited, The KML File indicating actual area under the possession of TGIIC is herewith submitted for taking further necessary action.

Yours faithfully,

Encl: As above


ZONAL MANAGER

Copy to Chief Engineer, TGIIC Ltd., HO.

On file pls.
~~LA~~
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3/7/24

STATEMENT SHOWING THE DETAILS OF LANDS AT WARGAL (V&M) AND MULUGU (V&M), SIDDIPET DISTRICT

Village & Mandal	Sy.No.	Panchanama Extent (Acs.gts)	KML File Extent Extent (Acs.gts)	KML File Extent Extent (Ha)	DIFFERENCE IN EXTENT (Acs.gts)
Wargal (V&M)	845	99-25	99-25	40.32	0-0
	1209	175-06	172-10	69.68	(-) 02-36
	1266	91-35	91-27	37.08	(-) 00-08
	1495	165-30	165-07	66.85	(-) 00-23
	1510	272-29 1/2	272-34	110.40	(+) 0-05 1/2
Mulugu (V&M)	557	309-08	309-08	125.13	0
	Total	1114-13 1/2	1110-21	449.46	
		450.96 Ha			

SRINANTH
PE

Ch. Thyagaraj
DZML/2/12/24

Amudhan
ZM

STATEMENT SHOWING THE SY.NOS EXTENTS AS MENTIONED IN KML FILE				
LOCATION	Sy No	Extent IN ACS- Gts	TOTAL EXTENT Gts	ACS-
WARGAL PHASE-I	845 (A)	3-28	99-25	
	845 (B)	31-13		
	845 (C)	37-33		
	845 (D)	23-13		
	845 (E)	03-18		
	1209 (A)	11-29	172-10	
	1209 (B)	14-30		
	1209 (C)	08-29		
	1209 (D)	45-08		
	1209 (E)	63-26		
	1209 (F)	24-21		
	1209 (G)	3-27		
	1266(A)	22-31	91-27	
	1266(B)	63-22		
	1266(C)	05-14		
WARGAL PHASE-II	1495 (A)	79-15	165-07	
	1495 (B)	38-19		
	1495 (C)	43-21		
	1495 (D)	00-25		
	1495 (E)	03-07		
	1510(A)	38-25	272-34	
	1510(B)	234-09		
MULUGU	557(A)	275-16	309-09	
	557(B)	24-34		
	557(C)	09-19		
TOTAL EXTENT			1110-21	
			(or) 449.46 Ha	

PE 7

CA 2404
DZM(E) 2/3/24

2M

MULUGU SY.NO.557

Write a description for your map.

Srinivasa Wood Furniture Works

557 (A) TOTAL AREA

The Mystique Luxe Farm Villa & Party Space

557 (B)

MKFAST FOOD & TIFFIN C

Google Earth

Image © 2024 Airbus

WARGAL PH-II SY.NO.1495 ,1510

Write a description for your map.

Maya Bazar



Google Earth

Image © 2021 Airbus

WARGAL PH-I SY.NO845,1209 &1266

Write a description for your map.



Google Earth

Image © 2024 Airbus



**SITE INSPECTION REPORT OF SUB-OFFICE, MOEFCC, HYDERABAD,
CONCERNING APPEAL NO. 79 OF 2022, TITLED TUMKUNTA NARSA REDDY
AND ORS. VS. SEIAA, TELANGANA, IS PENDING BEFORE THE HON'BLE
NGT SZ, CHENNAI, CONDUCTED ON 11th JULY 2024**

Ministry of Environment, Forest and Climate Change (MoEFCC) letter No. F.No. IA33/146/2016-IA. III dated 26th April 2024, enclosing the Telangana State Industrial Infrastructure Corporation (TSIIC/Project Proponent (PP) letter dated 28.11.2023 (**Annexure 1**), which is a reply to the MoEFCC show cause notice dated 01.11.2023 (**Annexure 2**) and M/s Sri Sai Manasa Nature Tech Pvt Ltd (EIA Consultant) letter dated 29.11.2023 and 15.04.2024 addressed to MoEFCC (**Annexure 3**), which is a reply to MoEFCC show cause notice dated 01.11.2023 (**Annexure 4**), has been sent to the MoEFCC Sub-Office, Telangana, and requested to cross-check and verify the facts concerning the area (size) of the project in question. Earlier, the Sub-Office of MoEFCC in Hyderabad conducted a Site Inspection on 28.04.2023 (**Annexure 5**), based on which MoEFCC issued show-cause notices to PP and the Environment Consultant.

2. To cross-check and verify the facts concerning the **area (size)** of the project in question, PP was asked to provide the latest KML files during the site inspection held on 14th May 2024. PP has delayed giving a revised KML file due to General Elections and Election Duty for the State Government Employees. However, PP provided the latest KML file on 3rd July 2024.

3. Meanwhile, the Ld Advocate Counsel to MoEFCC has requested a report on ongoing works by 15th July 2024 and a file affidavit by the next hearing date on 1st August 2024. Therefore, a site inspection was conducted on 11th July 2024, and ongoing works were reported to Hon'ble NGT (SZ) through the Ld Advocate Counsel. (**Annexure 6**).

4. During the inspection, it was also found that out of 120 units in Survey No. 1495 and 1510 (Wargal), where SEIAA has granted EC, around 35 units were allocated to various firms/industries by PP, of which the following five allocated firms are undergoing construction activity as below:

- i. Plot no. 1 Mahadev Agro Mills Pvt Ltd.
- ii. Plot no .91, 92, 93/2,98,100/2 - Sri Ramanjaneya Agro-industries
- iii. Plot no. 94, 95, 96, 97 M/s Rajendra feeds **1**

- iv. Plot no.120 M/s Minali medicinal plants
 - v. Plot no. 51 & 52 RMJ Veritable products
5. Based on the site inspection held on 11th July 2024 and upon examining the reply of TSIIIC and EIA Consultant on the **area (size)** of the “Special Food Processing Zone” (SFPZ), the following observations are made:
- i. As per two notifications of the Government of Telangana dated 22.07.2021 (for Wargal village at **Annexure 7**) and 08.12.2021 (for Mulugu village at **Annexure 8**), the proposed land acquisition was for a Special Food Processing Zone (SFPZ)/Industrial Park for an area of total 523.93.3 ha, comprising 393.3 ha in Wargal village and 131.07 ha in Mulugu.
 - ii. PP's reply to the show cause notice letter dated 28.11.2023, issued by MoEFCC, provides the details of the land handed over to the TSIIIC in all the Sy. Nos 845, 1209, 1266, 1495, 1510 (Wargal), and 557 (Mulugu) in the form of ‘Panchanamas,’ as indicated in the table on **Page 3 (Annexure 1)**; the copies of Panchanamas provided by PP are placed for record at **Annexures 9 and 10**. However, Panchanamas is a continuous process till the complete land is handed over to the PP as notified in the above-mentioned notifications.
 - iii. During the site visit, it was also observed that no forest land was involved in the project site.
 - iv. PP, in reply to the show cause notice, claims these are two different projects, as the notifications are given separately and should be treated as separate projects. The area of Wargal village is only 393.3 ha, and 131.07 in Mulugu village, so each project, if considered independently, is below 500 ha. However, the notification of Wargal is meant for the Industrial Park, and the notification of Mulugu villages is intended for the Special Food Processing Zone (SFPZ), which are adjacent to each other and PP has obtained EC dated 2nd July 2022 for establishing SFPZ in two Sy.Nos of Wargal Village out of 5 Sy.Nos. Therefore, the project is considered as one project.

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- v. Upon examining the EIA Consultant's reply to MoEFCC show cause notice, it was observed that the EIA Consultant supported PP in the environmental clearance process for Wargal village Sy.nos 1495 and 1510 for an area of 188.65 ha. After detailed deliberations held in the State Level Expert Appraisal Committee (SEAC) and State Level Environment Impact Assessment Authority (SEIAA), EC was granted to PP under Category 8(b) of the EIA 2006 notification, which indicates "township and area development." A copy of the EC dated 2nd July 2022 is in **Annexure 11**.
- vi. It is also observed in the EIA Consultant's reply to MoEFCC that SEAC/SEIAA issued ToR under the 7 (c) category with an area of extent 188.65 Ha. Later, SEAC directed TSIIC to withdraw the ToR from the 7 (c) category and to process the EIA Notification under 8 (b) in 2006. An undertaking was given by TSIIC stating that there are no category A and B units in the project area (**Annexure 12**). Thus, SEIAA considered said project under 8(b) Township and area development' and deliberate discussions and granted EC.
- vii. The details of Schedule 7 (c) and 8 (b) mentioned in EIA Notification 2006 are as below:

7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	* Genral as well as special conditions shall apply. Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be."
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8(b)	Townships and Area Development projects.		Covering an area \geq 50 ha and or built up area \geq 1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1
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viii. During the inspection held last year in April 2023, PP could not complete the boundary demarcation (panchanama) for the remaining Sy. No in Wargal and Mulugu. However, PP has now provided the details of demarcated boundaries on the ground in the remaining Sy.nos 845, 1209, 1266 in Wargal, and 557 in Mulugu as per the Panchanamas land handed over to TSIC and also provided the details of lands deducted in six survey numbers which TSIC does not require such as schools, hightension wirelines, main roads, irrigation canals, sports areas, temples, village habitation, etc., placed in **Annexure 13**.

6. The Survey No wise land deductions in Wargal and Mulugu Villages in Siddipet District, observed on the ground during the inspection held on 11th July 2024, are given below:

i. Deductions of land areas reported in Survey No. 845, Wargal: Panchyati Road Wargal to Gowraram, Rajiv Rahadhari Warangal; Haldi irrigation project, Sangareddy irrigation canal, Sports area (crida pranganam), Park and HT Line totaling 7.81 Ha.



Haldi and Sangareddy irrigation canal in Sy No. 845.

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Village park (palliprakruti vanam) in Sy.No. 845



Encroached areas at village park



Creda Pranganam in Sy.No 845

ii. Deductions of land areas reported in Survey No. 1209, Wargal: Rajiv Rahadhari to Wargal, Navodaya School, Haldi Irrigation Canal and Sangareddy Canal, Wargal Road to Avusulopally Panchayati Road, Thanda (Houses), Grama Panchayati Office Building, Sports (Crida praganam) and Panchyati land observed to be reserved for Batakamma festival totaling reduction of 30.01 Ha area.



Navodaya School at Sy.No. 1209

6

12



Grama Panchyati Building in Sy.No. 1209



Tanda village in sy. no. 1209

iii. Deductions of land areas reported in Survey No. 1266, Wargal: Sangareddy Reddy Canal; Wargal-Mulugu Panchayati Road, Govt Land and Ayyavari Kunta (water body) totaling a reduction of 7.02 Ha area.

7

13



Ayyavari Kunta water body area dried in 1266

iv. Deductions of land areas reported in Survey Nos. 1495 and 1510, Wargal: HT lines, Existing Panchyati Roads, Sangareddy Canal, Water Body, Sports (Crida pranayam), graveyards, and others, totaling an area reduction of 11.41 ha.



HT Lines in Sy. No. 1495

8

14



Sangareddy Canal in Sy.No. 1495



Creda Pranganam in Sy.No. 1510



The water body area dried in Sy.No. 1495 not owned by TSIC

v. Deduction of land areas reported in Survey No. 557, Mulugu: Kunta, Private Land, Temple totaling 6.68 ha.



Kunta (waterbody area dried) in Sy.No. 557

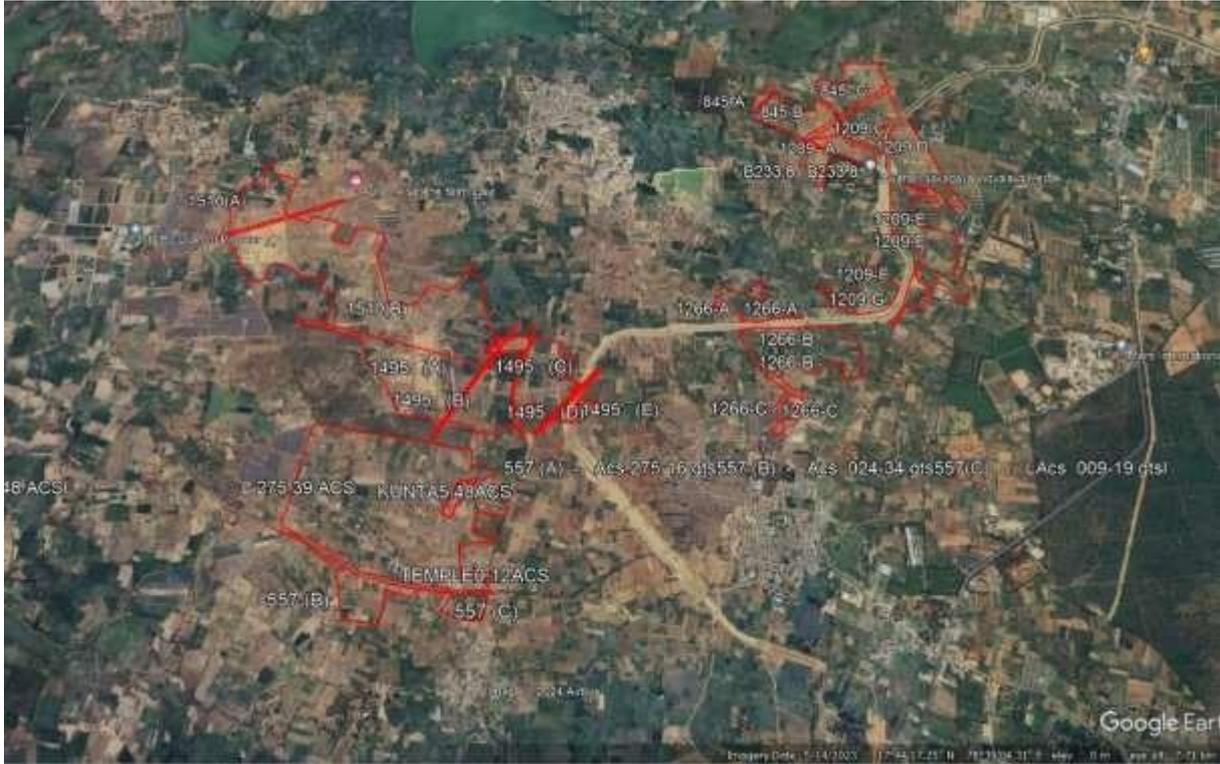
10

16



Temple area in Sy.No. 557

7. The latest KML photograph file showing the survey numbers after deducting the lands that are not owned or acquired or cannot be acquired by TSIIC are as follows:



11

17

8. The comparative table on the **area (size)** as per the latest KML file deducting the areas that are not under the purview of PP (**Annexure 12**) as provided by PP (TSIIC) is as below:

Villages/ (Sy.No)	Notification (Ha) for proposal of land acquisition	KML file in Ha (April 2023)	Area as per Panchana ms given to TSIIC in Ha Nov 2023	KML file (July 2024) (Ha)	Differences in KML (Ha) files of April 2023 and July 2024	Land Deductions reported (July 2024) Ha	Deviation on the KML vs. ground area in Ha
A	B	C	D	E	F [E-C]	G	H [F-G]
Wargal (845)	46.22	49.3	40.16	40.32	8.98	7.81	+1.17
Wargal (1209)	100.5	109	70.84	69.68	39.32	30.01	+9.31
Wargal (1266)	0*	47.3	36.96	37.08	10.22	7.02	+3.2
Wargal (1495)	123.06	71.6	66.89	66.85	4.75	11.41	-0.06
Wargal (1510)	123.08	117	110.19	110.40	6.60		

Mulugu (557)#	131.07	136	125.08	125.13	10.87	6.68	+ 4.19
Total	523.93	530.2	450.12	449.46	80.74	62.93	17.81

*PP has not provided the notification for land acquisition for Sy.No. 1266 in Wargal Village.

Even though survey no. 127 was mentioned in the notification for land acquisition in Mulugu village, no land was acquired.

9. **Conclusion:** PP intended to set up a “Special Food Processing Zone” in both Wargal and Mulugu villages, and the conclusion concerning the **area (size)** of the project is as follows:

As per the panchanama shared by PP in reply to the show cause notice, the total land handed over to TSIC by the Government of Telangana in all six Sy. Nos (845, 1209, 1266, 1495, 1510, and 557) is only 450.04 ha (below 500 ha). This is almost identical to the KML file provided by PP on 3rd July 2024 (with a deviation of ± 17 ha), which is less than 500 ha. However, PP (TSIC) deducted the land meant for schools, high-tension wirelines, main roads, irrigation canals, sports areas, temples, village habitation, etc., while revising the KML file. Officially, PP is still the owner of that land as per the initial notifications dated 22.07.2021 and 08.12.2021, which accounts for a total area of 523.93 ha as PP could not provide any documentary evidence or notifications revising the areas (size) of land holding in Wargal and Mulugu villages.

12

18

Nevertheless, it is pertinent to inform that, as indicated in Paragraphs 5 (vi) and (vii) above, PP has already given an undertaking to SEIAA that there are no category A and B units in the project. Therefore, the project is automatically treated as a B1 category, which has to be appraised under *8 (b) ‘Township and area development.’* As per the EIA Notification, 2006, if the area is less than 500 ha but contains a building and construction project > 20,000 sq.m. and/or a development area more than 50 ha, it will be treated as an activity listed at serial no. 8 (a) or 8(b), as the case may be. The proponent stated that the project under question is a Special Food Processing Park that does not house any category A or B type of industries. Accordingly, SEIAA considered the aforesaid project under the 8(b) category.

Wargal allottee investment & employeement

S.No	IP Name	Company Name	Plot No	Investment in Lakhs	Direct Employment	Inderect Employment
1	TSFPZ Wargal	M/s Cherukuri Techno Plast pvt Ltd	104	2487	325	300
2	TSFPZ Wargal	M/s Mayora India Pvt Ltd	Plot No 58,Plot No 59,Plot No 60,Plot No 61,Plot No 62	12327	776	100
3	TSFPZ Wargal	MAXNUTRI INGREDIENTS/	102	2332	50	50
4	TSFPZ Wargal	M/s. SRI SAGAR SEEDS COMPANY/	101	1060	59	20
5	TSFPZ Wargal	SWASTIK VEGPRO OILS AND FATS (p) LTD/	PLOT NO.84,Plot. No 87	4000	190	200
6	TSFPZ Wargal	SUDHA ENTERPRISES/	Plot. No 41	1503	65	50
7	TSFPZ Wargal	SEVEN HILLS FOODS PRIVATE LIMITED/	45/1	3750	248	248
8	TSFPZ Wargal	Mane India Private Limited/	25,26, 27, 28, 29, 30	21000	110	200
9	TSFPZ Wargal	M/s. Sri Lakshmi Foods/	Plot No 56	2246	700	400
10	TSFPZ Wargal	M/s. GRB FOOD PRODUCTS/	Plot No 19,Plot No 20	1054	100	50
11	TSFPZ Wargal	MAHIDHARA FARMERS PRODUCER COMPANY LIMITED/	Plot No 47	735	50	300

12	TSFPZ Wargal	VAARAAHI INDUSTRIES/	Plot No 70	468	22	22
13	TSFPZ Wargal	INFINITY FEEDS PRIVATE LIMITED/	Plot No 64	2512	50	60
14	TSFPZ Wargal	RMJ Veritable Products Private Limited/	Plot No 50,Plot No 51	14920	105	150
15	TSFPZ Wargal	Revathi Par Boiled Rice Mills Private Limited/	PLOT NO.74,Plot No 75	1947	103	100
16	TSFPZ Wargal	M/s Bio Slice Pvt Ltd/	Plot No 5	1455	31	205
17	TSFPZ Wargal	DIVIT GLOBALL UDYOG PRIVATE LIMITED/	Plot No 4	686	70	100
18	TSFPZ Wargal	Trident Agro Industries/	Plot No 48,Plot No 49	548	15	30
19	TSFPZ Wargal	J AND J EDIBLE INDUSTRIES/	Plot No 67	302	20	25
20	TSFPZ Wargal	M/s. SRI SAI PROCESSING UNIT/	Plot No.112	202	4	5
21	TSFPZ Wargal	M/s. Kavya Sri Rice Mills/	Plot No 44	340	40	50
22	TSFPZ Wargal	Krunchy Foods/	103/2	710	44	20
23	TSFPZ Wargal	Muriki Swathi/	Plot No.106	1505	67	50
24	TSFPZ Wargal	M/s Minali Medical Plants Processing LLP/	plot No 120	614	28	10
25	TSFPZ Wargal	Sri Sathya Sai Agro Products/	Plot No 13,Plot No 14	1580	59	30
26	TSFPZ Wargal	MURIKI ARUNA/	Plot No.107	1204	30	50

27	TSFPZ Wargal	M/s. LORDVEN AGRO AND FOOD PROCESSING INDUSTRIES/	Plot. No 34,Plot. No 35,Plot. No 36	1848	65	35
28	TSFPZ Wargal	G P FOODS/	Plot. No 39	1200	100	100
29	TSFPZ Wargal	Kathyayani Enterprises/	Plot. No 40	1130	53	50
30	TSFPZ Wargal	Indiracraft Foods Pvt Ltd/	52	1191	68	0
31	TSFPZ Wargal	RJENDAR FEEDS/	93/1,98/1	378	102	130
32	TSFPZ Wargal	Ms Sri Hanuman Agro Products/	PLOT NO.85	1330	25	10
33	TSFPZ Wargal	Susheela Agrovvet/	PLOT NO. 79,PLOT NO. 80	2378	83	50
34	TSFPZ Wargal	ri Ramanjaneya Agro Industries/	93/2,98/2,Plot. No 100,Plot. No 91,Plot. No 92,Plot. No 99	3700	48	20
35	TSFPZ Wargal	RAJENDAR FEEDS/	Plot. No 94,Plot. No 95,Plot. No 96,Plot. No 97	3302	102	130
36	TSFPZ Wargal	Mahadevi Agro Mills Private Limited/	Plot No 1	20200	248	500
			Total	118144	4255	3850



M. ANURADHA
ZONAL MANAGER

TELANGANA
INDUSTRIAL INFRASTRUCTURE CORPORATION Ltd.,
(A Government of Telangana Undertaking)
Medchal-Siddipet Zone,
Admn. Office: Industrial Park, Jeedimetla,
Hyderabad-500 055.
Email: zm-mdl-lic@tgiic.telangana.gov.in

Lr.No. TGIIC/TSFPZ-Wargal/NGT Appeal No.79/2022

Date: 18.07.2024

To
M/s Minali Medicinal Plants Processing LLP,
R/o at H.No 8-2-418/1/2, Road No 4,
Banjara Hills,
HYDERABAD- 500 034
TELANGANA STATE.

Sir,

Sub: TGIIC - ZO- Medchal-Siddipet - Hon'ble National Green Tribunal,
Southern Zone orders passed on 24.03.2023 and 06.03.2024 -
Stop of development works - Reg.

Ref: 1. Order of the Hon'ble NGT dated 24.03.2023.
2. Order of Hon'ble NGT dated 06.03.2024.

-oOo-

It is to state that, that the appellant had filed IA No.97 of 2023 seeking action against the respondent Nos. 1 to 10 for noncompliance of the orders dt:24.03.2023 & 06.03.2024 in Appeal No.79/2022 under section 26 & 28 of NGT Act and pass any other orders as this Hon'ble Tribunal may deem fit. The Hon'ble National Green Tribunal vide orders dated: 06.03.2024 directed the MoEF to file an inspection report. As per oral submissions of the Counsel on behalf of MoEF, that in the light of the above IA pending before the Hon'ble Green Tribunal, request not to proceed with the developmental activities till the disposal of the above IA.

It is further informed that TGIIC has filed its Counter Affidavit and contesting the matter in the Hon'ble National Green Tribunal and is trying to resolve the issue at the earliest.

In view of the above, it is requested to follow the orders of the NGT & TGIIC, Head Office, till further orders in the matter.

Yours faithfully,


ZONAL MANAGER

Copy submitted to the Vice Chairman & Managing Director, TGIIC, HO for favour of Information.
Copy submitted to the Executive Director, TGIIC, HO for favour of information.
Copy submitted to the CGM(Legal), TGIIC, HO for favour of information and request to kindly take necessary action in the matter.
Copy submitted to the GM(AM), TGIIC, HO for favour of information.

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M. ANURADHA
ZONAL MANAGER

TELANGANA
INDUSTRIAL INFRASTRUCTURE CORPORATION Ltd.,
(A Government of Telangana Undertaking)
Medchal-Siddipet Zone,
Admn. Office: Industrial Park, Jeedimetla,
Hyderabad- 500 055.
Email: zm-mdl-iic@tsiic.telangana.gov.in

Lr.No. TGIIC/TSFPZ-Wargal/NGT Appeal No.79/2022

Date: 18.07.2024

To
M/s Sri Ramanjaneya Agro Industries, Wargal,
R/O at 13-28, Main Road,
Jagadevpur Village & Mandal,
SIDDIPET DISTRICT
TELANGANA- 502 281.

Sir,

Sub: TGIIC - ZO- Medchal-Siddipet - Hon`ble National Green Tribunal,
Southern Zone orders passed on 24.03.2023 and 06.03.2024 -
Stop of development works - Reg.

Ref: 1. Order of the Hon`ble NGT dated 24.03.2023.
2. Order of Hon`ble NGT dated 06.03.2024.

-oOo-

It is to state that, that the appellant had filed IA No.97 of 2023 seeking action against the respondent Nos. 1 to 10 for noncompliance of the orders dt:24.03.2023 & 06.03.2024 in Appeal No.79/2022 under section 26 & 28 of NGT Act and pass any other orders as this Hon`ble Tribunal may deem fit. The Hon`ble National Green Tribunal vide orders dated: 06.03.2024 directed the MoEF to file an inspection report. As per oral submissions of the Counsel on behalf of MoEF, that in the light of the above IA pending before the Hon`ble Green Tribunal, request not to proceed with the developmental activities till the disposal of the above IA.

It is further informed that TGIIC has filed its Counter Affidavit and contesting the matter in the Hon`ble National Green Tribunal and is trying to resolve the issue at the earliest.

In view of the above, it is requested to follow the orders of the NGT & TGIIC, Head Office, till further orders in the matter.

Yours faithfully,

Anuradha
ZONAL MANAGER

Copy submitted to the Vice Chairman & Managing Director, TGIIC, HO for favour of Information.

Copy submitted to the Executive Director, TGIIC, HO for favour of information.

Copy submitted to the CGM(Legal), TGIIC, HO for favour of information and request to kindly take necessary action in the matter.

Copy submitted to the GM(AM), TGIIC, HO for favour of information.

Received
[Signature]
18/7/24



M. ANURADHA
ZONAL MANAGER

TELANGANA
INDUSTRIAL INFRASTRUCTURE CORPORATION
(A Government of Telangana Undertaking)
Medchal-Siddipet Zone,
Admin Office: Industrial Park, Jeedimetla,
Hyderabad-500 055.
Email: zm_ah@tsiic.telangana.gov.in

Lr.No.TGIIC/TSEFPZ-Wargal/NGT Appeal No.79/2022/

Date:18.07.2024

To
M/s.RMJ Veritable Products Limited,
Through the Director,
N-F/501, Chembur Gulmarg Co.Operative Housing,
R.C.Marg Chembur Madal,
Maharashtra- 400 071.

Sir,

Sub: TGIIC - ZO- Medchal-Siddipet - Hon'ble National Green Tribunal ,
Southern Zone orders passed on 24.03.2023 and 06.03.2024 -
Stop of development works - Reg.

Ref: 1. Order of the Hon'ble NGT dated 24.03.2023.
2.Order of Hon'ble NGT dated 06.03.2024.

-oOo-

It is to state that, that the appellatant had filed IA No.97 of 2023 seeking action against the responent Nos. 1 to 10 for noncompliance of the orders dt:24.03.2023 & 06.03.2024 in Appeal No.7]9/2022 under section 26 & 28 of NGT Act and pass any other orders as this Hon'ble Tribunal may deem fit. The Hon'ble Natioal Green Tribunal vide orders dated: 06.03.2024 directed the MoEF to file an inspection report. As per oral submissions of the Counsel on behalf of MoEF, that in the light of the above IA pending before the Hon'ble Green Tribunal, request not to proceed with the developmental activities till the disposal of the above IA.

It is further informed that TGIIC has filed its Counter Affidavit and contesting the matter in the Hon'ble National Green Tribunal and is trying to resolve the issue at the earliest.

In view of the above, it is requested to follow the orders of the NGT& TGIIC, Head Office, till further orders in the matter.

Yours faithfully,

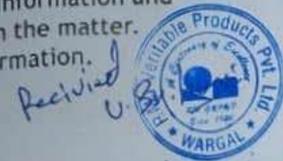
M. Anuradha
ZONAL MANAGER

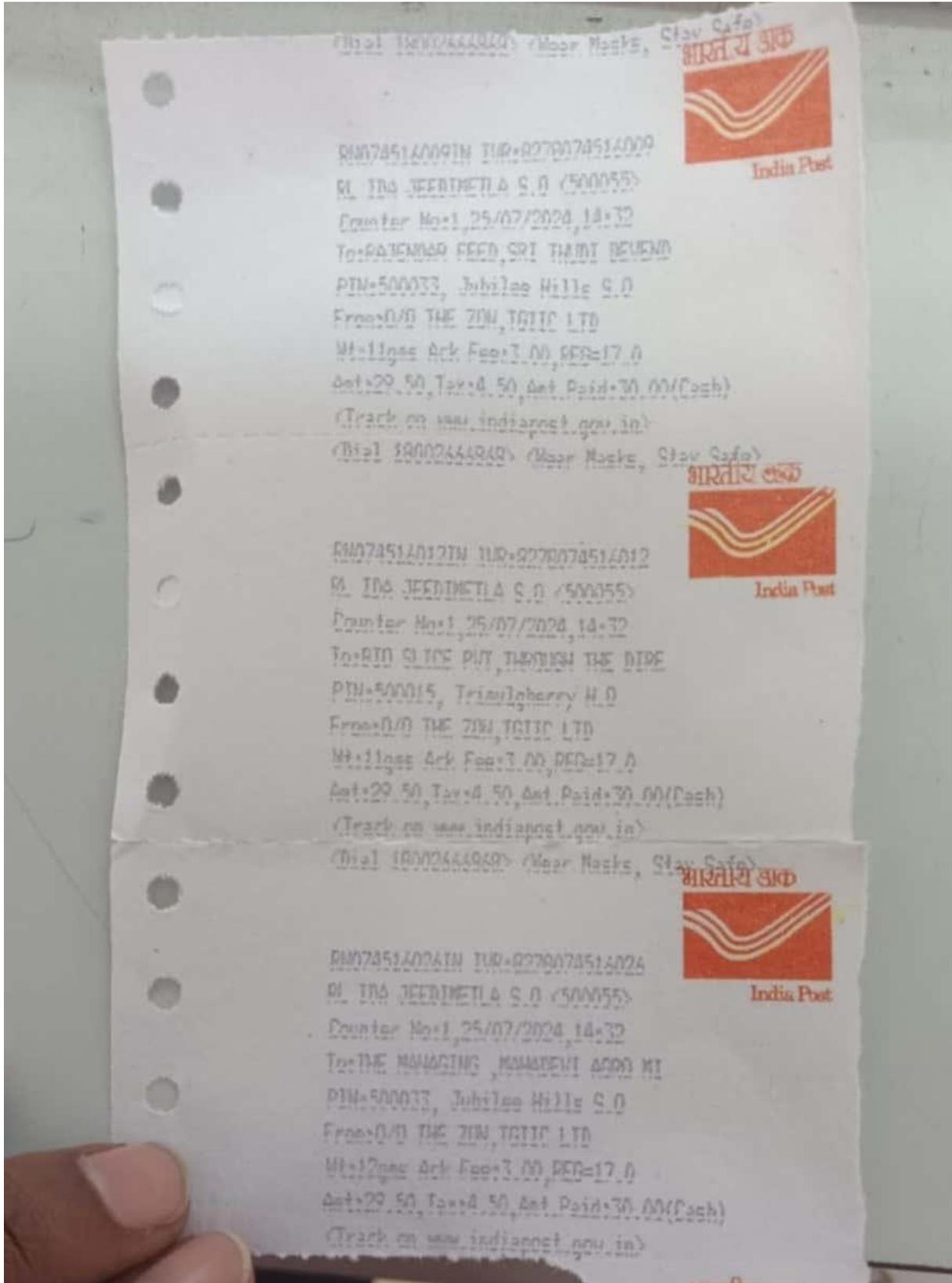
Copy submitted to the Vice Chairman & Managing Director, TGIIC, HO for favour of Inriformation.

Copy submitted to the Executive Director, TGIIC, HO for favour of information.

Copy submitted to the CGM(Legal), TGIIC, HO for favour of information and request to kindly take necessary action in the matter.

Copy submitted to the GM(AM), TGIIC, HO for favour of information.





Telangana Industrial Infrastructure Corporation Ltd.
(A Government of Telangana Undertaking)



Lr.No. 2707/AMW/Wargal & Mulugu/2021

Dated: 27.07.2024

To
The District Collector & Magistrate.

SIDDIPET

Respected Sir,

Sub:- TGIIC Ltd., – HO - AMW- Medchal-Siddipet Zone - Land Acquisition
– (1) Requisition filed by TGIIC to an extent of Acs. 972.05 gts., situated in Sy.No.845, 1209, 1266, 1495 & 1510 at Wargal Village & Mandal of Siddipet District and handed over possession of the land to an extent of Acs.805.05 ½ gts – (2) Requisition filed by TGIIC to an extent of Acs.325.06gts in Sy.No.557 of Mulugu Village & Mandal, Siddipet District and handed over Possession of Acs.309.08gts in Sy.No.557 of Mulugu Village & Mandal – Providing the details of balance land (which are not handed over to TGIIC) i.e., Acs.167.00gts of Wargal Village & Mandal and Acs.15.37gts of Mulugu Village & Mandal of Siddipet District –Requested – Reg.

- Ref:-
1. Lr. No. ZO/MDCL-SDPT/Land/Wargal/2021, dated: 28.01.2020 of the Zonal Manager, Medchal-Siddipet addressed to the District Collector, Siddipet (for Wargal).
 2. Lr. No. ZO/MDCL-SDPT/Acquisition/557/Mulugu/2021, dated: 14.06.2021 of the Zonal Manager, Medchal-Siddipet addressed to the District Collector, Siddipet (for Mulugu).
 3. Govt. Memo No.1597/IP&INF/A2/2021, dt:22.07.2021 of the Principal Secretary to Government & CIP, GoT (Wargal)
 4. Govt. Memo No.3675/IP&INF/A2/2021, dt: 08.12.2021 of the Principal Secretary to Government & CIP, GoT (Mulugu)
 5. Panchanama dts:05.10.2021, 30.10.2021& 25.03.2023 (Wargal)
 6. Panchanama dt:17.12.2022 (Mulugu).
 7. Letter No. FNO.4-4/2023/IRO-HYD, dt: 11.06.2024 received from the DD, MoEF, Integrated Regional Office, Hyderabad.
 8. Lr.No. ZO/MDCL-SDPT/LANDS/WARGAL/2020, Dt:25.07.2024 of the Zonal Manager, Medchal-Siddipet addressed to the District Collector, Siddipet and copy to the VC&MD, TGIIC.

I would like to draw your attention to the references cited, it is to inform that TGIIC has filed requisition for the acquisition of Government Assigned land measuring Acs.972.05 gts, situated in Sy.No.845, 1209, 1266, 1495 & 1510 in Wargal Village & Mandal, Siddipet District vide reference 1st cited and acquisition of Acs.325.06gts in Sy.No.557 in Mulugu Village & Mandal, Siddipet District vide reference 2nd cited for the establishment of an Industrial Park with the District Collector, Siddipet.

The Government has exempted the aforementioned land from the application of the provisions of Chapters II and III of the Right to Fair. Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 for the establishment of the Industrial Park, as stated in the 3rd & 4th references cited.

Regd. Office : "Parisrama Bhavanam", 6th Floor, Basheerbagh, Hyderabad - 500 004, Telangana, India. Contd. (2)
Tel : 040-23237625, 23238290, **Web :** www.tgiic.telangana.gov.in
CIN : U99000TG2014SGC095514

:: 2 ::

Accordingly, The revenue authorities have handed over possession of Acs. 805.05 ½ gts of land in Sy.No.845,1209,1266,1495 & 1510 of Wargal Village & Mandal, against the requisitioned land total Acs. 972.05 gts through Panchanama dt: 05.10.2021, 30.10.2021 & 25.03.2023 and Acs.309.08gts in Sy No.557 of Mulugu Village & Mandal Siddipet District against the requisitioned land of Acs.325.06gts to TGIIC through Panchanama dated:17.12.2022. Thus the total land handed over to TGIIC is Acs.1114. 13 ½ gts against the requisitioned land of Acs.1297.11gts i.e., (1) Wargal Village & Mandal and (2) Mulugu Village & Mandal of Siddipet District.

TGIIC is developing the Industrial Park / Special Food Processing Zone covering in an extent of Ac. 758.03 ½ gts., in Sy.No.845, 1209, 1266, 1495 & 1510 in Wargal Village & Mandal, Siddipet District and Acs.283.10gts in Sy.No.557 of Mulugu Village & Mandal, Siddipet District and Housing layouts for the Residential Plots for the land losers covering to an extent of Acs.47.02gts in Sy.No. .845, 1209, 1266, 1495 & 1510 in Wargal Village & Mandal and Acs.25.37gts in Sy.No.557 of Mulugu Village & Mandal, Siddipet District respectively.

In this connection, it is to submit that it was observed that the balance an extent of Ac. 167.00 ½ gts., (Acs.972.05 – 805.05 ½ gts) situated in Sy.No.845, 1209, 1266, 1495 & 1510 in Wargal Village & Mandal is under possession of various departments i.e., PR roads, Krida Praganam, Canals, Kuta, Navodaya School etc., and Acs.15.37gts in Sy.No.557 of Mulugu Village & Mandal, Siddipet District is covering under Kunta, Temple and PR road.

In view of the above, it is requested to kindly provide the details of balance land which are not handed over to TGIIC i.e., (1) Acs.167.00 ½ gts in Sy.Nos.845,1209,1266, 1495 & 1510 of Wargal Village & Mandal and (2) Acs.15.37gts in Sy.No.557 of Mulugu Village & Mandal, Siddipet District along with Sketches for onward submission to the Hon'ble NGT, Chennai.

Yours faithfully,

Sd/-

**VICE CHAIRMAN &
MANAGING DIRECTOR**

Encl: As above.

Copy to the Zonal Manager, TGIIC, Medchal-Siddipet for information and with a request to pursue the matter with the District Collector, Siddiept at the earliest.

// Attested by //


GENERAL MANAGER (AM)

7/30/24, 10:17 PM

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* Indicates a required field.

* Ref Number

Event Details For : RN074516009IN

Current Status : Not Delivered ADDRESSEE ABSENT

Date	Time	Office	Event
29/07/2024	14.05.00	Jubilee Hills S.O (Beat Number:9)	Not Delivered ADDRESSEE ABSENT

- Home
- About Us
- Forms
- Recruitments
- Holidays
- Feedback
- Right To Information
- Tenders India
- Related sites
- Website Policies
- Contact Us
- Employee Corner
- Sitemap
- Help

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1/2

7/30/24, 10:17 PM

Track Consignment

National Voter's Service Portal
India Code
Application Security Audit Report



7/30/24, 10:19 PM

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7/30/24, 10:19 PM

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* Consignment Number

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
IDA Jeedimetla S.O	25/07/2024 14:40:29	500033	29.50	Registered Letter	Jubilee Hills S.O	27/07/2024 16:25:09

Event Details For : RN074516026IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
27/07/2024	16:25:09	Film Nagar S.O	Item Delivered(Addressee)
27/07/2024	12:14:45	Film Nagar S.O (Beat Number:5)	Item Delivered [To: agro mills (Addressee)]
27/07/2024	10:22:58	Film Nagar S.O	Out for Delivery
27/07/2024	10:03:00	Film Nagar S.O	Item Received
27/07/2024	03:24:11	Hyderabad TMO	Item Dispatched
27/07/2024	00:34:33	Hyderabad TMO	Item Received
26/07/2024	16:49:57	Hyderabad CRC L1R	Item Dispatched
26/07/2024	16:05:05	Hyderabad CRC L1R	Item Bagged
26/07/2024	09:50:58	Hyderabad CRC L1R	Item Received
25/07/2024	15:20:32	IDA Jeedimetla S.O	Item Dispatched
25/07/2024	15:18:53	IDA Jeedimetla S.O	Item Bagged
25/07/2024	14:40:29	IDA Jeedimetla S.O	Item Booked

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* Indicates a required field.

* Consignment Number

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location
IDA Jeedimetla S.O	25/07/2024 14:40:29	500015	29.50	Registered Letter	Trimulgherry H.O

Event Details For : RN074516012IN

Current Status : Item Returned Addressee Left without instructions

Date	Time	Office	Event
30/07/2024	16:28:16	Manovikasnagar S.O	Item Returned Addressee Left without instructions
30/07/2024	15:59:25	Manovikasnagar S.O (Beat Number:8)	Not Delivered ADDRESSEE LEFT WITHOUT INSTRUCTIONS
30/07/2024	09:30:14	Manovikasnagar S.O	Out for Delivery
30/07/2024	08:49:46	Manovikasnagar S.O	Item Received
30/07/2024	05:26:52	Secunderabad TMO	Item Dispatched
30/07/2024	05:20:01	Secunderabad TMO	Item Received
30/07/2024	03:51:23	Hyderabad CRC L1R	Item Dispatched
30/07/2024	02:37:40	Hyderabad CRC L1R	Item Bagged
29/07/2024	22:30:45	Hyderabad CRC L1R	Item Received
27/07/2024	17:08:54	Trimulgherry H.O	Not Delivered Missent
27/07/2024	09:59:54	Trimulgherry H.O	Out for Delivery
27/07/2024	08:37:26	Trimulgherry H.O	Item Received
27/07/2024	04:05:52	Secunderabad TMO	Item Dispatched
26/07/2024	20:24:33	Secunderabad TMO	Item Received
26/07/2024	16:24:05	Hyderabad CRC L1R	Item Dispatched
26/07/2024	15:43:33	Hyderabad CRC L1R	Item Bagged
26/07/2024	09:50:58	Hyderabad CRC L1R	Item Received
25/07/2024	15:20:32	IDA Jeedimetla S.O	Item Dispatched

<https://www.indiapost.gov.in/VAS/Pages/TrackConsignment.aspx>

1/3

7/30/24, 10:18 PM

Track Consignment

25/07/2024	15:18:53	IDA Jeedimetla S.O	Item Bagged
25/07/2024	14:40:29	IDA Jeedimetla S.O	Item Booked

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**GOVERNMENT OF TELANGANA
OFFICE OF COLLECTOR & DISTRICT MAGISTRATE, SIDDIPET**

Integrated District Offices Complex, Hyderabad Road, Duddeda-502277

Landline: 08457 - 230224

Fax: 08457 - 230222



Website: <https://siddipet.telangana.gov.in>

Mail Id: collector-sdpt@telangana.gov.in

Twitter: @Collector_SDPT

From:
M. Manu Choudary, I.A.S.,
Collector & District Magistrate,
Siddipet District.

To
The Vice Chairman & Managing Director,
TGIICL, Parishrama Bhavan, 6th floor,
Basheerbagh, Hyderabad - 500 004.

Lr.No. E1/4105/2021, Date:30.07.2024

Sir,

Sub:- Govt. lands - Acquisition of Govt. land for establishment of Industrial park by TGIIC in Sy. No. 845, 1209, 1266, 1495 & 1510 situated at Wargal Village and Mandal headquarters and Sy. No. 557 situated at Mulugu Village & Mandal head quarters - Providing land acquisition details - Reg.

- Ref: - 1. Vice Chairman & Managing Director, TGIICL, Hyderabad
Lr. No. 2707/AMW/Wargal & Mulugu/2021, dated: 27.07.2024.
2. Zonal Manager, Medchal-Siddipet Zone, TGIICL
Lr. No. ZO/MDCL-SDPT/LandAcquisition/Wargal&Mulugu/2021,
dt:27.07.2024
3. Revenue Divisional Officer, Gajwel Lr. No. F/893/2021, dated:30.07.2024

-o-o-

In the reference 1st cited, it was requested to provide the details of lands handed over and balance lands to be handedover to TGIIC in Sy. No. 845, 1209, 1266, 1495 & 1510 situated at Wargal Village and Mandal headquarters and Sy. No. 557 situated at Mulugu Village & Mandal head quarters along with sketch maps for onwards submission to the Hon'ble National Green Tribunal, South Zone, Chennai.

In this regard, in the reference 3rd cited, Revenue Divisional Officer, Gajwel reported that the following extent of lands have been handed over to TGIIC;

1. With regard to the lands situated at Wargal Village & Mandal head quarters an extent of Ac. 805-05 ½ gts Govt. land in Sy.No.845, 1209, 1266, 1495 & 1510 was handed over to the authorities of TGIIC under proper cover of Panchanama on 19.08.2021, 05.10.2021, 30.10.2021, 15.11.2021 & 25.03.2023 as against the requisitioned land to an extent of Ac. 972-05 gts and there is no balance land available for further acquisition as the said balance lands are covered by Navodaya School, Irrigation Canals, Kuntas (water bodies), existing PR roads, Haldi vaagu Canal, Village Play Grounds, etc.
2. As regards to the lands situated at Mulugu Village & Mandal head quarters, an extent of Ac. 309-08 gts Govt. land in Sy No.557 was handed over to the authorities of TGIIC under proper cover of Panchanama on 17.12.2022 as against the requisitioned land to an extent of Ac. 325-06 gts and there is no balance land available for further acquisition as the said balance lands are covered by Kuntas (water bodies), existing PR roads and Temples and assigned to Ex-servicemen.

The attested location maps furnished by the Revenue Divisional Officer, Gajwel are enclosed herewith.

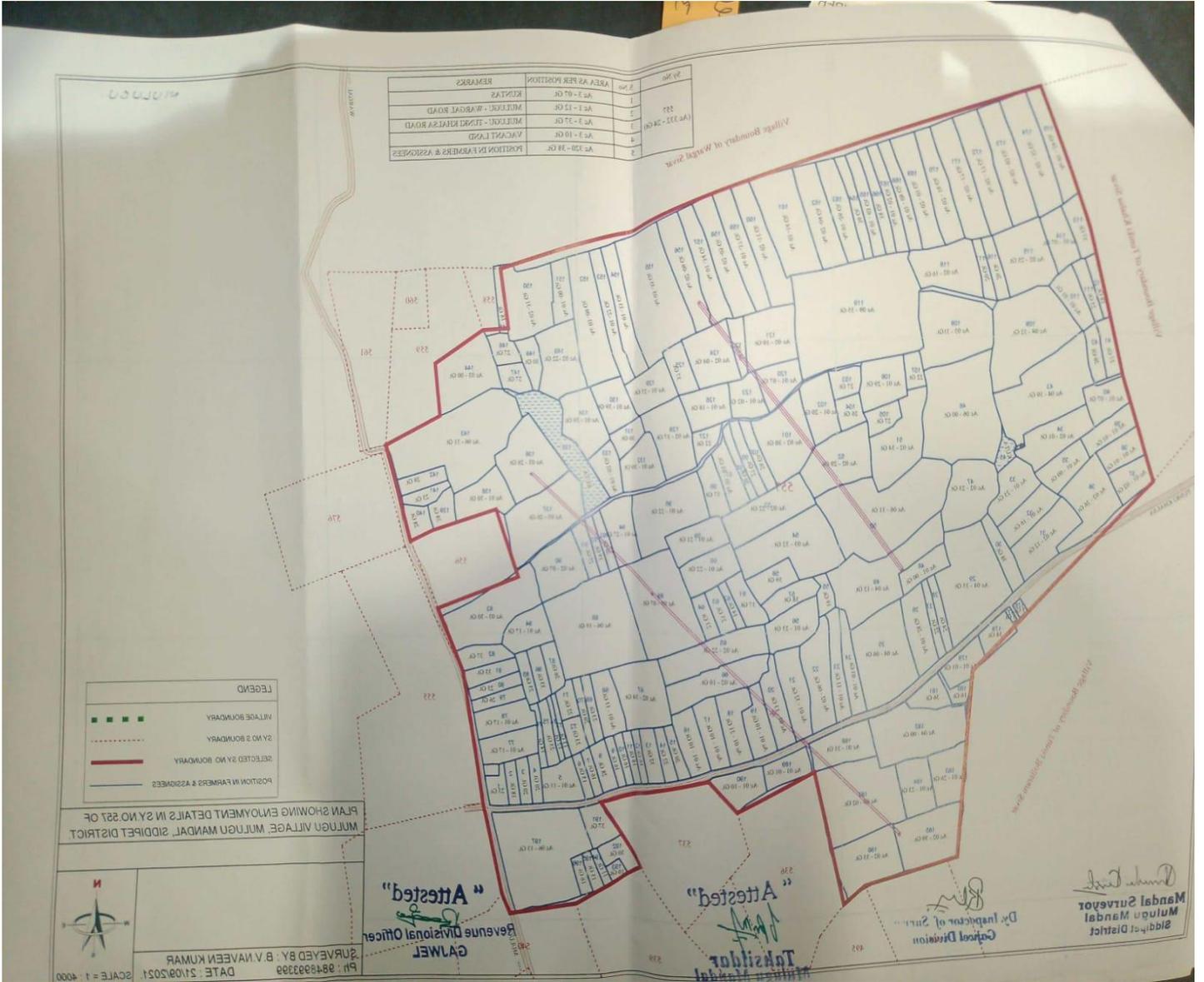
Yours faithfully
Sd/-
Collector & District Magistrate
Siddipet District

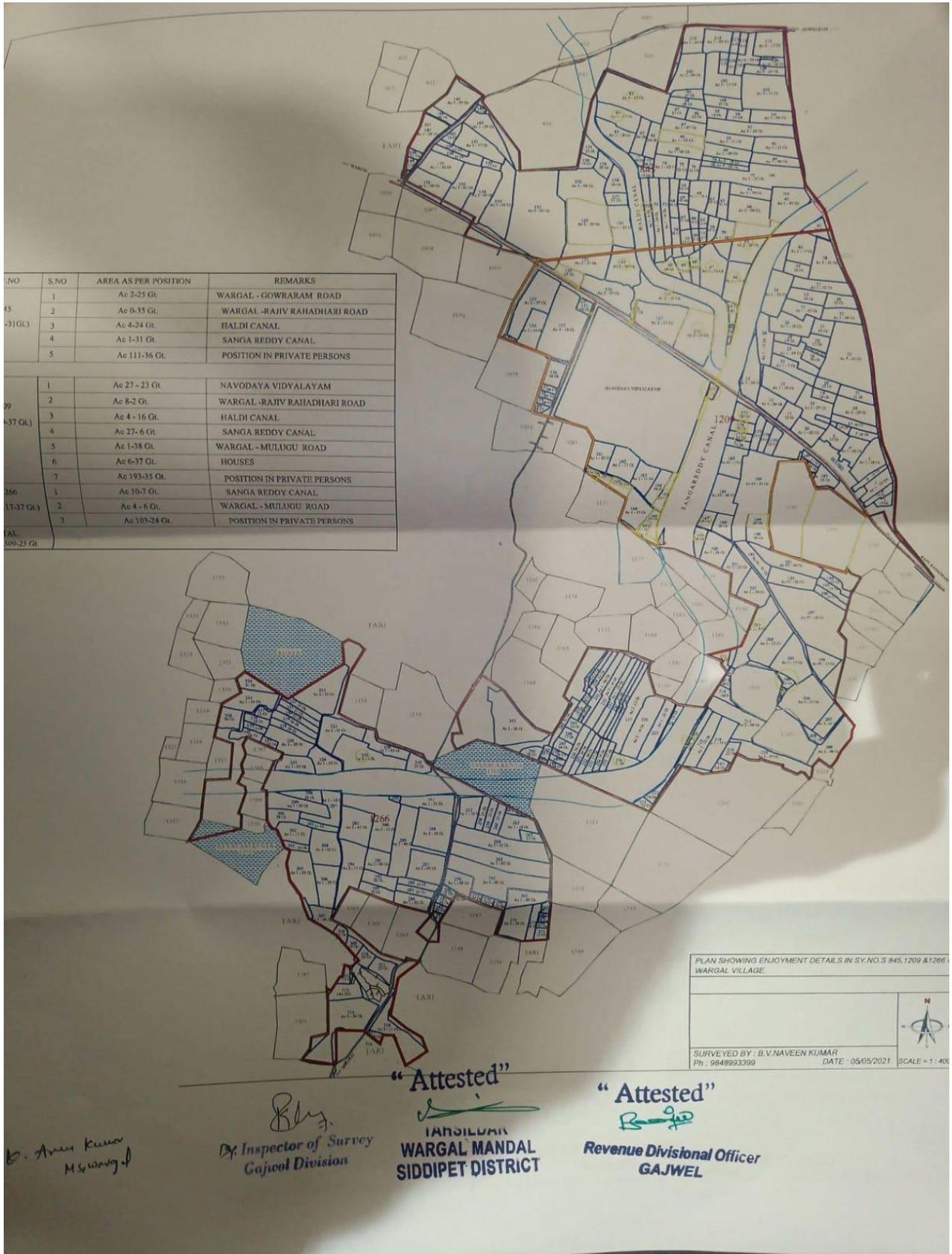
Copy to Zonal Manager, Medchal-Siddipet Zone, TGIIC, Jeedimetla.
Copy to Revenue Divisional Officer, Gajwel.

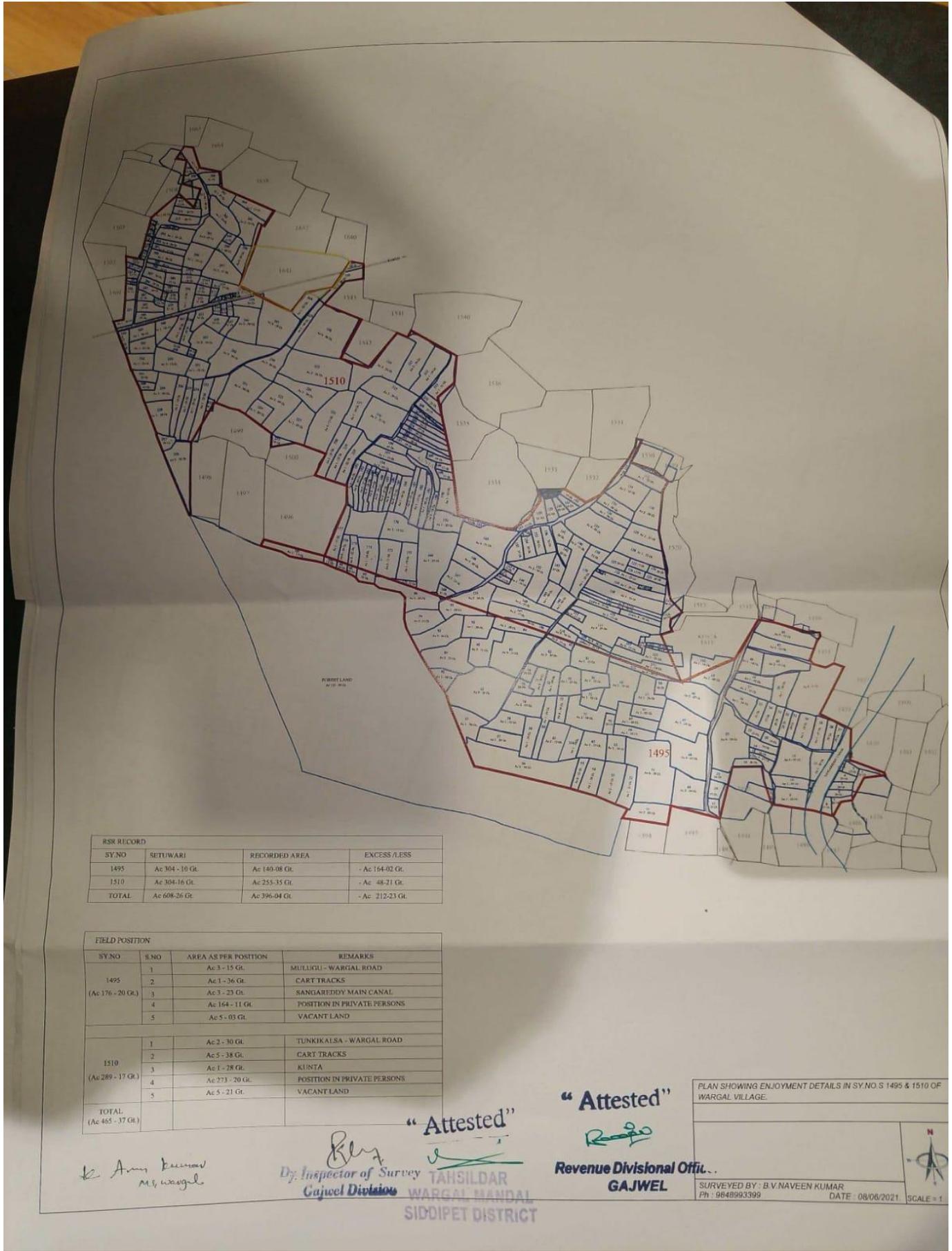
//Attested//

Additional Collector
Siddipet District

ANNEXURE-9 (1)







SY.NO	SETIWARA	RECORDED AREA	EXCESS /LESS
1495	Ac 304 - 10 Gl.	Ac 140-08 Gl.	- Ac 154-02 Gl.
1510	Ac 304-16 Gl.	Ac 255-35 Gl.	- Ac 48-21 Gl.
TOTAL	Ac 608-26 Gl.	Ac 396-04 Gl.	- Ac 212-23 Gl.

SY.NO	S.NO	AREA AS PER POSITION	REMARKS
1495 (Ac 176 - 20 Gl.)	1	Ac 3 - 15 Gl.	MULUGU - WARGAL ROAD
	2	Ac 1 - 36 Gl.	CART TRACKS
	3	Ac 3 - 23 Gl.	SANGAREDDY MAIN CANAL
	4	Ac 164 - 11 Gl.	POSITION IN PRIVATE PERSONS
	5	Ac 5 - 03 Gl.	VACANT LAND
1510 (Ac 289 - 17 Gl.)	1	Ac 2 - 30 Gl.	TUNKIKALSA - WARGAL ROAD
	2	Ac 5 - 38 Gl.	CART TRACKS
	3	Ac 1 - 28 Gl.	KUNTA
	4	Ac 223 - 20 Gl.	POSITION IN PRIVATE PERSONS
	5	Ac 5 - 21 Gl.	VACANT LAND
TOTAL (Ac 465 - 37 Gl.)			

K. Arun Kumar
M.S. Wargal

R. Jay
Dy. Inspector of Survey
Gajwel Division
TAHSILDAR
WARGAL MANDAL
SIDDIPET DISTRICT

"Attested"

[Signature]
Revenue Divisional Officer
GAJWEL

PLAN SHOWING ENJOYMENT DETAILS IN SY.NO.S 1495 & 1510 OF WARGAL VILLAGE.

SURVEYED BY : B.V. NAVEEN KUMAR
PH : 9848993399 DATE : 08/06/2021 SCALE = 1



ANNEXURE-10**Email****R Vittal****Fwd: MOEF - Wargal village, Siddipet District, Telangana District**

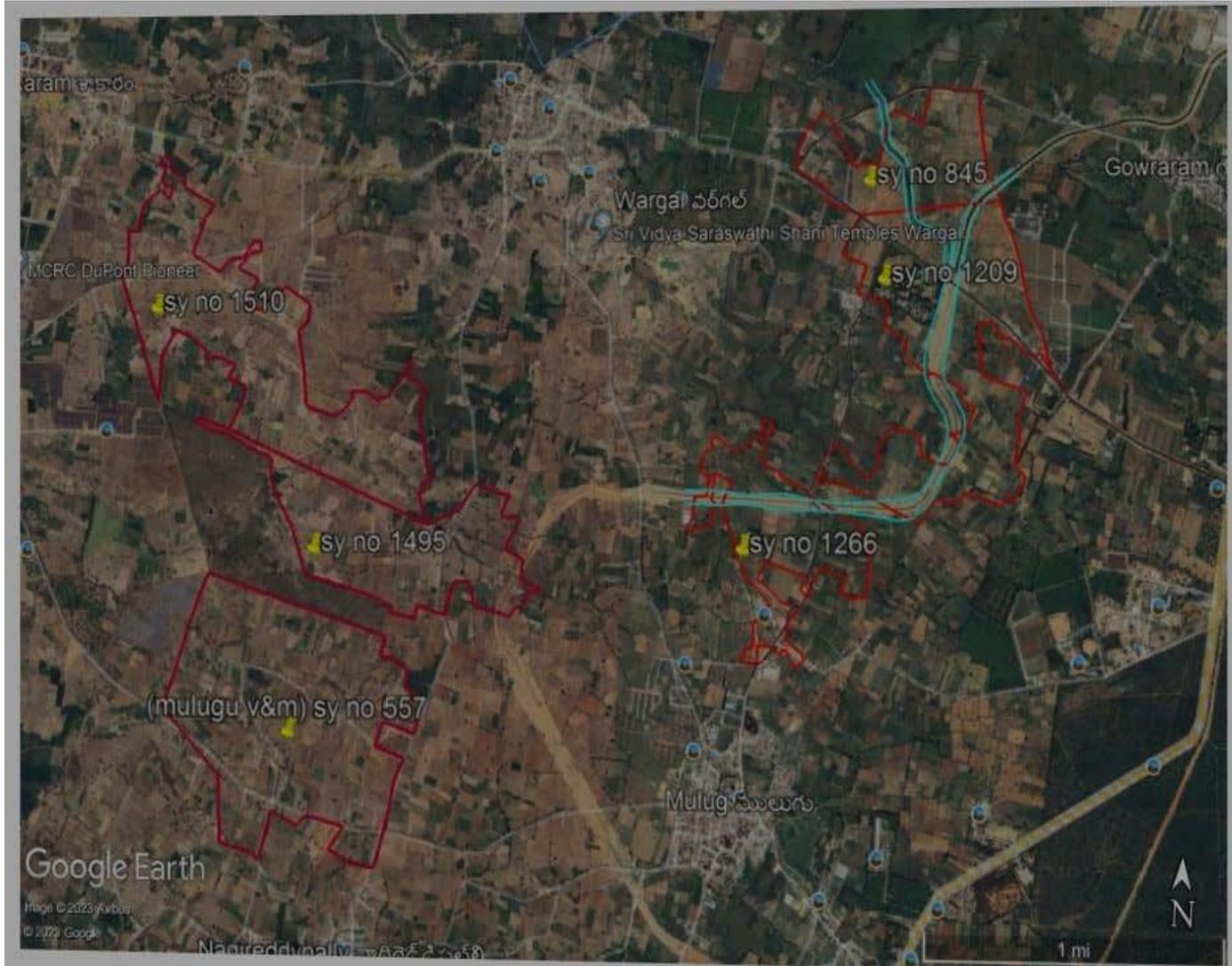
From : Dr.E.Vishnu Vardhan Reddy, IFS <vcmd_iic@telangana.gov.in> Thu, Aug 22, 2024 01:10 PM
Subject : Fwd: MOEF - Wargal village, Siddipet District, Telangana District 1 attachment
To : R Vittal <dgm-am-iic@telangana.gov.in>

From: "Dr.E.Vishnu Vardhan Reddy, IFS" <vcmd_iic@telangana.gov.in>
To: "Tarun Kumar Kathula" <tk.kathula@gov.in>
Cc: "B Madhavi" <gm-am-ho-iic@telangana.gov.in>
Sent: Wednesday, July 31, 2024 1:00:16 PM
Subject: MOEF - Wargal village, Siddipet District, Telangana District

Please find attached the document.

Dr. E.Vishnu Vardhan Reddy, IFS.,
Vice Chairman & Managing Director
Telangana Industrial Infrastructure Corporation Ltd
Phone No. +91 40 23230234, + 91 40 23233596
Email: vcmd_iic@telangana.gov.in
Website: <http://tgiic.telangana.gov.in>

 **MOEF - _Wargal-31-07-2024.pdf**
756 KB



Statement showing the details of Land deductions in Wargal (V) & (M) and Mulugu (V)&(M) of Siddipet District

Sl. No	Village & Mandal	Sy.No.	Details of other lands		
			Sl. No.	Description	Extent (Acs-Gts) (Approximately)
1	Wargal	845	1	PR Road wargal to gowraram	2-36
			2	Rajiv Rahadhari to wargal	1-09
			3	Haldi Project	4-17
			4	Sangareddy Canal	2-12
			5	Sports (Crida praganam)	0-19
			6	Park	0-22
			7	HT line	7-17
				Total	19-12
2	Wargal	1209	1	Rajiv Rahadhari to wargal	5-25
			2	Navodaya school	27-23
			3	Haldi Canal	5-02
			4	Sangareddy Canal	25-33
			5	Wargal road to avusulon pally PR Road	1-30
			6	Thanda (Houses)	6-37
			7	GP building	0-16
				Sports (Crida praganam)	0-10
				Govt land	0-30
				Total	74-06
3	Wargal	1266	1	Sangareddy canal	9-30
			2	Wargal - Mulugu PR Road	2-00
			3	Govt land	2-12
			4	Ayyavari Kunta	2-32
				Total	17-14
4	Wargal	1495 & 1510	1	HT Lines	6-30
			2	Existing PR road	5-13
			3	Sangareddy Canal	5-02
			4	Water Body	3-28
			5	Sports (Crida praganam)	0-20
			6	grave yard	4-00
			7	others	2-35
				Total	28-08
5	Mulugu	557	1	Kunta	5-48
			2	Private Land	10-00
			3	Temple	0-12
				Total	16-20